FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR PROLIFIC SYSTEMS AND TECHNOLOGIES PRIVATE LIMITED OPERATING IN ELECTRICAL TESTING AUTOMATION SOLUTIONS & INDUSTRIAL TRAINING AT THANE, MAHARASHTRA

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	**Prolific Systems and Technologies Private Limited PAN:** AABCP0645A **CIN:** U30007MH I997PTC109461
2.	Address of the registered office	Plot No. A-267, MIDC, Near ESIS Hospital Road No.16-A,Wagle Industrial Estate, Thane, Thane West, Maharashtra, 400604, India
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Majority of Fixed Assets - **Thane and Pune, Maharashtra** Other Places- **Hyderabad, Telangana**
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	As per audited financial statements for F.Y 2023-2024, revenue from operation was Rs. 547.02 Lacs and other income was 27.39 Lacs
7.	Number of employees/ workmen	NA
8.	Further details, including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Further details can be sought by emailing at **cirp.prolific@gmail.com**
9.	Eligibility for resolution applicants under section 25(2)(h) & 29A of the Code is available at	The Resolution Applicant must be eligible under section 29A of the Insolvency and Bankruptcy Code, 2016. For detailed EOI and eligibility criteria, please write an email to **cirp.prolific@gmail.com**
10.	Last date for receipt of expression of interest	12.01.2026
11.	Date of issue of provisional list of prospective resolution applicants	17.01.2026
12.	Last date for submission of objections to provisional list	22.01.2026
13.	Date of issue of final list of prospective resolution applicants	27.01.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	01.02.2026
15.	Last date for submission of resolution plans	03.03.2026
16.	Process email id to submit Expression of Interest	cirp.prolific@gmail.com
17.	Details of the corporate debtor's registration status as MSME	Not registered as MSME (Earlier registered under Udyog Aadhaar, but not migrated to Udyam MSME portal)

SD/-

Dt. : 28/12/2025
Place : Nagpur

IP Megha Agrawal
IBBI/IPA-001/IP-P01456/2018-19/12272
AFA valid up to 31.12.2025
Address Registered with IBBI: 001, Shivranjini Apartments
In Circle of Congress Nagar Garden, Congress Nagar, Nagpur – 440012 (M.S.)

For Prolific Systems and Technologies Private Limited

MEGHA AGRAWAL IBBI M. No. 12272 INSOLVENCY PROFESSIONAL

बैंक ऑफ महाराष्ट्र
Bank of Maharashtra
A GOVT. OF INDIA UNDERTAKING
एक परिवार एक बैंक

Navi Mumbai Zonal Office:-
CIDCO old admin building, P-17 Sector-1 Washi, Navi Mumbai.
E-mail :bom2259@mahabank.co.in, legal_nvm@mahabank.co.in, Phone : 022-20878751/52

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES (APPENDIX-IV-A)

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/ charged to the Bank of Maharashtra, the possession of which have been taken by the Authorized Officer of Bank of Maharashtra, will be sold on "As is where is", "As is what is" and "Whatever there is" basis on **15.01.2026 between 11.00 am and 3.00 pm**, for recovery of the balance due to the Bank of Maharashtra from the Borrower(s) and Guarantor(s), as mentioned in the table. Details of Borrower(s) and Guarantor(s), amount due, short description of the immovable property and encumbrances known thereon, possession type, reserve price and earnest money deposit are also given as under:

Lot No	Branch	Borrower	Guarantor	Short Description of immovable property with known encumbrances	Amount Due as per demand notice	Reserve Price
1	ARB	**Nikesh Ghag, Nirmala Nikesh Ghag(Deceased)** Flat no 1603,Wing -A,Building No12,MHADA Colony, Boling,Virar West.	Na	Flat no 1603,Wing -A,Building No12,MHADA Colony,Boling,Virar West. **Possession Type:-** Physical	Rs 32,17,051/-as on 21.07.2023 plus unapplied int and penalties, cost and charges incurred .	Rs 17,28,000/-
2	ARB	**Rahul Ganesh Chavan** C-15,602 Raunak City Adharwadi Jail Road,D B Chowk ,Kalyan Thane -Maharashtra	Na	Flat no 204,2nd floor,A Wing,Sita Heights,Village Katai,Taluka Kalyan District Thane 421204 **Possession Type:-** Physical	Rs.39,43,538.00/- plus unapplied interest thereon apart from penal interest, cost and expenses, w.e.f 03/10/2023	Rs 17,44,200/-
3		**Also at** A-403,B J Park CHS Rambsug Lane 4,Chikanghar Kalyan Thane Maharashtra -421304		Flat no 101,1st floor,A Wing,Sita Heights,Village Katai,Taluka Kalyan District Thane 421204 **Possession Type:-** Physical	Rs.34,96,572.00/-plus unapplied interest thereon apart from penal interest, cost and expenses, w.e.f 03/10/2023	Rs 17,44,200/-
4	ARB	**1.Madhuri Shantaram Lawande(Borrower)** At G4/204 Arihant Anshula Ghot Gaon,Tajula Phase 2,Navi Mumbai Vashi Panvel Maharashtra-410208 **Also at** Lawande Wadi 1002,Panmala At Post Khor,Near Khor Gram Panchayat ,KhorT aluka Dausd Pune Maharashtra -412203.	Na	Flat no 401,4th floor,A Wing,Sita Heights ,Village Katai, Taluka ,Kalyan ,District Thane 421204 **Possession Type:-** Physical	Rs.37,44,218.00/- plus unapplied interest thereon apart from penal interest, cost and expenses, w.e.f 01/06/2023	Rs 17,46,000/-
5		**2.Mr Rupesh Dilip Koli(Co-Borrower)** At G4/204 Arihant Anshula Ghot Gaon,Tajula Phase 2,Navi Mumbai Vashi Panvel Maharashtra-410208		Flat no 102,1st floor,A Wing,Sita Heights,Village Katai,Taluka Kalyan District Thane 421204 **Possession Type:-** Physical	Rs.37,20,142.00/- plus unapplied interest thereon apart from penal interest, cost and expenses, w.e.f 01/06/2023	Rs 18,47,700/-
6	ARB	**Koldeepkumar Ramchabila Yadav** Room No 3,A block Road Opp Sai Baba Mandir,Ulhasnagar-1	Na	Flat no 201,2nd floor,A Wing,Sita Heights,Village Katai,Taluka Kalyan District Thane 421204 **Possession Type:-** Physical	Rs. 38,14,590.84 /- plus unapplied interest thereon apart from penal interest, cost and expenses, w.e.f 01/06/2023	Rs 18,54,000/-
7	ARB Navi Mumbai	**Ravindra Pandurang Tembugade** D D Chawl No 13,Room No 38,N M Joshi Marg,Nr N M Joshi Marg Police Station ,Delisle Road,Mumbai-400013	Na	Flat no 304,3rd floor,A Wing,Sita Heights,Village Katai,Taluka Kalyan District Thane 421204. **Possession Type:-** Physical	Rs 38,91,376.38 /- plus unapplied interest thereon apart from penal interest, cost and expenses, w.e.f 01/06/2023.	Rs 17,22,600/-
8	ARB Navi Mumbai	**Shashank Premshankar Chobey** C/404,Shailbhadra Regency ,New Link Road,Opp Saraswat Bank Nallasopara East,Vasai,Palghar,Maharashtra-401209	Na	Flat no 102,1st floor,B Wing,Sita Heights,Village Katai,Taluka Kalyan District Thane 421204. **Possession Type:-** Physical	Rs 39,63,632.13/- plus unapplied int wef 14.06.2023 till date plus other charges,costs and expenses.	Rs 18,16,200/-
9	ARB Navi Mumbai	**M/s Gabha Ayurved Bhawan (Proprietor:Mr Sanjay J Ghoshdastidar)** Add:A-60,Mahavir MarketSector-18,Turbhe Vashi ,Navi Mumbai 400705	Na	Office no 5,1st floor, Cozy Nook Apt,Plot no 103/2, Panvel,Navi Mumbai admeasuring 626 sq ft (carpet) with attached terrace area 278 sq ft,**owned by Mr Sanjay Ghosh Dastidar and Mrs Malvika Sanjay Gosh Dastidar. Possession Type:-** Symbolic	Rs 1,93,35,284/- plus Rs 1,93,35,284/- plus unapplied interest wef 01.07.2014 till date plus other charges,costs and expenses interest wef 01.07.2014 till date plus other charges,costs and expenses	Rs 70,47,000/-
10				Cozy Nook Apt,Shop No 1,Ground Floor,Plot no 103/2,Panvel ,Navi Mumbai admeasuring 468 sq ft,carpet **owned by Mr Sanjay Ghosh Dastidar and Mrs Malvika Sanjay Gosh Dastidar. Possession Type:-** Symbolic		Rs 69,52,500/-
11				Cozy Nook Apt,Shop No 2,Ground Floor,Plot no 103/2,Panvel ,Navi Mumbai admeasuring 468 sq ft,carpet **owned by Mr Sanjay Ghosh Dastidar and Mrs Malvika Sanjay Gosh Dastidar Possession Type:-** Symbolic		Rs 69,52,500/-
12	ARB Navi Mumbai	**Mohan Divekar** Flat no C-104,Dreamland Park,Near Amber Plaza ,Vijay Park, Mira Road East,Thane 401107	Na	Flat no 402,4th floor,A Wing,Building no4,Rushabh Heights, Sector-II, Building 1 A,Type,Near Eta Parkeville, Chikhai Dongree Road, Virar,(W),Taluka Vasai , District Palghar-401303 **Possession Type:-** Symbolic	Rs 28,31,556/- plus unpplied int till date,plus legal charges and expenses incurred.	Rs 14,12,100/-
13	ARB Navi Mumbai	**Mr Rakesh Singh** Flat No 102,Building no 16,Sonam Paradise,Old Golden Nest Phase -3 Near Hinduyan HospitalMira Road East,Thane-401107	Na	Flat No 901,9th Floor,A Wing Kavya Hill View CHSL,Anand Nagar, Borivade Ghodbunder Road Thane 400615 **Possession Type:**Symbolic	Rs 64,32,432/- plus unapplied interest plus legal charges ,expenses incurred till date less recovery if any.	Rs 33,38,100/-
14	ARB Navi Mumbai	**Vedprakash Harottam Dodiya** A1304 Imperial Heights Pemkarpada Near Dahia Checknaka Off Eastern Express Highway Mira R East 401104 **Also at** :Opp Sai Dham Mandir ,Room No 06,3rd Carter Road,Jaya Arvind Niwas Borivali East 401	Na	Flat no 204,2nd floor,Patel Mount(Earlier Building No 1)of LIG-1,Konkan Vikashat Co-op Hsg Society ,Chikanghar,Opp Birla College, Kalyan(W)-421301 **Possession Type:-** Symbolic	Rs 63,60,000/- as on 13.05.2024 plus unapplied int till date ,plus legal charges and expenses incurred.	Rs 20,70,000/-
15	ARB Navi Mumbai	**Mr Manish Gayatri Prasad Pandey Mrs Asha Manish Pandey** Flat No. 7 & 8, 4th Floor, B Wing, Gayatri Apartment, Near Collectors Colony, R C Marg, Opp. Sant Nirankari Bhavan FCI Mumbai, Chembur, Mumbai- 400074	Na	Flat No. 7 & 8, 4th Floor, B Wing, Gayatri Apartment, Near Collectors Colony, R C Marg, Opp. Sant Nirankari Bhavan, FCI Mumbai, Chembur, Mumbai- 400074 adm. 1600 sq. ft. **Possession Type:-** Symbolic	On 01.10.2022 Rs.33563878.69 plus unapplied interest thereon @ 10.20% with monthly rests,w.e.f. 02.10.2022 plus all costs, charges and expenses or other incidental charges incurred thereof.	Rs 1,64,00,000/-
16	ARB Navi Mumbai	**Ms Kimmi Sharma** House no 815,Room no 204,Sai Charan Appartment ,Near Sai Baba Mandir, Koparkhairani Sector 19,Navi Mumbai -400709	Na	Flat no 402,Tower No 5,Lodha Quality Home,Thane West,Mumbai **Possession Type:-** Symbolic	Rs 39,39,170/- as on 28.08.2023 along with further interest and expenses ,costs and charges incurred till date .	Rs 39,87,000/-
17	ARB Navi Mumbai	**Vaishali Shrikande A/106,Shakuntala Sankalp,Lodha Heaven ,Nilje,Kalyan Shil Road,Dombivali East,Kalyan Thane-421204.**	Na	A/105,Shakuntala Sankalp,Lodha Heaven, Nilje, Kalyan Shil Road, Dombivali East, Kalyan, Thane-421204. **Possession Type:-** Symbolic	Rs 98,09,373/- along with further int and expenses incidental expenses ,costs and charges thereon till date wef 10.04.2024.	RS 30,51,000/-
18				C-101,Shakuntala Sankalp,Lodha Heaven, Nilje, Kalyan Shil Road, Dombivali East, Kalyan, Thane-421204**Possession Type:-** Symbolic		RS 30,51,000/-
19				A/106,Shakuntala Sankalp,Lodha Heaven, Nilje,Kalyan Shil Road, Dombivali East, Kalyan,Thane-421204 **Possession Type:-** Symbolic		RS 32,13,000/-
20	ARB Navi Mumbai	**M/s Sunita Fabrics Prop. Mrs Sunita Ishnani** Add: Gala No 3 JB Industrial Area, Opp Bajrang Ice Factory, Khemani, Ulhasnagar 2 Thane	**Mr Rajesh Ishnan Mr. Vijay Ishnani** Add: House No 8, Paranjape Chawl, Behind Shiv Mandir, Opp Sandya Chaya Apartment, Ambernath Dist Thane	Flat No 501 5th Floor Mannat Villa, Sheet No 60, Room No 1857, Block No C 929, Ward No 46 CTS No 24477, Khata No 390001384810 0 Sr No 39/6/95, Ulhasnagar Camp 5 Dist Thane 421005 Area : 835 Sq ft Carpet **Possession Type:-** Physical	On 03.01.2017 for Rs. 9382038/- plus unapplied interest thereon @ 11.70% p.a. with monthly rests, w.e.f. 02.01.2017 Commercial loan, plus all costs, charges and expenses or other incidental charges incurred thereof	Rs. 19,71,000/-
21	ARB Navi Mumbai	**1. Mr. Jitendra Sudam Kulkarni 2. Gayatri Jitendr Kulkarni 3. Dilip Sudam Kulkarni, At - 179, Baug Phungus, Taluka- Sangmeshwar, Dist – Ratnagi Pin code - 415611**	**4. Gayatri Jitendra Kulkarni, (Guarantor for MKCC)** At -179, Baugwadi, Phungus, Taluka-Sangmeshwar, Dist-Ratnagiri, Pincode - 415611	Flat No. 4, Vaibhav CHSL Near Post Office Junction of Nehru Road & Tilak Road, S No 328, at Navagaon , Ramnagar, Dombivali East Hissa No. 8, First Floor , Dombivali East. Admeasuring 875 sq.ft built up area. **Possession Type:-** Symbolic	Rs.85,27,542/-plus unapplied interest @ 9.60% from 03.09.2023 FOR Housing Loan Facility and Rs.78,92,241/-plus unapplied interest @ 10.40% from 03.09.2023 FOR MKCC Facility	Rs. 79,45,000/-
22	ARB	**SUJIT TANDEL** 03, Mangale Ali Alewadi, Boisar,At Post Boisar, Taluka & Dist. Palghar- 401501	**Mrs. Harshada Avinash Koli** 03, Mangale Ali Alewadi, Boisar,At Post Boisar, Taluka & Dist. Palghar- 401501	Flat No. 805, 8th Floor, building known as Pitambara Gyanvati Heights, Village Old Dombivali, Survey No. 26, Hissa No. 19, Dombivali West, Taluka Kalyan, Dist. Thane-421202**Possession Type:-** Physical	On 12.06.2023 Rs 78,66,549- plus unapplied interest thereon with monthly rests, w.e.f.13.06.2023 loan, plus all costs, charges and expenses or other incidental charges incurred thereof	Rs. 35,01,000/-
23	ARB	**Mr Mahendra Ramchandra Babar Mr Ramchandra Maruti Babar** Add:Flat No. 1004, Asian Tower, Plot No. 56,Sector 11, Kamothe, Navi Mumbai, Tal. Panvel, Dist. Raigad-4102063	Na	Flat No 403 4th Floor Param Shree Near Church,Bhopar Road, Nandivali Dombivali East Thane 421204 adm. 383.60 Sq. Ft. Carpet. **Possession Type:-** Physical	On 1/03/2019 Rs. 7559783/- plus unapplied interest thereon @ 9.30% p.a. with monthly rests,w.e.f. 01/02/2019 HSG Loan, plus all costs,charges & expenses or other incidental charges incurred thereof	Rs 15,50,000/-
24	ARB	**Mr. Madhukar Dada Raste Mr. Ramchandra Dada Raste** C/o Bhagull Vishnu Patale,Room No.9, D-37, Priyadarshani Society, Sector 48, Seawood,Nerul, Navi Mumbai- 400706 **Flat No. 201,** 2nd Floor, Building No. B-1, AURUM, Diva-Shil Road, Mouje Dawadi-11, Taluka Kalyan, Dist. Thane- 400612 At Post Ghatnandra, Sangli, Maharashtra- 416405		All the piece and Parcel of Flat No. 403, 4th Floor, Building No. B-1, AURUM, Diva Shil Road,Mouje Dawadi-11, Taluka Kalyan Dist. Thane adm 243.00 Sq. Ft. **(Carpet)Possession Type:-** Physical	On 07.10.2022 Rs 67,59,215/- plus unapplied interest @ 9.15% thereon with monthly rests,w.e.f. 06.10.2022 loan, plus all costs, charges andexpenses or other incidental charges incurred thereof	Rs. 17,67,000/-
25	ARB Navi Mumbai	**M/s Ashish Enterprises (Prop. Mr. Prakash Ankush Sawant)** 2077-A, 2nd Floor, Bhandup Industrial Estate, Pannalal Silk Mill Compound, LBS Marg, Bhandup (W), Mumbai- 400078	NA	All the piece & Parcel of Flat No. 12, Building No. 7, 1st Floor, Vijaynagari Co-op Housing society, Vijaynagari, Ghodbandar Road, Waghbilaraja, Thane West adm. 421.00 Sq. ft. **Possession Type:-** Symbolic	On 30.09.2016 Rs 87,43,079.42/- plus unapplied interest @ 12.20% thereon with monthly rests, w.e.f. 19.05.2014 loan, plus all costs, charges and expenses or other incidental charges incurred thereof.	Rs 42,57,000/-
26	ARB Navi Mumbai			All the piece & Parcel of Flat No.13, Building No.7, 1st Floor, Vijaynagari Co-op Housing society, Vijaynagari, Ghodbandar Road, Waghbilaraja, Thane West Adm.421.00 Sq. ft. **Possession Type:-** Symbolic		Rs 42 57 000/-
27	PANVEL	**1.Mr. Rakesh Tanaji Thorat ,**R/O:Flat No-C-30/30 Rutu, Gokhale School, Sector-12, Kharghar **Flat No-305,** 3rd Floor, Building-4, Shivani Heritage, S N-28, Hissa No-3, Ashte, Panvel-410206 **2.Mr. Tanaji Bhanudas Thorat** R/O:Flat No-C-30/30 Rutu, Gokhale School, Sector-12, Kharghar **Flat No-305,** 3rd Floor, Building-4, Shivani Heritage, S N-28, Hissa No-3, Ashte, Panvel-410206	Na	Flat No-305, Building No-4, Shivani HeritageSN-28, Hissa No-3, At: Ashte, Panvel-410206 **Possession Type:-** Physical	Rs. 16,55,505/- (Rs.Sixteen lakhs Fifty Five Thousand Five Hundred Five only) plus interest thereon @ 7.30 % p.a. w.e.f. 27/05/2022	Rs. 20,09,000/-
28	ALIBAG	**M/s Okie Ventures Prop Mr. Jatin Amrutlal Masand** Office No. A-1004, 10th Floor,Kanakia Wall Street,Andheri East, Andheri Kurla Road,Chakala MIDC,Pin Code -400099	2. Mr. Paramjeet Singh Sikka 202, Himpushp Building Plot No. 17C,Sector 20, Near Shanidev Mandir,Navi Mumbai-400708. 3. Mrs. Geeta Amrutlal Masand D 401, Grace Vasant Oscar LBS Road, Mulund West, Mumbai-400080	Three commercial property, unit no.214, 215 & 240, 2nd Floor, Kohinur Industrial Complex, Taloja, Plot no. J-7, J-8, J-9, Tondhare Panvel,Raigadh-410208.Admeasuring 1462 sq.ft. Built up. **Possession Type:-** Physical	Rs.2,07,88,754.00/- plusunapplied interest w.e.f. 2011012023 at 12.55% 54p.a towards towards Housing loan account other charges and expenses if any for cash credit facilities	Rs. 51,75,000/-
29	SEAWOODS	**(1) Mr. Vijay Rambhavan Pal (Borrower) and (2) Mrs. Manju Devi Vijay Pal (Co- Borrower)** , Flat no. 203, 2nd floor, D Wing DN Greens building no. 02, Phase 01 village Koyanavale, Taloja Phase Tal-Panvel, Dist-Raigadh, State- Maharashtra-410208.	Na	All that piece & parcel of the Flat located at Survey No.1/3, 14, 1/5 and 1/7, village Koyanavale, Taloja Phase 1, bearing Flat no. D-203, having area 23.04 sq.mtrs, Carpet 4.92 sq.mtr + FB + Balcony in the building known as DN Greens building no 2 phase 1 within the local limits of village Koyanavale, TalojaPhase and falls within the jurisdiction of Tal-Panvel, Dist-Raigadh, State-Maharashtra-410208. **Possession Type:-** Physical	Rs.17,16,983/- plus unapplied interest @ MCLR + 0.05 p.a. with monthly rest at present 9.00% w.e.f. 05.08.2024	Rs. 20,40,000/-
30	KHOPOLI	**Mr Mahendra Shamrao Arak & Mrs Maya Mahendra Arak,** Flat No. 14, 3rd floor, Building No. -B, Balaji Homes, Bhanvaj, Khopoli, Taluka- Khalapur, Dist-Raigad,Maharashtra. 410203	Na	Flat No. 14, 3rd floor, Building No. -B, Balaji Homes, Bhanvaj, Khopoli, Taluka- Khalapur, Dist-Raigad,Maharashtra. Carpet 653 Sq. ft, suoper built up area 900 sq. ft **Possession Type:-** Symbolic	Rs. 22,49,811/- plus unapplied interst from 17.04.2024 towards Housing Loan Facility and expended incurred for recovery	Rs. 19,44,000/-
31	KHOPOLI	**Mr Dhondiba Savlaram Salunkhe (Borrower)** At-122, Shemdi Village-Khambewadi, Khopoli, Post Taluka-Khalapur, Dist- Raigad, Maharashtra **Mr Vishal Vilasrao Salunkhe (Borrower):**-At- 122, Shemdi Village-Khambewadi, Khopoli, Post Taluka-Khalapur, Dist- Raigad,Maharashtra 410203 **also at** Flat no 06, Second Floor, Poorva Pride Building, Bhanvaj, Khopoli,Taluka-Khalapur, Dist-Raigad, 410203	Na	Flat no 06, Second Floor, Poorva Pride Building, Bhanvaj, Khopoli, Taluka-Khalapur, Dist-Raigad, Carpet area 749 sq.ft Built up area 898.80 sq. ft **Possession Type:-** Symbolic	Rs. 18,07,305/- plus unapplied interest from 30.05.2024towards Housing loan and expenses incurred	Rs. 26,97,000/-
32	THANE C.B.D BELAPUR	**1.Mr.Mir Munawar Hussain,** Add: B 603 Swarna Premises, Plot no 13 & 14Above Canara Bank, Sector 7, Kharghar, Panvel 410210 **2. Mrs. Alia Zehra Mir Munawar HusainAdds:** B 603 Swarna Premises, Plot no 13 & 14Above Canara Bank, Sector 7,Kharghar, Panvel 410210 **3.Mrs.Fateema Zehra Mirshaber Ali Add :** B 603 Swarna Premises, Plot no 13 & 14Above Canara Bank, Sector 7, Kharghar, Panvel 410210 **4. Mr. Mirshaber Ali Sadik HussainAddress:** S/o Sadik Hussain, Room no 2, Santosh Nagar, Palli Pada, Near Amboli ground, Azad Nagar, Trombay Mumbai 400 088	Na	Flat no 701 (admeasuring 459 sq. ft. carpet + 402 sq. ft. Terrace) along with car parking Space no 1, 7th Floor, Cottage Villa CHSL, Plot no 89, Sector 10, Taloja Pachnand, Taluka Panvel, District Raigad **Possession Type:-** Symbolic	Rs. 49,52,062/- Forty Nine Lacs Fifty Two Thousand Fifty Two Only plus Interest @ 9.15% p.a. along with Expenses and other charges thereon (as applicable) w.e.f. 12.04.2024	Rs. 51,20,000/-

EMD 10% of Reserve Price
Date of Inspection 02.01.2026
Contact Details: - For Sr. No. 1 to 26, Mr. Man Mohan Murmu, Branch Manager, ARB Branch-9552808185, Miss Sapna Tekwani, Manager ARB 9898499411.
For Sr. No. 27 TO 32 Mrs. Megha T. Jaulkar, Sr. Manager 8424038477.
For detailed terms & conditions of the sale, please refer to the link "https://www.bankofmaharashtra.in/propsale.asp' provided in the Bank's **website & also on E-bkray portal (www.baanknet.com).**
Date: 26.12.2025
Place: Navi Mumbai

Authorised Officer
Bank of Maharashtra,Navi Mumbai Zone

BRANCH OFFICE- BHAYANDAR
14 & 15, Ground Floor, Ostwal Darshan, Rahul Park, Next To Jesal Park, Bhayandar East, Thane-401105
Tel: 022-28172825 Email- Bmbhan244@centralbank.co.in

POSSESSION NOTICE

Whereas the Authorised Officer of Central Bank of India, under Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) & in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued **Demand Notice dated 31.12.2025** issued under Section 13 (2) of the said Act, calling upon the borrower **Mrs. ARATI ARVIND SURVE** (Borrower), **At Flat No. 706, 7Th Floor, Building No 4/D, Shanti Sadan SRA CHSL, Sangharsh Nagar, Chandivali, Andheri East – 400072 and Mr. Punit Jagdish Dhobi (Guarantor), Residing At, Room No 205, Krishna Pawar Laundry, Boling Naka, Street road Lane, Agashi Road, Opp Hassan Miya park, Virar West 401303**, to repay the aggregate amount mentioned in the said Notice being **Rs.40,66,319.00 /- (Rupees Forty Lakhs Sixty Six Thousand Three Hundred and Nineteen only)** within 60 days from the date of the said Notice.

The borrower mentioned hereinabove having failed to repay the amount, notice is hereby given to the borrower mentioned hereinabove in particular and to the public in general that the undersigned has taken physical possession of the property described herein below in exercise of powers conferred on him under Section 13 (4) of the said Act read with the Rule 8 of the said Rules on this **22 Day of December 2025.**

The borrower mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Central Bank of India for an amount of **Rs.40,66,319.00 /- (Rupees Forty Lakhs Sixty Six Thousand Three Hundred and Nineteen only)** and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section (13) of the Act ,in respect of the time limit available , to redeem the secured assets.

DESCRIPTION OF PROPERTY

Flat No: 706, 7th Floor, Building No. 4/D, Shanti Sadan SRA CHSL, Sangharsh Nagar, Chandivali, Andheri East- 400072, Admeasuring –225 Sq Ft, Village – Chandivali, Tal Kurla and Dist Mumbai, Constructed on CTS No.11(A) pt, 11-A/191 TO 602, 11-D(p)15, 16/1 to 92, 19/1 to 28, 20(p), 25(pt), 25/1 to 32 and 50 (pt)

Date: 22.12.2025
Place: BHAYANDAR E

AUTHORISED OFFICER

---

punjab national bank Together for the better

ARMB, Thane,
PNB Pragati Tower, 3rd Floor, Plot C-9, Block-G, Bandra Kurla Complex, Bandra (East), Mumbai-400051
Email: cs8325@pnb.co.in

APPENDIX IV
[See Rule 8(1)]
POSSESSION NOTICE

Whereas the being the Authorised Officer of the Punjab National Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 06.05.2024 calling upon the Borrower/ Guarantor/ Mortgagor Mrs. **Gambhira Ajay Choudhary, & Mr.** Ajay Umakant Choudhary, to repay the amount mentioned in the notice being **Rs.22,84,334.00/- (Rupees Twenty Two Lakhs Eighty Four Thousand Three Hundred Thirty Four Only) As On Dated 30.04.2024** with Further interest and expenses thereon within 60 days from the date of notice/date of receipt of the said notice.

The Borrower/Guarantor/Mortgagor having failed to repay the amount, notice is hereby given to the Borrower/Guarantor/Mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on this **24th day of December of the year 2025.**

The Borrower/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Punjab National Bank for an amount of **Rs.22,84,334.00/- (Rupees Twenty Two Lakhs Eighty Four Thousand Three Hundred Thirty Four Only) As On Dated 30.04.2024** with further interest & expenses thereon until full payment.

Description of the Immovable Property

Equitable Mortgage Of Flat No. F, 2nd Floor, Building No. C-7, Vegas Universe, Village Dekhale, Palghar–401404.

Date: 24/12/2025 **Sd/-**
Place: Palghar. **Authorised Officer**
Punjab National Bank

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR PROLIFIC SYSTEMS AND TECHNOLOGIES PRIVATE LIMITED OPERATING IN ELECTRICAL TESTING AUTOMATION SOLUTIONS & INDUSTRIAL TRAINING AT THANE, MAHARASHTRA
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	**Prolific Systems and Technologies Private Limited** PAN: AABCP0645A CIN: U30007MH1997PTC109461
2.	Address of the registered office	Plot No. A-267, MIDC, Near ESIS Hospital Road No.16-A,Wagle Industrial Estate, Thane, Thane West, Maharashtra, 400604, India
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Majority of Fixed Assets - **Thane and Pune, Maharashtra** Other Places- **Hyderabad, Telangana**
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	As per audited financial statements for F.Y 2023-2024, revenue from operation was Rs. 547.02 Lacs and other income was 27.39 Lacs
7.	Number of employees/ workmen	NA
8.	Further details, including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Further details can be sought by emailing at **cirp.prolific@gmail.com**
9.	Eligibility for resolution applicants under section 25(2)(h) & 29A of the Code is available at	The Resolution Applicant must be eligible under section 29A of the Insolvency and Bankruptcy Code, 2016. For detailed EOI and eligibility criteria, please write us email to **cirp.prolific@gmail.com**
10.	Last date for receipt of expression of interest	12.01.2026
11.	Date of issue of provisional list of prospective resolution applicants	17.01.2026
12.	Last date for submission of objections to provisional list	22.01.2026
13.	Date of issue of final list of prospective resolution applicants	27.01.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	01.02.2026
15.	Last date for submission of resolution plans	03.03.2026
16.	Process email id to submit Expression of Interest	cirp.prolific@gmail.com
17.	Details of the corporate debtor's registration status as MSME	Not registered as MSME (Earlier registered under Udyog Aadhaar, but not migrated to Udyam MSME portal)

Dt.: 28/12/2025 **SD/-**
Place : Nagpur **IP Megha Agrawal**
IBBI/IPA-001/IP-P01456/2018-19/12272
AFA valid up to 31.12.2025
Address Registered with IBBI: 001, Shivrajjai Apartment
In Circle of Congress Nagar Garden, Congress Nagar – 440012 (M.S.)
For Prolific Systems and Technologies Private Limited

PUBLIC NOTICE

NOTICE is hereby given that, I am investigating title of the scheduled properties belonging to, Shri. Rushi Mukund Patel being the owner thereof. The description of the said properties are as follows:-

SCHEDULE OF PROPERTIES

Residential Flats bearing Nos. 601, 602, 603 and 604, situated on the 6th Floor, Wing "B", in the building known as "Silver Beach Apartments", forming part of Silver Beach Victor Co-operative Housing Society Ltd., registered under No. BOM(KW/HSG/TC/5046/89-90, together with their corresponding Share Certificates bearing Nos. 60, 61, 62 & 63, along with right to use (i) stilt parking space no. 10 and (ii) open car parking space Nos. 21 & 22, all situated on land bearing CTS No. 505 (pt), 505/15 to 19, Village Juhu, A.B. Nair Road, Juhu, Mumbai – 400 049 (hereinafter collectively referred to as the "Said Properties").

All persons/entities having any right, title, claim, benefit, demand, interest or objection in respect of the above under mentioned schedule old Properties or any portion or part thereof including claim/ objection as and by way of Sale, Exchange, Mortgage, Gift, Lien, Trust, Lease, Possession, Inheritance, Easement, License or any other claim/objection of whatsoever nature, are hereby required to make the same known in writing, along with documentary evidence to the undersigned at the address mention below within 15 days from the publication hereof. In the event if no claim/objection is received within such time, it shall be considered that, either no such claim objection exists or that, if any such claim or objection exists, the same have be waived, relinquished or abandoned.

Our client has decided to purchase the rights to the above-mentioned said properties plot. Therefore, if anyone has any claim, interest, tenancy rights, possession, occupancy, easement, lease agreement, prior sale, mortgage, donation, gift, charge, maintenance, lease, or any other type of right or interest in the said properties or any part of the properties, they are hereby required to submit a written objection clearly stating the nature of their right or interest, along with documentary evidence, to the undersigned at the address below via registered post within 15 days from the date of publication of this notice. Alternatively, they may appear in person.

Place: Mumbai SD/-
Date: 27/12/2025 **PAUL LEGAL ASSOCIATES**
5th Floor, Raheja Centre Point,
294, CST Road, Kalina, Santacruz East,
Mumbai, Maharashtra – 400 098.

AGRAWAL IBBI M. No. 12272 PROFESSIONAL

अस्वीकृती

हा वर्तमानपत्र प्रकाशित झालेल्या बोलण्याही जाहिरातीमध्ये करण्यात आलेल्या दाव्यांवर किंवा किंवा सत्यतेवर व्यक्तीने घोषणेही होते हे नाही. अशा जाहिरातीमध्ये घोषणेही कुठे करण्यापूर्वी त्यांचे स्वतः चौकशी करण्याचे किंवा तज्ञांचा सल्ला घेण्याकरता वाचकांना सुचवण्यात येते.
हा वर्तमानपत्र प्रकाशित झालेल्या किंवा अंकित केलेल्या ई पेपर व्हर्जनमध्ये प्रसिद्ध केलेल्या बोलण्याही जाहिरातीमध्ये बोलण्याही वस्तांविषय दिशाभूल करणाऱ्या किंवा बाजोबाबाच भाडत किंवा चारित्रीतील बोलण्याही दिशाभूल किंवा भ्रामक किंवा माणसिकतेस अयोग्य किंवा अश्लील मुद्दे, प्रकाशक, संपादक आणि प्रोप्रायटर कोणत्याही प्रकारे जबाबदार धरता येणार नाही. ते दाविय करीचे जाहिरातदारांचे असून त्यांचे स्वतःचे जबाबदारीवर घोषणेही पुरविण्यात आलेले आहे.

जाहिर नोटीस

मी, श्रीमती. शेवंती जनार्दन खटावकर, रा. ब्लक नियाम, विरार रोड, साई नगर जळक, साई नगर, वालाशोपरा पूर्व, ता. वसई, जि. पालघर - ४०१ ३०९, याद्वारे असे जाहीर करते की, माझा नवरे अमलेनी सर्व मालमत्ता ही माझे पती कै. जनार्दन पांडुरंग खटावकर, यांनी सध्याचे विकत घेतली होती व अशा सर्व मालमत्ता ही मी देखभाल करीत आहे तरी या व्यवहारात व मालमत्तेवर माझा मुलगा मनोज (१) श्री. प्रभाकर जनार्दन खटावकर, २) श्री. संचिन जनार्दन खटावकर, आणि ३) श्री. अनघा आनंद नेवरेकर, यांचा कोहीही संबध नाही आणि. म्हणून ही नोटीस प्रसिध्द करीत आहे.

सही/-
श्रीमती. शेवंती जनार्दन खटावकर.

जाहिर नोटीस

तमाम जनतेस कळविण्यात येते की, माझे पत्नीस १. श्री. राजेश मधुरा पाटील, २. मयूरा मधुरा पाटील, ३. अनुजा आदित्य पाटील, ४. श्रीया श्रेयस पाटील वर्ग राहणार - वडघर, जुनाट ता. वसई यांचे मालकीची गाव मौजे जुनाट येथील सर्वे नं. ७१/१, क्षेत्र १-२२-४० आकार ३.३७ हि मिळकत विक्री आहे, सदर मिळकतीचा कब्जा, वहिवाट, कुळाचा हा माझे पत्नीकडे सर्व मालकीचा आहे, तरी सदर मिळकतीचे बाबत कोणीही कोणताही व्यवहार माझे पत्नीकडे सर्व दुसऱ्यासाठी लिखाण करू नये, तसा व्यवहार केल्यास तो माझे पत्नीकडे बंधनकारक राहणार नाही इतकी नोट प्रसिद्ध.

दिनांक - २८/१२/२०२५

सही/-
ॲड. श्री. दिनेश जयवंत पाटील,
एच : ए/५, सरस्वती बार - २ को.ओ.हौ.सो., जुने बिंग कॉलेज रोड, विरार (प.), तालुका वसई, जिल्हा पालघर.

PUBLIC NOTICE

Transfer of ownership of flat 603 6th floor Jogeshwari Mata SRA Co-operative Housing Society Ltd., C.T.S. No.49, 49 (Pt), 499 to 518, 49 (Pt), 487 to 599, Plot No. 2, Veer Nilesh Sawant Marg, Bandrekar Wadi, Jogeshwari (East), Mumbai – 400060. MR DEVIPRASAD BECHANRAM GUPTA IS THE LEGAL OWNER OF THE FLAT MR DEVIPRASAD BECHANRAM GUPTA AS PER RECORD DIED ON 18-10-2021 Leaving behind the following legal heir 1) RAKESH DEVIPRASAD GUPTA (S/O DEVIPRASAD BECHANRAM GUPTA) LEGAL HEIR 1) RAKESH DEVIPRASAD GUPTA

ADV S K SINGH
Bandra Court Reg. No. 15301
Contact Number - 09820780569

वास्तू हाऊसिंग फायनान्स कॉर्पोरेशन लि.

VASTU HOUSING FINANCE

युनिट १०३ आणि २०४, टा मजला, "ए" विंग, जयभारत इस्टेट, प्रभादेवी मंदर रोड, लिंगडी (पश्चिम), मुंबई-४०००२५, महाराष्ट्र, भौजमपत्र क्र.: पुब०११०१एमएच००४०१२७७३१२०१९

स्थावर मिळकतीच्या विक्रीकरिता विक्री सूचना

सिक्युरिटायझेशन अँण्ड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेट्स अँण्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट, २००२ सहवाचता सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल २००१ च्या नियम ८(६) मधी गहाणवाणे स्थावर मालमत्ता विक्रीसाठीचा ई-लिलाव विक्री सूचना.

सर्वसामान्य जनता आणि विशेषत: कर्जदार/सह-कर्जदार/तारणकर्ता यांना सूचना याद्वारे देण्यात येते की, खालील वर्णितच्या स्थावर मिळकतीचा ताबा वास्तूकडे गहाण आहेत, त्यांच्या प्राधान्य कब्जा वास्तू हाऊसिंग फायनान्स कॉर्पोरेशन लिमिटेडच्या फायनान्शियल कॉर्पोरेशन लिमिटेड म्हणून खाली. तारण धन/ई-लिलावाकरिता "जे आहे जेथे आहे", "जे आहे त्रसे आहे" आणि "जे काही आहे तेथे आहे" तत्त्वाने विक्रीच्या येत आहे.

याद्वारे लक्षात घ्यावे कर्जदारांना येथे की आपली https://aarfaesi.auctioneer.net या वेबसाइटवरी ई-लिलाव करण्यात आलेले.

अनु. क्र.	कर्जदार, सह-कर्जदार, गहाणवाणे नाव आणि कर्ज क्र.	कलम १३(२) अन्वये थकबाकी एकत्रित नाव आणि कर्ज क्र.	मिळकतीचे/तांचे संक्षिप्त वर्णन	राखीव किंमत, इसारा अनामत रक्कम (रु. मध्ये)	ई-लिलावाची तारीख व वेळ इसारा जमा करण्याची अंतिम दिनांक, लाभाची दिनांक
1	एकनाथ००००००००८५३ मधु सुदन गुप्तेकर मिल (कर्जदार), लक्ष्मी मधु सुदन मिल (सह-कर्जदार)	थकबाकी मुख्य दिवाण २०/अॅप्रेज/२४ दिनांक अखेर रु. १,२४,१६१/- व्याज, पोटव्याज इ. आणि ४९/लोकेश/२५	फ्लॅट क्र. १०४, पहिला मजला, डी विंग, रिद्धी सिद्धी अपार्टमेंट, सर्वे क्र. २०६, हाऊस टैक्स मिळकत क्र. ५११, कल्याणचा आदी मर्यादेसह, गाव पंचगाव, तालुका वसई, जिल्हा पालघर, वसई, महाराष्ट्र ४०१२०७, मोजमाप ३८.०५ चौ. मीटर (बिल्ट-अप / सुपर बिल्ट-अप) येथे स्थित स्थावर मिळकतीचे सर्व ते भाग आणि विभाग.	रु. १५०००/- रु. १५०००/-	३८/०१/२०२६ वेळ रु. १०,००० हि.रु. ३०/०१/२०२६ ते सायं. ५.०० पर्यंत १४/०१/२०२६

१. सर्व इच्छुक बोलणारी संस्था/बोलीदाराने वेबसाईट https://aarfaesi.auctioneer.net मध्ये येऊन नोंदणी करण्यात येत आहे. तपशिल, नियम, प्रक्रिया आणि ई-लिलावाशिवाय अधिकारांचे प्रशिक्षणाकरीता संपर्क करावे. ई-टेक्नोलॉजीज प्रा. लि. (लिलाव करणारे) पत्ता: गुलशनाबाद बी-४०५, सीप्झ सेझ ते, अंधेरेहून काम करणे, गुलशन कॉलेज जवळ, पहिला क्रिस, अमलनाथ-३८००००, गुजरात (भारत) यांचा संपर्क क्र. सपर्कात. संपर्क व्यक्ति: श्री. राम प्रसाद, संपर्क क्रमांक : ८००००३३३१०/१२८५५९८२८१८/९३८५५९८२८१८/०७८-८८१३ ९८४१/६८९९. ईमेल आयडी: ramprasad@auctioneer.net, support@auctioneer.net.

२. आणि आणि मालमत्ता पुढील तारीखवारीसाठी, ई-लिलावाच्या वेबसाईटी कृपया https://aarfaesi.auctioneer.net मध्ये बघा.

३. मालमत्तेबाबत अधिक माहितीसाठी कृपया अधिकृत अधिकारी यांच्याशी संपर्क साधा: निलेश गवळे, संपर्क क्र. ८०७१८०८१०

सही/- प्राधिकृत अधिकारी
वास्तू हाऊसिंग फायनान्स कॉर्पोरेशन लि.

सह सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल, २००१ च्या नियम ८(६) अन्वये एक वैधानिक ३० दिवसांची विक्री सूचनासुध्दा आहे.

दिनांक : २८.१२.२०२५
ठिकाण : मुंबई

जाहिर सूचना

माझ्ये अशीलांना कळवे कळविण्यात येते की माझ्ये अशिल दिनांकी माहिन्या ३ ची. मध्यस्थ गोपाळ. डी. विनेष मोहन आणि डी. मनोहर गोपाळ यामाकडून इकडून क. ११, क्षेत्रफळ ३१५ चौ. फूट (बिल्ट-अप), मध्यस्त "ए" कॉ. ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेड, आयकरवाडा मराठी शाळे मार्ग, न्यू मोतीवाडी रोड, वाडीया विभाग, मुंबई ४०००२६ हे इकडून, विजय धर्मेन्द्र जाधव क. ८ अशी घेत असलेल्या (बेअर सर्टिफिकेट क. ६८ तह कोरी करण्यात तसा देहाट अहेत. यात इकडून किंवा त्याचा कोणतही भागावर जाव कोणाही व्यक्तीचा, संस्थेचा, बोजाचा किंवा अन्यथा, वा तो किंवा त्याचा कोणतही हितसंबंध असल्यास त्यांनी सदर मिळकतीचे सर्व ते तपशील दस्तऐवज सर्व व्यक्तींनी माझे अशिलाकडे कळवावेत एकमात्र पत्ती.

मनोज कांबळे
(वकील उच्च न्यायालय)
कार्यालय क्र. ११, ३ रा मजला, का. कार्यालय विठ्ठल वैभव सोसायटी, पी.एन.टी. कॉलनी, पंतनगर, घाटकोपर (पूर्व), मुंबई-४०००७५.
मोबाईल क्र. ९८९२०२०१०१

जाहिर सूचना

माझ्ये अशिलाने कळवे कळविण्यात येते की माझ्ये अशिल दिनांकी माहिन्या ३ ची. मध्यस्थ गोपाळ. डी. विनेष मोहन आणि डी. मनोहर गोपाळ यामाकडून इकडून क. ११, क्षेत्रफळ ३१५ चौ. फूट (बिल्ट-अप), मध्यस्त "ए" कॉ. ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेड, आयकरवाडा मराठी शाळे मार्ग, न्यू मोतीवाडी रोड, वाडीया विभाग, मुंबई ४०००२६ हे इकडून, विजय धर्मेन्द्र जाधव क. ८ अशी घेत असलेल्या (बेअर सर्टिफिकेट क. ६८ तह कोरी करण्यात तसा देहाट अहेत. यात इकडून किंवा त्याचा कोणतही भागावर जाव कोणाही व्यक्तीचा, संस्थेचा, बोजाचा किंवा अन्यथा, वा तो किंवा त्याचा कोणतही हितसंबंध असल्यास त्यांनी सदर मिळकतीचे सर्व ते तपशील दस्तऐवज सर्व व्यक्तींनी माझे अशिलाकडे कळवावेत एकमात्र पत्ती.

मनोज कांबळे
(वकील उच्च न्यायालय)
कार्यालय क्र. ११, ३ रा मजला, का. कार्यालय विठ्ठल वैभव सोसायटी, पी.एन.टी. कॉलनी, पंतनगर, घाटकोपर (पूर्व), मुंबई-४०००७५.
मोबाईल क्र. ९८९२०२०१०१

जाहिर नोटीस

आजची मे. प्राधान्यिक हौसिंग प्रायवेट लिमिटेड, सर्वसाधारण कार्यालय कडुई गिरणी मार्ग/ता ३ ची. भाडवल गोपाळ. डी. विनेष मोहन आणि डी. मनोहर गोपाळ यामाकडून इकडून क. ११, क्षेत्रफळ ३१५ चौ. फूट (बिल्ट-अप), मध्यस्त "ए" कॉ. ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेड, आयकरवाडा मराठी शाळे मार्ग, न्यू मोतीवाडी रोड, वाडीया विभाग, मुंबई ४०००२६ हे इकडून, विजय धर्मेन्द्र जाधव क. ८ अशी घेत असलेल्या (बेअर सर्टिफिकेट क. ६८ तह कोरी करण्यात तसा देहाट अहेत. यात इकडून किंवा त्याचा कोणतही भागावर जाव कोणाही व्यक्तीचा, संस्थेचा, बोजाचा किंवा अन्यथा, वा तो किंवा त्याचा कोणतही हितसंबंध असल्यास त्यांनी सदर मिळकतीचे सर्व ते तपशील दस्तऐवज सर्व व्यक्तींनी माझे अशिलाकडे कळवावेत एकमात्र पत्ती.

मनोज कांबळे
(वकील उच्च न्यायालय)
कार्यालय क्र. ११, ३ रा मजला, का. कार्यालय विठ्ठल वैभव सोसायटी, पी.एन.टी. कॉलनी, पंतनगर, घाटकोपर (पूर्व), मुंबई ४०००७५.
मोबाईल क्र. ९८९२०२०१०१

सार्वजनिक सूचना

सर्व संबंधित भाडारी, ज्यात सद्धाराधारक रहिवासी, पर्यवेक्षण मंडळ, स्वयंसेवी संस्था आणि इतर योग्य व्यवसाय आहे. सदर माझ्ये मुळिक करण्यात येते की, राज्य पर्यावरण प्रभाव मूल्यांकन प्राधिकरण, महाराष्ट्र यांनी मे मयताये प्रकल्पाचे ४०१, डीलीट्स सोसा, कार्यालय क्रमांक ४०१, चौथा मजला, भाऊसाहब रोड, ओम शांती चौक, घाटकोपरी पश्चिम, मुंबई ४०००७७ येथे. यांचा त्यांच्या प्रस्तावित निवासी/व्यावसायिक "मायक्ष धर्म एकमार्ग सहकारी गृहनिर्माण संस्था (प्रोप)" प्रकल्पासाठी पर्यावरण मंजुरी दिली आहे. हा प्रकल्प मे. मयताये डेवलपर्स यांच्याद्वारे सी.टी.एस. प्रभागातील मालवाड (पूर्व) गावामध्ये, तालुका मालवाड येथील भूखंड क्रमांक डी.टी. एस. क्र. ५५३१/१४१(भाग) आहे.

पर्यावरण मंजुरी पत्राची प्रत क्रमांक SIA/MH/INFRA/547797/2025 दिनांक १८/१२/२०२५. मंजुरी पत्राची प्रत पर्यावरण पोर्टल उपलब्ध आहे आणि ती पर्यावरण आणि वन मंत्रालयाच्या https://parivesh.nic.in/ या वेबसाइटवर देखील पहाता येईल.

ठिकाण: मुंबई
सही/-
तारीख:२८.१२.२०२५ मे. मयताये डेवलपर्स
४०१, डीलीट्स सोसा, कार्यालय क्रमांक ४०१, चौथा मजला, भाऊसाहब रोड, ओम शांती चौक, घाटकोपरी पश्चिम, मुंबई ४०००७७

PUBLIC NOTICE

Transfer of ownership of FLAT NO 305 3RD FLOOR SWAPNAPURTI S.R.A. CO-OPERATIVE HOUSING SOCIETY LTD. C.T.S. No. 84/84/1 to 50, Village Majas, Dalwai Compound, Caves Road, Jogeshwari (East), Mumbai – 400060. MR DEVIPRASAD BECHANRAM GUPTA AND ASHISH RAJESH GUPTA LEGAL OWNER OF THE FLAT MR DEVIPRASAD BECHANRAM GUPTA AS PER RECORD DIED ON 18-10-2021 MR ASHISH RAJESH GUPTA AS PER RECORD DIED ON 07-08-2023 Leaving behind the following legal heirs 1) RAKESH DEVIPRASAD GUPTA (S/O DEVIPRASAD BECHANRAM GUPTA) 2) NEHA RAJESH GUPTA (SISTER OF ASHISH RAJESH GUPTA) LEGAL HEIRS 1) RAKESH DEVIPRASAD GUPTA2)NEHARAJESH GUPTA

ADV S K SINGH
Bandra Court Reg. No. 15301
Contact Number - 09820780569

जाहिर सूचना

माझ्ये अशिलाने कळवे कळविण्यात येते की माझ्ये अशिल दिनांकी माहिन्या ३ ची. मध्यस्थ गोपाळ. डी. विनेष मोहन आणि डी. मनोहर गोपाळ यामाकडून इकडून क. ११, क्षेत्रफळ ३१५ चौ. फूट (बिल्ट-अप), मध्यस्त "ए" कॉ. ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेड, आयकरवाडा मराठी शाळे मार्ग, न्यू मोतीवाडी रोड, वाडीया विभाग, मुंबई ४०००२६ हे इकडून, विजय धर्मेन्द्र जाधव क. ८ अशी घेत असलेल्या (बेअर सर्टिफिकेट क. ६८ तह कोरी करण्यात तसा देहाट अहेत. यात इकडून किंवा त्याचा कोणतही भागावर जाव कोणाही व्यक्तीचा, संस्थेचा, बोजाचा किंवा अन्यथा, वा तो किंवा त्याचा कोणतही हितसंबंध असल्यास त्यांनी सदर मिळकतीचे सर्व ते तपशील दस्तऐवज सर्व व्यक्तींनी माझे अशिलाकडे कळवावेत एकमात्र पत्ती.

मनोज कांबळे
(वकील उच्च न्यायालय)
कार्यालय क्र. ११, ३ रा मजला, का. कार्यालय विठ्ठल वैभव सोसायटी, पी.एन.टी. कॉलनी, पंतनगर, घाटकोपर (पूर्व), मुंबई ४०००७५.
मोबाईल क्र. ९८९२०२०१०१

State Bank of India

स्ट्रेस्ड ॲसेट्स रिकव्हरी शाखा, मुंबई (०५१६८):-
६वा मजला, दी इंटरनॅशनल, १६, महर्षी कर्वे रोड, चर्चगेट, मुंबई - ४०० ०२०.
फोन: ०२२-२२०५३१६३/२२०५३१६४/२२०५३१६५, ईमेल: sbi.05168@sbi.co.in

मेगा ई-लिलाव

स्थावर मिळकतींच्या विक्रीकरिता विक्री सूचना

सिक्युरिटायझेशन अँण्ड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेट्स अँण्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट २००२ सहवाचता सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स, २००१ च्या नियम ८(६) च्या तरतुदीच्या स्थावर मालमत्ता विक्रीकरिता ई-लिलाव विक्री सूचना.

सर्वसामान्य जनता आणि विशेषत: कर्जदार आणि हमीदार यांना सूचना याद्वारे देण्यात येते की, खालील वर्णितच्या स्थावर मिळकतीचा ताबा घ्यण्यांकडे गहाण आहेत, त्या खालील निर्दिष्टांनुसार संबंधित कर्जदार आणि हमीदारांकडून स्टेट बँक ऑफ इंडिया (तारण धनको) ता थकीत संबंधित रकमेच्या वसुलीसाठी दि.०१.१२.२०२६ रोजीस स.११.०० ते सायं.०४.०० दरम्यान "जे आहे जेथे आहे" "जे आहे त्रसे आहे" आणि "जे काही आहे तेथे आहे" तत्त्वाने विक्रीच्या येणार आहेत.

अनु. क्र.	कर्जदाराचे नाव	त्या मालमत्तेची विक्री केली जात आहे त्याच्या अनुषंगाची थकबाकी	स्थावर मिळकतीचे वर्णन	राखीव किंमत (रु. मध्ये)	इसारा अनामत रक्कम (रुपये (रु. मध्ये)	निरिक्षणाची तारीख आणि वेळ
१	श्री प्रदीप आप. बेहाडिया, श्री. रिना प्रदीप बेहाडिया आणि श्री रिकुल प्रदीप बेहाडिया	रु. १,१०,५५,१२०/- (रुपये दोन कोटी नव्वद लाख पाच हजार बाराशे त्रेचाळीस मात्र) + १७.९०.२०२४ पासून व्याज आणि इथवा. थकणी मुद्दल आणि इथवा.	मिळकत आयडी: एसबीआयएफ००००३४३९५३ फ्लॅट क्र. १५०१, टॉवर क्र. ३, टॉवर-बी, गोदरेज, आवेश कर्वे सिटी, प्रभाव रोड, तालुका आणि जिल्हा वाशी-४००७०३, मोजमापित १५२१ चौ.फूट बांधलेले क्षेत्र तसेच मोजमाप टेरेस मोजमापित १३३ चौ.फूट.	रु.१,२६,००००/- (रुपये सोळा लाख साठ हजार फक्त)	रु.१०,०००/- (रुपये दोन लाख फक्त)	दि.०१.२०२६ दु. ११.०० ते दु. १.०० वा. पर्यंत (संपर्क- श्री महेश चौधरी-८८७०००१११५ आणि श्री. कमलेश कुर्री -९८१०००१२३८)
२	सेना बेलिंग डिझुआ	रु. १७,५०,८८८.००/- (रुपये सतराव्वा लाख पन्नास हजार आठशे ऐंशी मात्र) ०१.११.२०२३ रोजीस + लागू पडणारे व्यवस्थापन + ०१.११.२०२३ पासून उपरांत होणारे त्यावरील पुढील व्याज आणि अनुषंगिक खर्च, परिव्यय इ.	मिळकत आयडी: एसबीआयएफ००००४१७०१११ फ्लॅट क्र.-१२१, बोल विस्टाज बीच-५६५, बी.यू. पार्ट बोल-४४.८३ बी.यू. इस नवरा, दिवा जीत पार्क जी विंग (गार्डेनिया) गोदरमाएज अशी ज्ञात इमारत, दहिसर टोल नाक्याजवळ, मेट्रो एक्वाटेक शेजारी, दहिसर(पू), मुंबई-४०००६८, सीटीएस क्र.-१२५५, गाव दहिसर, तालुका- बोरीवली, मुंबई. (भाग-बी. सेना बेलिंग डिझुआ)	रु. ४९,००,०००/- (रुपये एकोणपन्नास लाख फक्त)	रु. ५,००,०००/- (रुपये पाच लाख फक्त)	११.०१.२०२६ म. ११.०० ते दु. १२.०० वा. पर्यंत (संपर्क- श्री राजकुमार तलेकाणे-९५६१०६९३१५ आणि श्री. रोहित बर्वे- ९८३४२८१०१७)
३	श्री. संतोष मनोहर गेरगे	रु. ४०,०५,२५३.००/- (रुपये सतेचाळीस लाख पाच हजार दोनशे तेरा मात्र) ३१.१२.२०२३ रोजीस आणि त्यानंतर २२.१२.२०२३ पासून उपरांत होणारे त्यावरील पुढील व्याज आणि अनुषंगिक खर्च, परिव्यय इ.	मिळकत आयडी: एसबीआयएफ००००४०३१४१ फ्लॅट क्र. ३०४, ३रा मजला, बी विंग, योजनाधिन महारेरा क्रमांक P51900000 ४०७, मार्ग मंदार अशी ज्ञात इमारत, सर्वे क्र. २३ सिटा क्र. बी/२ या बांधकामित आणि गाव- आगाशी, ओवेळगाव पूर्व, जिल्हा ठाणे - ४०१२०१.	रु. ४९,००,०००/- (रुपये एकोणपन्नास लाख फक्त)	रु. ५,००,०००/- (रुपये पाच लाख फक्त)	१३.०१.२०२६ दु. ०१.०० ते दु. ०२.०० वा. पर्यंत (संपर्क- श्री राजकुमार तलेकाणे-९५६१०६९३१५ आणि श्री. रोहित बर्वे- ९८३४२८१०१७)
४	श्री. पंकज विलास गुप्ता	रु. ३१,७१,८१३/- (रुपये एकतीस लाख एकाहत्तर हजार आठशे तेरा मात्र) ११.०१.२०२४ रोजीस आणि त्यानंतर पुढील व्याज परिव्यय आणि खर्च इ.	मिळकत आयडी: एसबीआयएफ००००३१४७४२ सर्व ते स्थावर मिळकतीचे भाग आणि विभाग खालील फ्लॅट क्र. ८०६, ८वा मजला, विंग बी, इमारत क्र. ०३ बंदरेज बेल्व सर्व्ह, गाव तिसाई, मानपाडा, तालुका कल्याण, ठाणे, पिन कोड ४२१२०१ मोजमापित मिळकतीचे सर्व ते भाग आणि विभाग. १ बीयूचे फ्लॅट, कार्पेट ५७७ बी.यू.	रु. ४९,००,०००/- (रुपये एकोणपन्नास लाख फक्त)	रु. ५,००,०००/- (रुपये पाच लाख फक्त)	१२.०१.२०२६ दु. ०१.०० ते दु. ०२.०० वा. पर्यंत (संपर्क- श्री. महेश चौधरी-८८७०००१११५ श्री. कार्तिक साय -८४१००१००८१)
५	श्री राजेश भगवान बाघे, श्री रुपेश राजेश बाघे आणि श्री अजीत भगवान बाघे	रु. २६,३१,११३/- (रुपये सव्वीस लाख एकतीस हजार एकशे तेरा मात्र) २४.०४.२०२३ रोजीस आणि त्यानंतर पुढील व्याज परिव्यय आणि खर्च इ.	मिळकत आयडी: एसबीआयएफ००००५८८०२७ सर्व ते स्थावर मिळकतीचे भाग आणि विभाग खालील फ्लॅट क्र. ०१, तळमजला, बी विंग विजयाक, फ्लॅट क्र. ५०, वेस्टा २४, (जी.ई.एल.) पूर्व, वसई पूर्व४०००४०१ च्या सर्व्हाटाइल मिळकतीचे सर्व ते भाग आणि विभाग. १ बीयूचे फ्लॅट, कार्पेट क्षेत्र ६४७ चौ. फूट.	रु. २६,००,०००/- (रुपये सव्वीस लाख फक्त)	रु. ६,५०,०००/- (रुपये सहा लाख पन्नास हजार फक्त)	०५.०१.२०२६ म. ११.०० ते दु. ०१.०० वा. पर्यंत (संपर्क- श्री. महेश चौधरी-८८७०००१११५ श्री. कार्तिक साय -८४१००१००८१)
६	राजू कुमार यादव	रु. १,१२,६०,३१२/- (रुपये दोन कोटी बारोत्तर लाख साठ हजार तीनशे बारा मात्र) १९.०१.२०२३ रोजीस आणि त्यानंतर पुढील व्याज परिव्यय आणि खर्च इ.	मिळकत आयडी: एसबीआयएफ००००४६१३५४ सर्व ते स्थावर मिळकतीचे भाग आणि विभाग खालील फ्लॅट क्र. १०१, ९वा मजला, सर्वेक्षण इमारत, 'बी' विंग, सीटीएस ११८, ६५३, फाईव्ह(एफ), हेरिटेज कॉम्पो, टीव्ह क्र. १, आणि, कजरा देवी माता मंदिराजवळ, वालनाई गाव, वसाई पश्चिम, पूर्व-४०००६४ च्या सर्व्हाटाइल मिळकतीचे सर्व ते भाग आणि विभाग. १ बीयूचे फ्लॅट, कार्पेट क्षेत्र ५८७ चौ.फूट.	रु. १,७०,००,०००/- (रुपये एक कोटी सत्तर लाख फक्त)	रु. १७,००,०००/- (रुपये दोन लाख सत्तर हजार फक्त)	१०.०१.२०२६ म. ११.०० ते दु. ०१.०० वा. पर्यंत (संपर्क- श्री महेश चौधरी-८८७०००१११५ आणि श्री. कार्तिक साय -८४१००१००८१)
७	श्री. सुशील राजेंद्रप्रसाद यादव	रु. ३९,७१,११५/- (रुपये एकोणचाळीस लाख एकाहत्तर हजार एकशे पंधरा मात्र) १४.०५.२०२३ रोजीस आणि त्यानंतरचे पुढील व्याज परिव्यय आणि खर्च इ.	मिळकत आयडी: एसबीआयएफ००००५६७०७२ सर्व ते स्थावर मिळकतीचे भाग आणि विभाग खालील फ्लॅट क्र. ७०३, ७वा मजला, बिल्डिंग क्र. ११/ए-१, महाक्ष राजमाता बिल्डर्स लि., शर्वम लाइ, चारिकाली मार्ग टेक, अंबोली (पू.), मुंबई-४०० ०९३ च्या सर्व्हाटाइल मिळकतीचे सर्व ते भाग आणि विभाग. १ आरक्षे फ्लॅट. कार्पेट ३१० चौ.फू	रु. १५,००,०००/- (रुपये पंधरा लाख फक्त)	रु. १,५०,०००/- (रुपये दीड लाख फक्त)	१२.०१.२०२६ म. ११.०० ते दु. १.०० वा. पर्यंत (संपर्क- श्री महेश चौधरी-८८७०००१११५ आणि श्री. कार्तिक साय -८४१००१००८१)
८	मे. मुरार राजा एन्टरप्रायरी (श्री. अनिल बाळकृष्णराव देवरे, श्री. अनिल पांडुरंग आणि श्रीमती. रजनीताई पांडुरंग)	रु. ६,४३,३८,५५१/- (रुपये सहा कोटी त्रेचाळीस लाख अडोतीस हजार चारशे एकावन्नशत मात्र) ०४.०१.२०२३ रोजीस आणि त्यानंतरचे पुढील व्याज परिव्यय आणि खर्च इ.	मिळकत आयडी: एसबीआयएफ००००४१५०११३ सर्व ते स्थावर मिळकतीचे भाग आणि विभाग खालील फ्लॅट क्र. सी-८०३, तृतीय, सोनी टॉप, पुनीत पॅलेस पूर्व-४०००८० च्या सर्व्हाटाइल मिळकतीचे सर्व ते भाग आणि विभाग. १ बीयूचे फ्लॅट क्षेत्रफळ ७२० चौ.फू.	रु. ४,००,०००/- (रुपये चार कोटी)	रु. ४०,०००/- (रुपये चाळीस हजार फक्त)	०१.०१.२०२६ दु. ०३.०० ते सायं. ०५.०० वा. पर्यंत (संपर्क- श्री महेश चौधरी - ८८७०००१११५ आणि श्री. कार्तिक साय - ८४१००१००८१)
९	मे. मुरार राजा एन्टरप्रायरी (श्री. अनिल बाळकृष्णराव देवरे, श्री. अनिल पांडुरंग आणि श्रीमती. रजनीताई पांडुरंग)	रु. ६,४३,३८,५५१/- (रुपये सहा कोटी त्रेचाळीस लाख अडोतीस हजार चारशे एकावन्नशत मात्र) ०४.०१.२०२३ रोजीस आणि त्यानंतरचे पुढील व्याज परिव्यय आणि खर्च इ.	मिळकत आयडी: एसबीआयएफ००००४१५०११३ सर्व ते स्थावर मिळकतीचे भाग आणि विभाग खालील फ्लॅट क्र. सी-८०३, तृतीय, सोनी टॉप, पुनीत पॅलेस पूर्व-४०००८० च्या सर्व्हाटाइल मिळकतीचे सर्व ते भाग आणि विभाग. १ बीयूचे फ्लॅट क्षेत्रफळ ७२० चौ.फू.	रु. ४,००,०००/- (रुपये चार कोटी)	रु. ४०,०००/- (रुपये चाळीस हजार फक्त)	०१.०१.२०२६ दु. ०३.०० ते सायं. ०५.०० वा. पर्यंत (संपर्क- श्री महेश चौधरी - ८८७०००१११५ आणि श्री. कार्तिक साय - ८४१००१००८१)
१०	श्री. रवींद्र मनोज देवघरकर	रु. ९,२९,७५,५९९/- (रुपये एक कोटी एकोणनव्वद लाख त्रेहात्तर हजार पाचशे एकोणनव्वद मात्र) + १३.१२.२०२३ पासून व्याज आणि परिव्यय. त्यानंतरचे पुढील व्याज. १३.१२.२०२३	मिळकत आयडी: एसबीआयएफ००००४८८३८१०१ फ्लॅट क्र. ५०६, ५वा मजला, पार्टिशन सी-१, फ्लॅट क्र. ११, व्हाइट व्हेलाउट, सीटीएस क्र. १२५ ब, ग. क्र. १०६२ भाग, डी.एस.नगर, गाव अंधेरी, जिल्हा मुंबई उपनगर ४०० ०५३. बिल्टअप क्षेत्र ३५० चौ.फूट आणि कार्पेट १ बीयूचे आणि. डी. रवींद्र मनोज देवघरकर यांच्या मालकीचे.	रु. १,०१,००,०००/- (रुपये एक कोटी एक लाख फक्त)	रु. १०,१०,०००/- (रुपये दहा लाख दहा हजार फक्त)	१२.०१.२०२६ दु. ०३.०० ते सायं. ०५.०० पर्यंत (संपर्क- श्री महेश चौधरी - ८८७०००१११५ आणि श्री. कार्तिक साय - ८४१००१००८१)
११	श्री. राजू रामराव्हारी, श्री. सौमा रामराव्हारी आणि श्री. रोशन रामराव्हारी	रु. ५६,७१,९८८/- (रुपये छप्पन लाख एकाहत्तर हजार नवशे अठ्ठाऐंशी मात्र) ०८.०१.२०२३ रोजीस आणि त्यानंतर पुढील व्याज परिव्यय आणि खर्च इ. (वरणी मुद्दल शिल्लक- ०८.०१.२०२३).	मिळकत आयडी: एसबीआयएफ००००५९१२००७ सर्व ते स्थावर मिळकतीचे भाग आणि विभाग खालील फ्लॅट क्र. ५०१, ५वा मजला, बी विंग, मुंबई पूर्व ओपोजिट हाजीमा सोसायटी लिमिटेड अशी ज्ञात इमारत, सुलतीपाडा रोड, भाइंदर (पश्चिम), पूर्व-४०००७८ च्या सर्व्हाटाइल मिळकतीचे सर्व ते भाग आणि विभाग. श्री. सुशील कुमार सातवाडा पूर्व यांच्या मालकीचे.	रु. ९,१०,००,०००/- (रुपये एक कोटी एकावीस लाख फक्त)	रु. ९१,०००/- (रुपये एक्याऐंशी हजार फक्त)	१५.०१.२०२६ म. ११.०० ते दु. ०१.०० वा. पर्यंत (संपर्क- श्री महेश चौधरी - ८८७०००१११५ आणि श्री. कार्तिक साय - ८४१००१००८१)
१२	श्री. आकाश गणपतराव केशवराणी	रु. २४,१९,५४१/- (रुपये चाळीस लाख एकोणपन्नास हजार पाचशे एकेचाळीस मात्र) ३०.०९.२०२३ रोजीस आणि त्यानंतरचे पुढील व्याज परिव्यय आणि खर्च इ. (वरणी मुद्दल शिल्लक- ३१.०९.२०२३).	मिळकत आयडी: एसबीआयएफ००००५१७०१५० फ्लॅट क्र. ३०१, ३रा मजला, ए-१ विंग, रिद्धी सिद्धी कॉम्प्लेक्स, देवरा पाडा, कल्याण रेल्वे, जिल्हा ठाणे-४२१३०१ च्या सर्व्हाटाइल मिळकतीचे सर्व ते भाग आणि विभाग. श्री आकाश गणपतराव केशवराणी यांच्या मालकीचे.	रु. ३,९१,००,०००/- (रुपये एक कोटी एकाणीस लाख फक्त)	रु. ३९,१०,०००/- (रुपये एकोणचाळीस लाख दशहजार फक्त)	१६.०१.२०२६ म. ११.०० ते दु. ०१.०० वा. पर्यंत (संपर्क- श्री महेश चौधरी - ८८७०००१११५ आणि श्री. कार्तिक साय - ८४१००१००८१)
१३	श्री.सुशील कुमार सातवाडा पूर्व	रु. १,४१,१९,८३०/- (रुपये एक कोटी बेचाळीस लाख एकाहत्तर हजार आठशे एकतीस मात्र) २०.०६.२०२४ रोजीस आणि त्यानंतरचे पुढील व्याज परिव्यय आणि खर्च इ. (वरणी मुद्दल शिल्लक- २०.०६.२०२४)

PUBLIC NOTICE

Notice hereby given that 1. Mr. PRAVIN RAMANLAL GUJAR 2. Mr. VIKRANT PRAVIN GUJAR Both R/at-Flat no - 101, 2nd Floor, Radha Vishnu Niwas, E.Pint No. 4498, CTS 5558, Gulekadi, 3 Salisbury Park Pune 411037 are the Joint owners of the said Flat described in the Schedule hereunder written. The said Owner's has requested me to investigate his title to the said Flat and Issue Search and Title Certificate. The said owner's has represented me that said flat is free from all claims, encumbered and reasonable doubts and he has a clear and marketable title to the said Flat.

History of the flat - said flat consists of one room. Mr. Chimanlal Vishnudas Gujar (Jawalekar) who happens to be the owner of said flat as per of Deed of Declaration dated 25/08/2015 duly registered before the Sub Registrar Haveli No. 10 vide Document No. 9446/2015.

And Whereas said Mr. Chimanlal Vishnudas Gujar (Jawalekar) expired intestate on dated 31.08.2016 leaving behind him, 1) Mr. Hemant Chimanlal Gujar (Jawalekar) (son), 2) Mr. Umesh Chimanlal Gujar (Jawalekar) (son), 3) Pushpawati Chimanlal Gujar (Jawalekar) (Wife), 4) Vijayanti Ashok Mutha (daughter) 5) Amita Sunil Vaishnali (daughter) 6) Vanita Rajendra Gujar (daughter) 7) Vaishali Satjay Mutha (daughter).

And Whereas wife and his four daughters of the Chimanlal has executed RELEASE DEED (without any consideration) in favour of the 1) Mr. Hemant Chimanlal Gujar (Jawalekar), 2) Mr. Umesh Chimanlal Gujar (Jawalekar) dated 21/06/2019 duly registered before the Sub Registrar Haveli No. 20 vide Document No. 10426/2019.

And Whereas 1) Mr. Hemant Chimanlal Gujar (Jawalekar), 2) Mr. Umesh Chimanlal Gujar (Jawalekar) has executed agreement to sale deed dated 29/06/2021 duly registered before the Sub Registrar Haveli No. 1 vide Document No. 5536/2021. And Transfer Deed dated 05/08/2021 duly registered before the Sub Registrar Haveli No. 1 vide Document No. 10095/2021 in favour of the 1. Mr. PRAVIN RAMANLAL GUJAR 2. Mr. VIKRANT PRAVIN GUJAR.

All persons having any claim against or in respect of the said Flat or any part thereof by way of sale, mortgage, exchange, charge, lease, lien, inheritance, gift, trust, maintenance, possession, enacment or otherwise are hereby required to make known the same to the undersigned at the address mentioned below within 7 days from the date hereof, failing which no objections/claims shall be entertained and the claims if any will be deemed waived and/or abandoned and thereafter the Title Certificate will be issue.

SCHEDULE

All that piece and parcel of the said **Flat No. 1 on Stilt Floor in the building known "RADHA VISHNU NIWAS" admeasuring built-up area wherein 963.24 Sq.Ft. i.e 89.52 Sq. Mtrs. including common parking, on the land bearing S.No. 54A/A, CTS No. 5558, Final Plot No. 4498, Gulekadi, Salisbury Park, Tal-Haveli, Dist Pune.**

PUNE
DATE 26/12/2025

Sd/-
Adv. Abhijeet M. Khade, M.C.A., L.L.B.
Office :- S.No. 32/15, Mankar Chowk, Office No.4, Near Shani Mandir, Ambegaon Pathar, Pune - 411046. Mo. No. 9623031546,7020587993

PUBLIC NOTICE

All the people are hereby informed that the flat properties i.e 1) Flat no 1 adm. Area 878 sqft. 81.50 Sq. Mtrs. built up on first floor, 2) Flat no. 5 adm. Area 878 sqft. i.e 81.50 Sq.mtre built up on Second floor, 3) Flat no. 13 adm. Area 878 sqft. i.e 81.50 Sqft. Mtrs built up on Forth Floor 4) Flat No. 17 adm. Area 878 sqft. i.e 81.50 Sq.mtre built up on Fifth Floor. in the S-1 building of society / building known as **Shrikanth view co-op housing society Ltd** constructed on plot situated at Survey No. 16 Hissa no. 1 situated at village Ambegaon Budruk, Tal. Haveli, dist Pune was under the ownership and possession of its owners 1) The legal heirs of the **late Bhau alias Bhausaheb Nathu Kondhare**, namely A) **Lata Bhau alias Bhausaheb Kondhare** B) **Kamlesh Bhausaheb Kondhare** C) **Kajal Deepak Limbhore** D) **Komal Omkar Baidare** E) **Karishma Sandeep Limbhore**, and 2) **Lata Bhau alias bhausaheb Kondhare**, all residents of Ambegaon Budruk, Pune – 411046, to our clients. Our clients have been assured and are confident that the said property is free from any encumbrances, liabilities, or claim.

If anyone has any kind of ownership rights, interest, inheritance rights, possession, mortgage, gift, lease, maintainace, bequest, agreements, earnest money etc. or any other rights or interest in the said property, they should inform us in writing at the address given below within 07(Seven) days from the date of Publication of this notice, providing documentary proof. Otherwise, it will be assumed that the said property is free from any encumbrances, liabilities, or claims and that no one else has any kind of ownership rights, interest, or claims, or if they did, they have knowingly relinquished them. Our clients will then proceed with the purchase transaction, and no complaints or objections of any kind will be considered afterwards. Please take note of this.

The said public notice is published on behalf of the owners.

Pune – December 28, 2025

Deepak K. Wadkar (Advocate)
Office – S.No. 20/2/1/2, Gamraj Co-operative housing society Ltd., shop no. 1, Kashirath Pallaraje, behind Axis bank, Balajinagar, Dhankawadi, Pune 411043. Contact - 9921759205

PUBLIC NOTICE

This is to inform that the construction of Proposed Residential & Commercial Project at Sector No 25, Plot No SDC, PCNT, Nigdi Pune, Maharashtra has been accorded Environmental Clearance vide EC identification no. EC25C3803MH5741195N and copy of the same is available with the Maharashtra Pollution Control Board and on the website of the ministry at https://parivesh.nic.in/

M/s. Aaradhya Developers

GENERAL PUBLIC NOTICE

This is to inform the public in general that PRIME PROPERTIES have been accorded with the Environmental Clearance by State Environmental Impact Assessment Authority (SEIAA), Maharashtra. For their construction project SUKHWANI GRACIA at Sr.No 223 P & 222 P, Village - Sus, Pune, Maharashtra. Vide letter No. **EC25C3801MH5793715N**.This clearance is in accordance with the provision of "EIA Notification 2006". The copies of this letter are available with Maharashtra Pollution control Board and may also be seen at the website of Department of Environmental, Government of Maharashtra. https://parivesh.nic.in

punjab national bank

BO Wagholi, Bakori Road, Near JSPM College, Wagholi, Tal. Haveli, Dist. Pune 412207 Email ID – bo2969@pnb.co.in

POSSESSION NOTICE [Rule 8(1)]

Whereas, the undersigned being the Authorized Officer of the Punjab National Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice **dated 29.09.2025** calling upon the Borrower **Mr. Mayur Arun Sarvade and Mrs. Rekha Arunrao Sarvade** to repay the amount mentioned in the notice being **Rs. 17,53,824.56 (Rupees Seventeen Lakhs Fifty Three Thousand Eight Hundred Twenty Four and Paise Fifty Six Only) along with future interest and charges w.e.f 29.09.2025**, within 60 days from the date of notice/date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned **has taken possession** of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement) Rules, 2002 on the **20th day of December of the year 2025.**

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Punjab National Bank for an amount **Rs.17,53,824.56 and interest and charges thereon.**

The borrower's /guarantor's /mortgagor's attention is invited to provisions of sub-section (8) of section 13 of the Act in respect of time available to redeem the secured assets

Description of Immovable property:

Flat No.301, Building No. C2, Premia Project, Village- Narhe, Tal. Haveli. Dist. Pune 411041. **Bounded:** On the North by- Zeel Engineering College, On the East by – Hostel, On the South by- Narhe Road, On the West by- Building

Date : 22/12/2025 **Amit Kumar Jha, Chief Manager,**
Place : Pune **Authorised Officer, Punjab National Bank**

VASTU HOUSING FINANCE CORPORATION LTD

Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road,Sewri (West), Mumbai 400015, Maharashtra. CIN No.: L65922MH2005PLC272501

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower / Co-Borrower/ Mortgagor (s) that the below described immovable properties mortgaged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of Vastu Housing Finance Corporation Limited, the same shall be referred herein after as Vastu Housing Finance Corporation Limited. The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis through E-Auction.

It is hereby informed to General public that we are going to conduct public E-Auction through website https://sarfaesi.auctiontiger.net

S N	Account No. and Name of borrower, co- borrower, Mortgagors	Date & Amount as per Demand Notice U/s 13(2) & Date of Physical Possession	Descriptions of the property/Properties	Reserve Price, Earnest Money Deposit (In Rs.)	E-Auction Date and Time, EMD Submission Last Date, Inspection Date
1	HL0000000009502 Vikrant Vijay Vinkar (Borrower), Snehal Nitin Changan (Co-Borrower)	Demand Notice Date 17/Mar/25& Amt Rs.887954 as on 15/Mar/25 + Interest Cost etc. & 16/Oct/25	All that piece and parcel property bearing Flat No. 10 area admeasuring 515 sq.ft on second Floor in Vighnaharta Heights which is constructed on property bearing S. No. 43 Hissa No. 73 area admeasuring 3 Are + Pothkharaba area admeasuring 1 Are total area admeasuring 00 H, 4 Are situated at village Name Tal. Haveli, Dist. Pune-411041.	Rs.1435200/- Rs.143520/-	28/01/2026 Timings 10:00 AM to 12:00 PM , 27/01/2026 up to 5:00 PM., 17/01/2026

1. All Interested participants / bidders are requested to visit the website https://sarfaesi.auctiontiger.net . For details, help, procedure and online training on e-auction, prospective bidders may contact M/S e-Procurement Technologies Pvt. Ltd. (Auctiontiger) Address: Head Office: B-705, Wall Street II, Opp. Orient Club, Near Gujrat College, Ellis Bridge, Ahmedabad – 380 006 Gujrat (India).Contact Person : Mr. Ram Sharma Contact number: 8000023297/9265562818/9265562821/079-6813 6842/6869, email id : ramprasad@auctiontiger.net , support@auctiontiger.net
2. For further details on terms and conditions please visit https://sarfaesi.auctiontiger.net to take part in e-auction.
3. For more details about the property kindly contact to Authorized officer : Amol Kantilal Mulik Contact no. 9657329369

THIS IS ALSO A STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8(6) OF SECURITY INTEREST (ENFORCEMENT) RULES,2002

Date : 28.12.2025 **Authorised officer**
Place : Pune **Vastu Housing Finance Corporation Ltd**

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR PROLIFIC SYSTEMS AND TECHNOLOGIES PRIVATE LIMITED OPERATING IN ELECTRICAL TESTING AUTOMATION SOLUTIONS & INDUSTRIAL TRAINING AT THANE, MAHARASHTRA

(Under sub-regulation (1)of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	**Prolific Systems and Technologies Private Limited PAN: AABCP0645A CIN: U30007MH1997PTC109461**
2.	Address of the registered office	Plot No. A-245, MIDC, Near ESIS Hospital Road No 34, Wagle Industrial Estate, Thane, Thane West, Maharashtra, 400604, India
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Majority of Fixed Assets - **Thane and Pune, Maharashtra** Other Plants- **Hyderabad, Telangana**
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	As per audited financial statements for FY 2023-2024, revenue from operation was Rs. 547.02 Lacs and other income was 27.39 Lacs
7.	Number of employees/ workmen	NA
8.	Further details, including fact available financial statements (with balance sheets of two years, lists of creditors are available at URL)	**Profile Systems and Technologies Private Limited**
9.	Eligibility for resolution applicants under section 25(2)(h) & 29A of the Code is available at	The Resolution Applicant must be eligible under section 29A of the Insolvency and Bankruptcy Code, 2016. For detailed EOI and eligibility criteria, please write an email to **cirp.prolific@gmail.com**
10.	Last date for receipt of expression of interest	12.01.2026
11.	Date of issue of provisional list of prospective resolution applicants	17.01.2026
12.	Last date for submission of objections to provisional list	22.01.2026
13.	Date of issue of final list of prospective resolution applicants	27.01.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	01.02.2026
15.	Last date for submission of resolution plans	03.03.2026
16.	Process email id to submit Expression of Interest	cirp.prolific@gmail.com
17.	Details of the corporate debtor's registration status as MSME	Not registered as MSME (Earlier registered under Udyog Aadhaar, but not migrated to Udyam MSME portal)

Dt.: 26/12/2025
Place : Nagpur

Sd/-
IP Megha Agrawal
IBBI/IPA-001/IP-P01456/2018-19/12272
AFA valid up to 31.12.2025
Address Registered with IBBI: 601, Shreyas Apartments
In Circle of Congress Nagar Garden, Congress Nagar, Nagpur - 440012 (M.S.)
For Prolific Systems and Technologies Private Limited

TATA TATA TECHNOLOGIES

CIN: L72200PN1994PLC013313
Registered Office: Plot No 25, Rajiv Gandhi Infotech Park, Hinjawadi, Pune - 411057
Phone No: +91-20-66529090 | **Email:** investor@tatatechnologies.com

NOTICE TO SHAREHOLDERS
(For transfer of equity shares of the Company to Investor Education and Protection Fund (IEPF) Account)

Shareholders are hereby informed that pursuant to the provisions of Section 124(6) of the Companies Act, 2013 and Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (the Rules), as amended, the interim dividend approved on January 23, 2018 for the financial year 2018-19, which remained unclaimed for a period of seven years will be credited to the IEPF on or before March 31, 2026. The corresponding shares on which dividends were unclaimed for seven consecutive years will also be transferred as per the procedure set out in the Rules.

In compliance with the Rules, individual notices are being sent to all the concerned shareholders whose shares are liable to be transferred to IEPF. As per the aforesaid Rules, the full details of such shareholders are made available on the Company's Website: www.tatatechnologies.com.

In this connection, please note the following:

1) In case you hold shares in physical form: Duplicate share certificate(s) will be issued and transferred to IEPF. The original share certificate(s) registered in your name(s) and held by you, will stand automatically cancelled.
2) In case you hold shares in electronic form: Your demat account will be debited for the shares liable for transfer to the IEPF.

In the event a valid claim is not received on or before March 27, 2026, the Company will proceed to transfer the unclaimed dividend and Equity shares in favor of the IEPF authority without any further notice. Please note that no claim shall lie against the Company in respect of unclaimed dividend amounts and shares transferred to IEPF pursuant to the said rules. It may be noted that the concerned shareholders can claim the shares and dividend from the IEPF authority by making an application in the prescribed Form IEPF-5 online after obtaining the Entitlement letter from the Company.

For any queries on the above matter, shareholders are requested to contact the Company at its registered office address at Plot No 25, Rajiv Gandhi Infotech Park, Hinjawadi, Pune 411057, India, Tel. +91 20 66529090;
Email: investor@tatatechnologies.com or the
Registrar and Share Transfer Agent (RTA), MUFG Intime India Private Limited, by writing to tbcl-pune@intimetaxes@in.mpms.mufg.com

Note: Shareholders who earlier held shares in physical form are requested to get their shares released from the ESCROW Account maintained by the Company by completing the formalities prescribed by the RTA, by writing to them at investor.helpdesk@in.mpms.mufg.com

Place: Pune
Date: December 27, 2025

For Tata Technologies Limited
Sd/-
Vikrant Gandhe
Company Secretary

PUBLIC NOTICE

CORRIGENDUM TO PUBLIC NOTICE

In the Public Notice published in newspaper dated 26/12/2025 the name of my client Mr. Madhav Sadanand Nandkarni is appearing which is incorrect. Please read the correct name as "Mr. Madhav Sadanand Nadkarni". All other contents of notice remain the same

Date:27/12/2025 Adv. JITENDRA D. NIRUNE,
Office 5A, Gangadhar Chambers, 314 Narayan Peth, Pune 411030.
Mobile: 9822984650. Email: jitnirune@gmail.com

ADITYA BIRLA CAPITAL LIMITED

Registered Office : Indian Rayon Compound, Veraval, Gujarat - 362 266.
Corporate Office : 12th Floor, R Tech Park, Nilon Complex, Near Hub Mall, Goregaon (East) Mumbai-400 063, MH.

DEMAND NOTICE

UNDER SEC 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("THE ACT") READ WITH RULE 3 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("THE RULES")

On account of the amalgamation between Aditya Birla Finance Ltd. and Aditya Birla Capital Ltd. vide the Scheme of Amalgamation dated 11.03.2024 duly recorded in the Order passed by the National Company Law Tribunal - Ahmedabad on 24.03.2025, all SARFAESI actions initiated by Aditya Birla Finance Ltd. in relation to the mortgaged property mentioned, stands transferred to Aditya Birla Capital ltd., the amalgamated company.

Accordingly the undersigned being the Authorized officer of **Aditya Birla Capital Limited (ABCL)** under the Act and in exercise of powers conferred under Section 13(12) of the Act read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within **60 days** from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is / are avoiding the service of the demand notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of demand notice(s) are extracted herein below:

In connection with the above, Notice is hereby given, once again, to the said Borrower's / Legal Heir(s) / Legal Representative(s) to pay to **ABCL, within 60 days** from the date of the respective Notice(s), the amount indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents / writings, if any, executed by the said Borrower's. As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to **ABCL** by the said Borrower's respectively.

Sr. No.	Name and Address of the Borrower(s)	Demand Notice Date & NPA Date	Description of Immovable Property
1.	**Mrs. Vanita Vasant Giri,** W/o Vasant Sidhu Giri, At: Khanshingi, Sub District- Kavithemahankal, Miraj, Sangli, Pincode- 416410 **Mobile-** 9011444951 **Also At-** Mrs. Vanita Vasant Giri, W/o. Vasant Sidhu Giri, Employee At Jai Hanuman High School And B.v Vader Junior College, Ispurli City Karvir Pincode- 416207, Mobile – 9011444951 **Email-** vanita4951@gmail.com **Also At-** Mrs. Vanita Vasant Giri, W/o Vasant Sidhu Giri, R.s No 1139, G.m No.982 At Bidari, Tal- Kagal, Dist – Kolhapur- 416208.	**08.12.2025 & 04.12.2025** **Total O/s. Dues Amt. Rs. 35,44,910.00 as on 08.12.2025**	All That Piece and Parcel Of Area Admeasuring 180.00 Sq.Mtrs, R.S No. 1139, G.M No. 982 At Bidari, Tal- Kagal, Dist – Kolhapur- 416208. Bounded By : East- Road, West- Farm Of Mr. Farakate, South- House Of Mrs. Chhaya Kamble, North- House Of Mr. Nagoj Saputa.
2.	**Mr.vikram Laxman Giri,** S/o. Laxman Dattaray Giri, At- Mouni Nagar, Bidri Kolhapur, Bidri, Radhanagari Pincode- 416208, Mobile- 9028440914 **Also At-** Mrs. Chaayya Laxman Giri, W/o. Mr. Laxman Ganpati Giri, R.s No 1139, G.m No.982 At Bidari, Tal- Kagal, Dist – Kolhapur- 416208. **Loan Ac No.** ABKOHSTS00000751983		

With further interest, additional interest at the rate as more particularly stated in respective Demand Notices dated mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and / or realization. If the said Borrower's shall fail to make payment to ABCL as aforesaid, then the ABCL shall proceed against the above Secured Asset(s) / Immovable Property (ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Borrower's / Legal Her(s) / Legal Representative(s) as to the costs and consequences.

The said Borrower's / Legal Heir(s) / Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s) / Immovable Property(ies), whether by way of sale, lease or otherwise without the prior written consent of ABCL. That please note that this is a final notice under Sec. 13(2) of the Securitization & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 (54 of 2002). Needless to say, that ABCL shall be within its right to exercise any or all of the rights referred to above against the borrower(s) entirely at their risk, responsibility & costs.

Place : Kolhapur, Maharashtra Sd/-
Date : 28.12.2025 Authorised Officer
Aditya Birla Capital Limited

PUBLIC NOTICE

NOTICE, is hereby given to the public in large and in particular intimated that **1. MR. RAHUL LALIT KHICHA AND 2. PUNIT L. KHICHA (HUF) THROUGH ITS KARTA MR. PUNIT L. KHICHA**, are the owners of commercial property bearing **Office No. 7**, admeasuring **112 sq.ft. i.e. 10.30 sq.mt.** carpet, i.e. **126 sq.ft. i.e. 11.71 sq.mt.** built-up and **Office No. 8**, admeasuring **126 sq.ft. i.e. 11.71 sq.mt.** built-up, on the First Floor, of the building/scheme known and recognized as **"KUMAR PLACE PREMISES CO-OP SOC. LTD."**, situated at **GLR Survey No. 396/2534**, bearing **House No. 2488**, General Thimaiya Road, formerly known as East Street of Ravivar **Village Pune City**, within the limits of Pune Cantonment Board, Taluka Haveli, District Pune, within the local limits of Registration Sub District, Haveli & District Pune, respectively hereinafter referred to as the "Said Property".

The said original Registration Receipt, Index II, Agreement dt. **29/12/2005**, registered at the office of the Sub-Registrar **Haveli No. 06, at Sr. No. 8241/2005** has been lost/misplaced by my client and also filed Lost Information Report vide LR No. 2052/10-2025 on dt. 27/12/2025 at Wanawadi Police Station. If anybody found the said original Registration Receipt, Index II and Agreement dt. **29/12/2005** registered at the office of the sub-Registar Haveli No. 06, at Sr. No. 8241/2005, please return it at address mentioned hereinbelow within **15 days** from the date of publication of this notice.

Place : Pune
Date : 27/12/2025

Jyoti A. Wadhwani,
Advocate And Notary
Office No. 6, Kumar Place,
East Street, Camp, Pune - 411001.
M. No. : 7822873762

HDFC BANK

HDFC BANK LIMITED

Tel:- 020 25505000 | CIN : L65920MH1994PLC080618 | Website: www.hdfcbank.com

POSSESSION NOTICE Whereas the undersigned being the Authorised Officer of HDFC Bank Limited formerly known as Centurion Bank of Punjab Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023) (HDFC).

Whereas the Authorised Officer/s of Housing Development Finance Corporation Limited, under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices under Section 13 (2) of the said Act, calling upon the following borrower(s) / Legal Heir(s) and Legal Representative(s) to pay the amounts mentioned against their respective names together with interest thereon at the applicable rates as mentioned in the said notices, within 60 days from the date of the said Notice/s, incidental expenses, costs, charges etc till the date of payment and / or realization.

Sr. No.	Name of Borrower (s) Legal Heir(s) and Legal Representative(s)	Outstanding Dues	Date of Demand Notice	Date of Possession	Description of Immovable Property (ies) / Secured Asset (s)
1.	Mr. Shaikh Hazim Isaac and Ms. Shaikh Shagufa Rashid	Rs. 48,66,385/- as on 30-June-2025*	26th July 2025	24th December 2025 Symbolic**	Flat No. 1, Ground Floor, Wing B, Savera Palace, S. No.62/4/14/1, Hissa No.33/511, Kondhwa, Pune.
2.	Mr. Passa Ansar M and Ms. Pasha Rubina Ansar	Rs. 13,53,149/- as on 30th June 2025*	25th July 2025	24th December 2025 Symbolic**	Flat No. A-903, Selene, Survey No.32, Hissa No.11C, Pisoli, Pune.
3.	Mr. Thakur Sandeep and Ms. Dixit Madhuri Ashok	Rs. 40,02,482/- as on 30th June 2025*	26th July 2025	24th December 2025 Symbolic**	Flat No.601, 6th Floor, Wing B, Neco Beaumont, S.No. 7(P), Mohammadwadi, Pune.
4.	Mr. Kadam Sandeep Popatrao and Ms. Kadam Poonam Sandeep	Rs. 22,76,925/- as on 30th June 2025*	26th July 2025	24th December 2025 Symbolic**	Flat No. 4, 1st Floor, C-Wing,Shree Siddhivinayak Platinum Park, S.No. 37/2/1,40/2/1,40/2/2, Undri, Pune.
5.	Mr. Pardeshi Rahul Suresh and Ms. Pardeshi Yogita Rahul	Rs. 13,15,430/- as on 30th June 2025*	26th July 2025	24th December 2025 Symbolic**	Flat No.403, 4th Floor, Shree Siddhivinayak Tanishque III-C, Plot No. 34 and 36, S. No. 40/1/1/2, Undri, Pune.
6.	Mr. Pillai Vinesh Prakash	Rs. 28,51,026/- as on 30th June 2025*	26th July 2025	24th December 2025 Symbolic**	Flat No.19, Ground Floor, Manuchandra Co-op Housing Society Ltd.,S. No.57/A, Plot No. 1 and 2, Vanawadi, Pune.

*with further interest as applicable, incidental expenses, costs, charges etc incurred till the date of payment and / or realisation.

However, since the borrower/s / Legal Heir(s) and Legal Representative(s) mentioned hereinabove have failed to repay the amounts due, notice is hereby given to the borrower/s / Legal Heir(s) and Legal Representative(s) mentioned hereinabove in particular and to the public in general that the Authorised Officer/s of HDFC Bank Limited have taken ** possession of the immovable property (ies) / secured asset(s) described herein below in exercise of powers conferred on him/them under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned above.

The borrower(s) / Legal Heir(s) and Legal Representative(s) mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid Immovable Property (ies) / Secured Asset(s) and any dealings with the said Immovable Property (ies) / Secured Asset(s) will be subject to the mortgage of HDFC Bank Ltd

Borrower(s) / Legal Heir(s) / Legal Representative(s) attention is/are invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset/s.

Copy of the Panchanama drawn and inventory made (if applicable) are available with the undersigned, and the said Borrower(s) / Legal Heir(s) / Legal Representative(s) is / are requested to collect the respective copy from the undersigned on any working day during normal office hours.

NOTE: This notice is published on 28th December 2025 in Financial Express Pune edition & Loksatta Pune edition.

Place : Pune **Date :** 28th December 2025

Branch Office: HDFC Bank Limited, Office No. 601 to 608, Sixth Floor, Godrej Eternia C, Wing B, Wakdewadi, Shivajinagar, Pune 411005.

Regd. Office: HDFC Bank Limited, HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400013.

For HDFC Bank Limited
Sd/-
Authorised Officer

GRIHUM HOUSING FINANCE LIMITED

Registered Office: 6th Floor, B Building, Ganga Trueno, Lohegaon, Pune, Maharashtra 411014

APPENDIX IV [See rule 8(1)] POSSESSION NOTICE (For Immovable Property)

Whereas, the undersigned being the Authorised Officer of **Grihum Housing Finance Limited herein after referred as Secured Creditor of the above Corporate/ Register office** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred as the "said Act") and in exercise of the powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a demand notice below dated calling upon The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13 (4) of the said Act read with Rule 8 of the said rules of the Security Interest Enforcement Rules 2002 on the dates as mentioned herein below.

The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of secured Creditor the amount and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. Details of Property taken in possession are herein below.

Sr. No.	Name of Borrowers	Description of Property	Possession taken Date	Date of statutory Demand Notice	Amount in Demand Notice (Rs.)
1.	USHA HANMANT KADAM, ELICON ENGINEERING, SACHIN HANUMANT KADAM, HANUMANT TARACHAND KADAM	All That Piece And Parcel Of Land Bearing Survey No. 4/4 Admeasuring 00H19.93ares Situate At Narhe, Within The Limits Of Grampanchayat Narhe, Within The Limits Of Grampanchayat Narhe And Bounded As Follows: On Or Towards East:By Service Road, On Or Towards West: Bysurvey No. 1, On Or Towards South By Narhe Dhayari Road On Or Towards North: By Sub Registrar Road Properties And Vivashish. (Hereinafter To Referred As "Said Property") Description Of The Flat: All That Consisting Of Flat No. 301 (Gram Panchayat No. 6493/35/10) Admeasuring 79 Sq. Mtrs., (Built Up) Admeasuring 751 Sq. Ft. Equal To 69.79 Sq. Mtrs., (Built Up) On The Third Floor, In Wing No. B, The "Shree Swami Landmark", Constructed On The Land Bearing Survey No. 4/4 Admeasuring 00H19.93ares Situate At Narhe, Within The Limits Of Grampanchayat Narhe.	22/12/2025	09/07/2025	Loan No. HM0115HI1100073 Rs. 1415377/- (Rupees Fourteen Lakh Fifteen Thousand Three Hundred Seventy Seven Only) payable as on 09/07/2025 along with interest @ 14.65 p.a. till the realization. Loan No. HL0115HI1100005 Rs. 1169144/- (Rupees Eleven Lakh Sixty Nine Thousand One Hundred FortySix Only) payable as on 09/07/2025 along with interest @ 16.15 p.a. till the realization.
2.	ANIL LAXMAN DANDEN, RAJSHRI CHANDAPPA KADAKOL	All That Piece And Parcel Of Flat No. 001, Situated On Upper Ground Floor, An Carpet Area Admeasuring About 35.88 Sq. Mtrs. I.E. 386 Sq. Ft And Attached Terrance Admeasuring About 05.57 Sq. Mtrs I.E. 60 Sq. Ft., Total Admeasuring Carpet Area 41.45 Sq. Mtrs I.E. 446 Sq. Ft I.E. 580 Sq. Fts Built Up, Constructed On The Land Bearing Gat No. 1460, At Urali Kanchan, Tal. Haveli Dist. Pune, Within The Local Limits Of Pune Municipal Corporation And Within The Jurisdiction Of Sub Registrar Haveli, Pune (Hereinafter Referred As To "Said Captioned Property"). The Same Is Bounded As Follows: On Or Towards The East:- By Gat No. 1460 (Part). On Or Towards The West:- By 2 Ft. Road Of Mr. Subhash Kanchan And Adjacent Property Of Mr. Dastgir Sayyednur Patel And Part Of Gat No. 1460, On Or Towards The North:- By Property Of Isam Co-Operative Society Ltd And Property Of Mr. Murlidhar Kanchan. On Or Towards The South:- By 12 Mtr. Road	23/12/2025	08/08/2025	Loan No. HL0064220000000509274 Rs. 1837314/- (Rupees Eighteen Lakh Thirty-Seven Thousand Three Hundred Fourteen Only) payable as on 08/08/2025 along with interest @ 12.85 p.a. till the realization.
3.	OMKAR PURUSHOTTAM WALAMBE, PURUSHOTTAM GOVIND WALAMBE	All That Piece & Parcel Of The Flat No. Lig-7-1-112 With A Carpet Area Of 42.14 Square Meters. Located Under The Jurisdiction Of Sub-Registrar No. 2, English Division, Pune, Sub-Division, Taluka Khed, And Within The Limits Of The Pune Metropolitan Region Development Authority (Pmrda), In Village Moue Mahakunge. Taluka Khed, District Pune — On The Land Bearing Gat No. 44 (Part), 49 (Part), 129 (Part), 130/1A (Part), 130/1B, 130/2, 130/3 (Part), And 130/4, On This Land, A Residential Unit Has Been Allotted Under The Government Scheme By The Pune Housing And Area Development Board, Pune - 400001 (Mhada), As Part Of Phase-1 Of The Low Income Group (Lig) Scheme (Comprising 419 Units).	24/12/2025	09/07/2025	Loan No. HF0115HI1100192 Rs. 1667306/- (Rupees Sixteen Lakh Sixty-Seven Thousand Three Hundred Six Only) payable as on 09/07/2025 along with interest @ 11.75 p.a. till the realization.

In any case if there is any difference between the contents of local language publication and English newspaper publication, the content of the English newspaper language published in Financial Express shall be present.

Place: PUNE **Date:** 28.12.2025

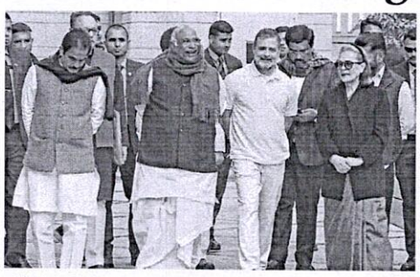
Sd/- Authorised Officer, Grihum Housing Finance Limited

AAC AGRAWAL
IBBI
INSOLVENCY PROFESSIONAL
12272

ONE POINT AGENDA | CWC paves the way forward: Mobilising opinion against the VB-G RAM G Act

MGNREGA mantra is Congress battle cry

FP News Service
MUMBAI



Congress leader Rahul Gandhi has launched a blistering attack on the BJP-led NDA government, likening the replacement of the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) with the Viksit Bharat–Guarantee for Rozgar and Ajeevika Mission (Gramin) Act (VB-G RAM G) to the 2016 demonetisation shock.

Calling the move "anti-village" and "anti-state", Gandhi alleged that the Centre had demolished two decades of a globally admired rights-based employment framework "in a single night".

Addressing a press conference in New Delhi after a crucial Congress Working Committee (CWC) meeting, the Leader of the Opposition in the Lok Sabha accused Prime Minister Narendra Modi of acting unilaterally, without consulting the Cabinet, states or Parliament in spirit.

"This is exactly how demonetisation was done. One man, one decision, devastating consequences," Gandhi said, warning that the new law would hollow out the rural economy and weaken India's federal structure.

The Congress argues that MGNREGA was far more than a wage-employment scheme. Gandhi described it as a development and governance framework that decentralised power, strengthened panchayats and gave rural workers bargaining power. "With real options available, exploitation fell, distress migration reduced, wages improved and rural infrastructure was created. That leverage is precisely what this government wants to break," he alleged.

Passed during the recently concluded Winter Session of Parliament amid noisy opposition protests, the VB-G RAM G Act replaces the 20-year-old MGNREGA and guarantees up to 125 days of wage employment for rural households. While the government has pitched it as a modernised, outcome-oriented reform aligned with the 'Viksit Bharat @2047' vision, the Congress sees it as a fundamental dilution of a demand-driven, rights-based guarantee.

At the heart of the opposition's criticism is the new funding and control architecture. Congress president Mallikarjun Kharge said the Act shifts greater financial burden to states through a 60:40 funding formula, while centralising decision-making in New Delhi. "This is a one-sided decision taken without consultation. It is an attack on the Right to Work and an insult to Mahatma Gandhi," Kharge told party leaders, announcing a nationwide 'MGNREGA Bachao Abhiyan' from January 5, 2026. Kharge drew parallels with past policy reversals, citing the rollback of proposed land acquisition amendments in 2015 and the repeal of the three contentious farm laws after prolonged farmer protests in 2020–21. "Rahul Gandhi had predicted the farm laws would be taken back. Now he says MGNREGA, too, will have to be restored," Kharge said, urging the party to lead a mass movement across villages and towns.

Several Congress-ruled states echoed the criticism. Karnataka Chief Minister Siddaramaiah termed the law "anti-federal and anti-national", arguing that changing both the name and structure of MGNREGA weakened the very spirit of employment guarantee. Telangana and Himachal Pradesh leaders also raised concerns over the impact on rural livelihoods and state finances.

The BJP, however, has dismissed the Congress's charge of "demolition". Party spokespersons argue that the new law is an overdue repair, not a rollback, and that it enhances the employment guarantee while improving accountability and convergence with other welfare schemes.

BJP, JD-U back Tharoor's foreign policy remarks

IANS
NEW DELHI

Congress MP Shashi Tharoor has once again found himself at the centre of a political storm after making a statement on India's foreign policy, asserting that the defeat of a Prime Minister is equivalent to the defeat of India.

While the Bharatiya Janata Party (BJP) and the Janata Dal-United (JD-U) welcomed Tharoor's remarks, the statement has once again drawn criticism from within his own party, the Congress.

The BJP and the JD-U backed Tharoor's comments, emphasising the need for national unity on the global stage, while also criticising the Opposition for targeting the country's leader, Prime Minister Narendra Modi, at international platforms.

Speaking to a leading media outlet on Friday, Congress MP Tharoor said that foreign policy does not belong to the BJP or the Congress, but to India as a nation.

"If someone in politics rejoices at the defeat of a Prime Minister, they are celebrating the defeat of India," Tharoor said. Recalling the words of Pandit Jawaharlal Nehru, he added, "If India dies, who will live?" Reacting to Tharoor's remarks, Maharashtra BJP MLA Ram Kadam described the statement as candid and factual. "Shashi Tharoor's statement is a truthful and straightforward remark that the Prime Minister is not the leader of any single party, but the Prime Minister of the entire country.

SIR hits religious fault line in Ayodhya

Biswajeet Banerjee
AYODHYA

The Special Intensive Revision of electoral rolls has thrown up an unexpected challenge in Ayodhya, where hundreds of sadhus and saints have filled voter forms in keeping with monastic traditions, raising fears of possible deletions from the voter list and causing unease within the BJP.

Ayodhya is home to more than 15,000 sadhus and saints residing largely in the Nirvani Ani, Digambar and Nirmohi akharas. During the SIR process, many of them entered

Sadhus write Guru's name in father's column trigger concern for BJP

the names of their gurus or Hindu deities in the column meant for the father's name. In the mother's name column, entries such as Kaushalya, Sita, Janaki, Durga and Saraswati were frequently written.

Sadhus are widely seen as a core support base of the BJP in the temple town, and party leaders privately concede that large scale rejection of such forms could have electoral implications. The concern has been amplified as the SIR exercise in Uttar Pradesh concluded on Friday with the deletion of nearly 2.89 crore names from the voter list, though the exact number of sadhus affected remains unclear.

Nirvani Ani Akhara mahant Sitaram Das, who filled his SIR form on December 10, said he consciously chose not to mention his biological parents. "I have renounced family life and follow the virakt tradition. Virakt means severing all blood relations. For us, there is no mother, no father and no gotra. God is everything. I wrote Janaki Mata's name in the mother's column because she nurtures the entire universe," he said.

The practice of mentioning names linked to the Ramayana period is not new in Ayodhya. It was first adopted by former BJP MP and late Hindu Dharm Peethadheeshwar Dr Ram Vilas Das Vedanti, who had written Janaki Mata's name in the mother's column. Over time, saints from Digambar Akhara and Hanuman Garhi followed the same practice.

Cold tightens grip on Bengal as Kolkata records coldest day of season

IANS
KOLKATA

The unusual dip in minimum temperatures continued across West Bengal due to the free flow of cool northerly winds even as Kolkata recorded its coldest day of the season on Saturday, with the minimum temperature dropping to 12.8 degrees Celsius.

Winter has firmly set in across the state during the final week of December, with minimum temperatures in Kolkata and other parts of south Bengal steadily declining over the past few days. The mercury fell further on Saturday, making it the coldest day of the season so far.

On Thursday, the minimum temperature in Kolkata dropped to 13.7 degrees Celsius, the lowest until then. This record was broken on Friday when the temperature fell to 12.9 degrees Celsius. On Saturday, it dipped marginally further to 12.8 degrees Celsius, which is one degree below normal. Meanwhile, the maximum temperature in the city on Friday was recorded at 21.2 degrees Celsius, around 4.4 degrees below normal.

The Regional Meteorological Centre (RMC) in Alipore said temperatures are likely to remain similar over the next few days, with the possibility of a further drop.

The sky over Kolkata is expected to remain mostly clear and cloudless through Sunday.

110 held for Chomu violence, internet shutdown extended

IANS
JAIPUR

Police personnel conduct a flag march after a stone-pelting incident, in Chomu on Saturday

The situation remains tense in Chomu town near Jaipur on Saturday following violence triggered by a dispute over the installation of railings outside a religious place.

To prevent the spread of rumours and maintain law and order, the administration has extended the suspension of WhatsApp and social media services for another 24 hours, till 7 a.m. on Sunday.

Divisional Commissioner Poonam issued orders extending the internet shutdown after receiving a report from the Police Commissioner.

The ban, scheduled to end at 7 a.m. on Saturday, has been prolonged in view of the sensitive situation.

Officials believe misinformation circulating on social media could further escalate tensions.

The violence reportedly erupted over the removal of stones and installation of iron railings and a boundary wall near a religious place close to the main bus stand.

According to officials, an agreement had been reached with a local community to remove stones lying on the roadside.

However, tensions flared when iron railings were later installed at the site. When police and administrative teams arrived around 3 a.m. on Friday to remove what they termed an illegal encroachment, a crowd allegedly turned violent and began pelting stones, injuring six policemen.

DMK will return to power in TN in next polls, asserts Stalin

IANS
THIRUVANNAMALAI

Tamil Nadu Chief Minister M.K. Stalin on Saturday asserted confidence that his Dravida Munnetra Kazhagam (DMK) will return to power in the next Assembly elections, citing the government's welfare-driven governance and development initiatives across the state.

Addressing a public gathering at Malappambadi in Tiruvannamalai district while distributing welfare assistance, Stalin said the people of Tamil Nadu had repeatedly shown their faith in the DMK's inclusive policies.

"Seeing you all gives me renewed energy. Tiruvannamalai is a special place -- it gave the DMK its first Member of Parliament. That history strengthens our resolve," he said.

The Chief Minister highlighted that in just four years, his government had implemented several schemes that have drawn national attention.

"We have ensured economic empowerment, especially for women. Through our initiatives, women receive monthly financial assistance, and over 1.30 crore women benefit directly from our schemes," he said.

He added that free bus travel for women had resulted in nearly 900 crore journeys so far, easing their financial burden and improving mobility.

Stalin also underlined the success of the Chief Minister's Breakfast Scheme, which currently benefits 19.4 lakh schoolchildren daily, helping improve attendance and learning outcomes.

"These are not just welfare measures; they are investments in the future of Tamil Nadu," he said.

Announcing new development projects for the Tiruvannamalai district, the Chief Minister said a SIDCO industrial estate would be established at Ayyathur at a cost of Rs 1 crore.

Congress leader held in CM Vijayan and Potti AI image row

IANS
KOZHIKODE

Senior Congress leader and state unit Political Affairs Committee member N. Subramanian was taken into custody by Chevayur police on Saturday in connection with the alleged circulation of a distorted image of Chief Minister Pinarayi Vijayan, but was released after questioning.

Subramanian was questioned for a while in connection with a social media post that allegedly featured an AI-generated image showing the Chief Minister alongside Unnikrishnan Potti, the prime accused in the Sabarimala gold heist case. Following the interrogation, his mobile phone was confiscated for forensic examination as part of the investigation. With news spreading that the top Congress leader was taken into custody, a huge crowd of party workers gathered at the Chevayur police station and started shouting anti-Vijayan slogans. Subramanian was subsequently served a notice under the provisions of the Bharatiya Nagarik Suraksha Sanhita, directing him to appear before the police whenever summoned.

Mother strangles 6-year-old to death for not speaking Marathi

IANS
NAVI MUMBAI

In a shocking and disturbing incident from Navi Mumbai, a woman allegedly murdered her six-year-old daughter because the child could not speak Marathi, sending shockwaves across the city.

The police have arrested the mother in connection with the case after attempts were made to pass off the child's death as a heart attack.

The incident came to light after the police grew suspicious of the circumstances surrounding the child's death and ordered a post-mortem examination, which revealed that the girl had died due to asphyxiation.

Following intensive questioning, the truth behind the incident was uncovered.

The heart-wrenching crime was reported from the Kalamboli suburb of Navi Mumbai. In Gurusankalp Housing Society in Sector-1, Kalamboli, the 30-year-old woman allegedly strangled her own six-year-old daughter to death.

The Kalamboli police have arrested the woman and initiated further investigation into the matter. According to information provided by the police, the family consisted of an IT engineer husband and his wife, who holds a B.Sc. degree.

Guru Gobind Singh an inspiration to stay firm on path of truth: Yogi

PTI
LUCKNOW

Uttar Pradesh Chief Minister Yogi Adityanath, paying tribute to Guru Gobind Singh on his birth anniversary on Saturday, said the tenth Sikh guru's struggle against injustice and unrighteousness inspires people to remain steadfast on the path of truth and fearlessness.

In an X post in Hindi, Adityanath said, "On the sacred Prakash Purab (birth anniversary) of Tenth Guru Gobind Singh Maharaj, the great saint and religious warrior, founder of the Khalsa Panth and an embodiment of courage and sacrifice, I offer my humble salutations." "Your struggle against injustice and unrighteousness and your message of protecting dharma inspires all of humanity to remain firm on the path of truth, integrity and fearlessness," he wrote further.

Deputy Chief Ministers Brajesh Pathak and Keshav Prasad Maurya also extended their greetings on the occasion.

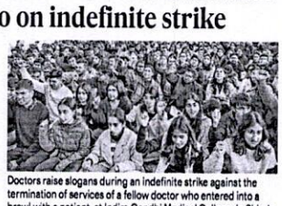
WESTERN RAILWAY

Tender Notice No. - W722-1-25-25-15RTZ, Date : 24.12.2025, Name of work : Repairing of Various service buildings at Freelandganj Railway Colony Dahod., Location: The Assistant Project Manager (Electrical), 'C' Site, Freelandganj, Western Railway, Dahod-389160 (Gujarat), **Approximate Cost of the work : ₹ 70,88,808/-, Date & time of Submission & opening of E-Tender :** Submission Up to 15.00 Hrs on **18.01.2026** and the tenders will be opened at 15.30 Hrs on the same day. The Tender Notice and documents uploaded on the website www.ireps.gov.in / E-Tenders / Works / IR Electrical by this office. ADM/Pr/1086

Follow us on Twitter.com/WesternRly

Medical services hit across Himachal as doctors go on indefinite strike

PTI
SHIMLA



Doctors raise slogans during an indefinite strike against the termination of services of a fellow doctor who entered into a brawl with a patient, at Indira Gandhi Medical College, in Shimla

Medical services, barring emergency services, were affected across several hospitals in Himachal Pradesh as resident doctors went on an indefinite strike on Saturday against the termination of services of a doctor who entered into a brawl with a patient.

The doctors maintained that the termination of the medic within 48 hours was unjustified and that there was resentment brewing among the medical fraternity.

Meanwhile, patients and attendants, especially those coming from remote locations, faced difficulties due to the unavailability of doctors.

"I came here on Thursday from Ani, which is about 125 kilometres from Shimla, for my father's treatment. But no doctors are available due to the strike and we are facing inconvenience," said Krishan Singh Thakur, who accompanied a patient.

कार्यालय, अध्यक्ष, काउंसलिंग समिति
संचालनालय तकनीकी शिक्षा, मध्यप्रदेश
टैगोर छात्रावास क्रमांक-T2, प्रथम तल, श्यामला हिल्स, दूरदर्शन रोड, भोपाल-462002

ऑनलाइन काउंसलिंग समय सारणी, सत्र 2025-26 (C-17)

संशोधन

विज्ञापन क्रमांक म.प्र. माध्यम/123626/2025 द्वारा विभिन्न समाचार-पत्रों में फार्मेसी पाठ्यक्रमों में प्रवेश हेतु प्रकाशित काउंसलिंग कार्यक्रम में पंजीयन करने की सुविधा को निम्नानुसार पढ़ा जावे :-

ऑनलाइन रजिस्ट्रेशन	दिनांक 24.12.2025 से 31.12.2025 तक (31.12.2025 को दोपहर 12:00 बजे तक)

- पंजीकृत अभ्यर्थी पूर्व में जारी समय-सारणी अनुसार प्रवेश के अवसर की दिनांक/समय को प्रवेश प्रक्रिया में शामिल होकर प्रवेश प्राप्त कर सकते हैं।
- शेष विज्ञापन यथावत रहेगा।
- अध्यक्ष काउंसलिंग समिति, भोपाल आवश्यकतानुसार समय-सारणी में परिवर्तन कर सकेंगे, जिसकी जानकारी वेबसाइट dte.mponline.gov.in पर उपलब्ध रहेगी।

संपर्क :- 0755-2736205, 2660441, ई-मेल : dtecounsellingcenter@mp.gov.in

म.प्र. माध्यम/D/702/2025

विशेष कर्तव्यस्थ अधिकारी
तकनीकी शिक्षा, मध्यप्रदेश

IBBI
IP Reg. No.
12272
INSOLVENCY PROFESSIONAL

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR PROLIFIC SYSTEMS AND TECHNOLOGIES PRIVATE LIMITED OPERATING IN ELECTRICAL TESTING AUTOMATION SOLUTIONS & INDUSTRIAL TRAINING AT THANE, MAHARASHTRA
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Prolific Systems and Technologies Private Limited PAN: AABCP0643A CIN: U30007MH1997PTC109661
2.	Address of the registered office	Plot No. A-267, MIDC, Near ESIS Hospital Road No.16-A, Wagle Industrial Estate, Thane, Thane West, Maharashtra, 400604, India
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Majority of Fixed Assets - Thane and Pune, Maharashtra Other Places- Hyderabad, Telangana
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	As per audited financial statements for F.Y 2023-2024, revenue from operation was Rs. 547.02 Lacs and other income was 27.39 Lacs
7.	Number of employees/ workmen	NA
8.	Further details, including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Further details can be sought by emailing at cirp.prolific@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) & 29A of the Code is available at	The Resolution Applicant must be eligible under section 29A of the Insolvency and Bankruptcy Code, 2016. For detailed EOI and eligibility criteria, please write an email to cirp.prolific@gmail.com
10.	Last date for receipt of expression of interest	12.01.2026
11.	Date of issue of provisional list of prospective resolution applicants	17.01.2026
12.	Last date for submission of objections to provisional list	22.01.2026
13.	Date of issue of final list of prospective resolution applicants	27.01.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	01.02.2026
15.	Last date for submission of resolution plans	03.03.2026
16.	Process email id to submit Expression of Interest	cirp.prolific@gmail.com
17.	Details of the corporate debtor's registration status as MSME	Not registered as MSME (Earlier registered under Udyog Aadhaar, but not migrated to Udyam MSME portal)

Dt. : 28/12/2025
Place : Nagpur

SD/-
IP Megha Agrawal
IBBI/IPA-001/IP-P01456/2018-19/12272
AFA valid up to 31.12.2025
Address Registered with IBBI: 001, Shivrajjui Apartments
In Circle of Congress Nagar Garden, Congress Nagar, Nagpur – 440012 (M.S.)
For Prolific Systems and Technologies Private Limited

2026 में भारत में एफडीआई तोड़ सकता है सभी रिकॉर्ड

मेगा डील्स और मजबूत फंडामेंटल्स निवेशकों के लिए बन सकते हैं आकर्षण

● नई दिल्ली / राज न्यूज नेटवर्क

भारत में प्रत्यक्ष विदेशी निवेश (एफडीआई) के लिए नया साल 2026 एक मजबूत साल साबित हो सकता है। मजबूत मैक्रो-इकोनॉमिक फंडामेंटल्स, अरबों डॉलर के बड़े निवेश प्लान, ईज ऑफ डूइंग बिजनेस में सुधार और निवेश से जुड़े नए व्यापार समझौते आने वाले साल में भारत को ग्लोबल निवेशकों के लिए और आकर्षक बना सकते हैं।

सरकार भारत को निवेशकों के लिए आकर्षक और भरोसेमंद डेस्टिनेशन बनाए रखने के लिए एफडीआई नीति की लगातार समीक्षा करती है। डिपार्टमेंट फॉर प्रमोशन एंड इंडस्ट्री एंड इंटरनल ट्रेड यानी डीपीआईआईटी ने इस साल एफडीआई बढ़ाने को लेकर तमाम स्टेकहोल्डर्स के साथ कई दौर की बैठकें की हैं। नवंबर में कॉमर्स एंड इंडस्ट्री मिनिस्टर पीयूष गोयल ने भी निवेश प्रक्रियाओं को तेज, सरल और प्रभावी बनाने के उपायों इंडस्ट्री जगत से विचार-विमर्श किया था। निवेशकों के लिए अनुकूल नीतियां, बेहतर रिटर्न की संभावना, कुशल मानव संसाधन, अनुपालन बोझ में कमी, छोटे उद्योग-संबंधी अपराधों का अपराधीकरण खत्म करना और तेज मंजूरी प्रक्रियाएं ऐसे अहम कारण हैं, जो ग्लोबल लेवल पर अनिश्चितताओं के बावजूद विदेशी निवेशकों का भरोसा भारत पर बनाए हुए हैं।

ईएफटीए के साथ मुक्त व्यापार समझौते से बड़ी उम्मीदें

भारत को यूरोपीय फ्री ट्रेड एसोसिएशन (ईएफटीए) के साथ हुए मुक्त व्यापार समझौते से भी बड़ी उम्मीदें हैं। चार देशों वाले ईएफटीए के साथ हुए इस समझौते के तहत अगले 15 सालों में भारत में 100 अरब डॉलर के एफडीआई का वादा किया है। यह समझौता 1 अक्टूबर 2025 से लागू हुआ और उसी दिन स्विट्जरलैंड की हेल्थकेयर कंपनी रोश फार्मा ने भारत में अगले पांच साल में 1.5 अरब स्विस फ्रैंक (करीब 17,000 करोड़ रुपये) निवेश का ऐलान किया था। ईएफटीए में स्विट्जरलैंड, नॉर्वे, आइसलैंड और लिकटेंस्टीन शामिल हैं। इसी तरह, न्यूजीलैंड के साथ हुए व्यापार समझौते के तहत भी 20 अरब डॉलर के निवेश की प्रतिबद्धता जताई गई है, जिसे 2026 में लागू किया जाना है।

ग्लोबल रिपोर्ट्स भी भारत के पक्ष में

संयुक्त राष्ट्र की संस्था यूएनसीटीडी की वर्ल्ड इन्वेस्टमेंट रिपोर्ट 2025 के अनुसार, 2024 में ग्लोबल एफडीआई 11 प्रतिशत घटकर 1.5 ट्रिलियन डॉलर रह गया, लेकिन भारत और एशिया के कई हिस्सों में निवेश गतिविधियां मजबूत बनी रहीं। विकसित देशों में एफडीआई 22 फीसदी घटा, लेकिन विकासशील देशों में निवेश लगभग स्थिर रहा। 2025 में कई ग्लोबल कंपनियों ने भारत में बड़े निवेश ऐलान किए हैं। माइक्रोसॉफ्ट के सीईओ सत्य नडेला ने 2030 तक भारत में 17.5 अरब डॉलर निवेश करने का ऐलान किया है, जिससे एआई से जुड़ा इंफ्रास्ट्रक्चर मजबूत होगा। एफेलॉन अगले 5 सालों में 35 अरब डॉलर और गूगल 15 अरब डॉलर का निवेश भारत में एआई हब बनाने के लिए करेगा। इसके अलावा ऐपल भारत में अपनी मौजूदगी बढ़ा रही है और साउथ कोरिया की दिग्गज कंपनी सैमसंग भी मैन्युफैक्चरिंग क्षमता विस्तार पर काम कर रहा है। स्टील सेक्टर में अंतर्राष्ट्रीय निर्माण स्टील इंडिया 2026 तक कलर-कोटेड स्टील क्षमता बढ़ाने की तैयारी में है।

राष्ट्रीय उपभोक्ता हेल्पलाइन ने वसूले 45 करोड़

2025 में 67 हजार शिकायतों का किया निपटान

● नई दिल्ली / राज न्यूज नेटवर्क

सरकार की राष्ट्रीय उपभोक्ता हेल्पलाइन (एनसीएच) ने उपभोक्ताओं के हित में महत्वपूर्ण उपलब्धि दर्ज की है। इस साल हेल्पलाइन के माध्यम से 45 करोड़ रुपये वसूले गए और 67,265 उपभोक्ता शिकायतों का निपटान किया गया।

एक व्यक्ति ने इस साल की शुरुआत में ऑनलाइन कुर्सियां ऑर्डर की थीं। ये कुर्सियां खराब

हालत में आईं। ई-कॉमर्स कंपनी ने पांच बार वापस लेने का समय दिया और हर बार उसे रद्द कर दिया। कुमार टूट हुए फर्नीचर और घटती उम्मीदों के साथ रह गए। फिर उन्होंने 1915 डायल किया। कुमार ने बाद में राष्ट्रीय उपभोक्ता हेल्पलाइन (एनसीएच) के हस्तक्षेप करने और कुछ दिनों के भीतर अपना पूरा रिफंड पाने के बाद लिखा, 'मेरे जैसे छोटे गए उपभोक्ताओं की मदद करने के लिए उपभोक्ता हेल्पलाइन, आपको बहुत-बहुत धन्यवाद।' अप्रैल से दिसंबर 2025 के बीच 67,265 भारतीयों को इस सरकारी मंच के माध्यम से अपनी शिकायतों का समाधान मिला, जिससे कुल 45 करोड़ रुपये की वापसी हुई। वर्ष 2025 के आंकड़े भारत की डिजिटल अर्थव्यवस्था और उसके इंफ्रा की कहानी बताते हैं। ई-कॉमर्स मंच से लगभग 40,000 शिकायतें आईं और 32 करोड़ रुपये का रिफंड हुआ, जो कुल का दो-तिहाई से अधिक है।

चांदी की कीमत 18 प्रतिशत बढ़ेगी

नई दिल्ली (आरएनएन)। चांदी की कीमतों में इस समय तूफानी तेजी देखने को मिल रही है। शुक्रवार को दिल्ली में सिल्वर का भाव 9350 रुपये प्रति किलोग्राम के इजाफे के बाद 236350 रुपये के स्तर पर पहुंच गया।

इससे पहले 19 दिसंबर को चांदी की कीमत 204100 रुपये प्रति किग्रा थी। तब से अबतक 32250 रुपये या फिर 15.80 प्रतिशत का इजाफा हुआ है। इंटरनेशनल मार्केट में स्मॉट सिल्वर पहली बार 75 डॉलर प्रति आउंस के स्तर पर पहुंच गया।

यहां, कीमतों में 3.72 डॉलर या फिर 5.18 प्रतिशत का इजाफा हुआ है। बता दें, इंटरनेशनल मार्केट में चांदी का भाव 75.63 डॉलर प्रति आउंस के रिकॉर्ड स्तर पर पहुंचा है।

रिलायंस को नये साल में विवाद सुलझने की उम्मीद

● नई दिल्ली / राज न्यूज नेटवर्क

रिलायंस इंडस्ट्रीज ने नये साल में केजी बेसिन पर सरकार के साथ 24.7 करोड़ डॉलर का विवाद सुलझने की उम्मीद जताया है। कंपनी ने एक ऐसा विज्ञापन में बताया कि इस विवाद अंतरराष्ट्रीय मध्यस्थता अंतिम चरण में है और साल 2026 में इस पर फैसला आ सकता है। रिलायंस इंडस्ट्रीज के पास साल 2002 से केजी-डी6 ब्लॉक का परिचालन है। कंपनी ने तर्क दिया है कि उत्पादन साझेदारी अनुबंध के तहत गठित प्रबंधन समिति, जिसमें सरकार के दो प्रतिनिधि शामिल हैं, हर फैसले पर मोहर की का अधिकार रखती है। कमेटी की पूर्व स्वीकृति के बिना न तो कोई खर्च किया जा सकता है और न ही कोई निर्णय लागू होता है।

दालों, खाद्य तेलों में घट-बढ़, चीनी नरम

नई दिल्ली। थोक जिंस बाजारों में शनिवार को चावल के औसत भाव घट गये जबकि गेहूं में कमोबेश टिकाव की स्थिति रही। चीनी में भी नरमी देखी गयी। दाल, दालों और खाद्य तेलों में उतार-चढ़ाव का रुख रहा। औसत दरों के चावल की औसत कीमत 18 रुपये टूटकर 3,829 रुपये प्रति क्विंटल पर पहुंच गयी।

NAME CHANGE
I, DILIP KHATIK S/O: OMPRAKASH KHATIK, R/O- Sabji Mandi, Ward No. 06, Chanderi, PO: Chanderi, DIST: Ashok Nagar, Madhya Pradesh-473446, have changed the name of my minor son ABHINAV KIRAR aged 10 years and he shall hereafter be known as SIRYANSH KHATIK.

बिजनेस न्यूज

न्यू ईयर 2026: जी टीवी के कलाकारों ने साझा की नई सीख, नई शुरुआत

भोपाल। नया साल हमेशा नई शुरुआत, नई उम्मीद और उन सपनों की याद दिलाता है, जो अभी पूरे होने बाकी हैं। जी टीवी के कलाकारों के लिए 2025 एक ऐसा साल रहा, जो यादों, सीख और कई अनमोल पलों से भरा रहा, ऐसे पल जिन्हें वे हमेशा संजोकर रखेंगे। जहां वे एक्टर्स पॉजिटिव सोच और खुशी के साथ 2026 का स्वागत कर रहे हैं, वहीं उनके दिलों में आभार है। इस मौके पर 'जागृति - एक नई सुबह' की जागृति यानी रश्मि मिश्रा, 'जगद्धात्री' के शिवाय यानीश्वरन हेदर, 'गंगा मई की बेटियां' की वेदा यानी अमृतपेश सिद्धू, 'जाने अनजाने हम मिले' की रीत यानी आयुषी खुराना, 'सत्य' के देव यानी शुभम घोड़े, 'तुम से तुम तक' के आर्यवर्धन यानी शरद केलकर, 'लक्ष्मी निवास' के कीनियास यानी राजेंद्र वायला और 'रवयुवा' की एडिटर यानी परिणीता बोरठाकुर ने अपने फैंस के लिए नए साल की खास शुभकामनाएं साझा कीं।

मानकसिया कोटेड मेटल्स एंड इंडस्ट्रीज ने विस्तार का कार्य शुरू किया

भोपाल। मानकसिया कोटेड मेटल्स एंड इंडस्ट्रीज लिमिटेड, जो गैल्वनाइज्ड एवं प्री-पेंटेड स्टील (कॉइल और शीट दोनों रूपों में) के क्षेत्र में अग्रणी कोटेड स्टील धातु निर्माता और निर्यातक है, ने प्रौद्योगिकी उन्नयन और क्षमता विस्तार को लागू करने के लिए अपनी कंटीन्युअस गैल्वनाइजिंग लाइन (सीजीएल) का एक नियोजित शटडाउन किया है। इस उन्नयन के तहत गैल्वनाइज्ड स्टील से एलुमिनियम-जिंक कोटेड स्टील में स्थानांतरण किया जा रहा है, साथ ही क्षमता का भी विस्तार किया जा रहा है। क्षमता विस्तार: स्थापित क्षमता 1,32,000 मीट्रिक टन प्रतिवर्ष से बढ़कर 1,80,000 मीट्रिक टन प्रतिवर्ष हो जाएगी, जो लगभग 36% की वृद्धि को दर्शाता है। मानकसिया कोटेड मेटल्स एंड इंडस्ट्रीज लिमिटेड के हेल-टाइम डायरेक्टर शरण आयवान ने कहा, यह उन्नयन उस दिशा को दर्शाता है, जिसमें हम अपने कोटेड स्टील व्यवसाय को आगे बढ़ाना चाहते हैं।

6 साल बाद जी टीवी पर लौटीं निया शर्मा

भोपाल। जी टीवी सत 2026 का स्वागत 'जी रिश्तों का मेला' न्यू ईयर स्पेशल के साथ करने जा रहा है। यह वही खास परंपरा है, जिसने कभी त्योहारों के समय जी टीवी को घर घर की पसंद बनाया था। परिवार, रिश्तों और साथ बैठकर जश्न मनाने की सोच के साथ यह मेला नए साल की एक साझा उत्सव में बदल देता है। इस खास जश्न को और भी खास बनाने आ रही है निया शर्मा, जो पूरे 6 साल बाद जी टीवी पर वापसी कर रही हैं। न्यू ईयर के इस बड़े सेलिब्रेशन में निया की मौजूदगी दर्शकों के लिए किसी सरप्राइज से कम नहीं होगी। सालों बाद जी के मंच पर कदम रखते ही निया भावुक हो गई और उन्हें 'जमाई राजा' के शुरुआती दिन याद आ गए। अपने अनुभव को साझा करते हुए निया ने कहा, जी टीवी पर वापस आना मेरे लिए बहुत खास है। जब मैंने 'जमाई राजा' के साथ जी जीवन किया था।

विनियमन क्रांति से कारोबार को मिली नई रफ्तार

नई दिल्ली (आरएन)। भारत के आर्थिक इतिहास में वर्ष 2025 ऐसी विनियमन क्रांति लेकर आया जिसने न केवल कारोबार करना और सुगम बनाया बल्कि उन्हें बिना किसी बाधा के विस्तार का मौका भी दिया।

तमाम उपनिवेशकालीन कानून खत्म होने से भारत में व्यापार करना अब किसी बाधा दौड़ जैसा नहीं रहा। वर्ष 1991 के सुधारों ने भारतीय अर्थव्यवस्था के लिए नए द्वार खोले थे तो 2025 के सुधारों ने कारोबारियों को सरकारी लालफीताशाही और इंस्पेक्टर राज के डर से आजाद कर दिया। सरकारी सूत्रों के मुताबिक, सत्ता शीर्ष ने स्पष्ट तौर पर एक ही मंत्र अपनाया रखा है। व्यापारियों को कागजी खानापूरी के जाल में उलझाने के बजाय बेझिझक आगे बढ़ने का अवसर दिया जाए।

पीएनबी को 2,434 करोड़ रु. का चूना

● नई दिल्ली / राज न्यूज नेटवर्क

पंजाब नेशनल बैंक (पीएनबी) ने शुक्रवार को बड़ा खुलासा किया है। सार्वजनिक क्षेत्र के बैंक ने भारतीय रिजर्व बैंक (आरबीआई) को 2,434 करोड़ रुपये की एक बड़ी कर्जदार धोखाधड़ी के बारे में जानकारी दी है। यह मामला एसआरई आई इंफ्रापेक्ट फाइनेंस (एसईएफएल) और एसआरई आई इन्फ्रास्ट्रक्चर फाइनेंस (एसआईएफएल) के पूर्व प्रमोटरों से जुड़ा है। पीएनबी ने बताया कि एसईएफएल से संबंधित धोखाधड़ी 1,240.94 करोड़ रुपये की है।

इसके लिए बैंक ने पूरी राशि का प्रावधान कर लिया है। वहीं, एसआईएफएल से जुड़ा मामला 1,193.06 करोड़ रुपये का है। इसके लिए भी पीएनबी ने पूरा प्रावधान कर लिया है। ये दोनों कंपनियां कॉर्पोरेट इन्सॉल्वेंसी रेजोल्यूशन प्रोसेस यानी सीआईआरपी के तहत नेशनल कंपनी अपीलेट ट्रिब्यूनल (एनसीएलटी) की ओर से सफलतापूर्वक रिजॉल्व की जा चुकी हैं।

जंबो फिनवेस्ट के खिलाफ मांग खारिज

● नई दिल्ली / राज न्यूज नेटवर्क

नेशनल कंपनी लॉ अपीलीय ट्रिब्यूनल (एनसीएलटी) ने जंबो फिनवेस्ट के खिलाफ दिवालिया कार्यवाही शुरू करने की मांग को खारिज कर दिया है। इसके साथ ही ट्रिब्यूनल ने नेशनल कंपनी लॉ ट्रिब्यूनल (एनसीएलटी) के पहले के आदेश को सही ठहराया है।

यह मामला इक्विटास स्मॉल फाइनेंस बैंक से जुड़ा है, जिसने जंबो फिनवेस्ट के खिलाफ इन्सॉल्वेंसी एंड बैंकरप्सी कोड (आईबीसी) की धारा 7 के तहत याचिका दायर की थी। हालांकि, जयपुर स्थित एनसीएलटी बेंच ने पहले ही इस याचिका को खारिज कर दिया था। एनसीएलटी का कहना था कि जंबो फिनवेस्ट एक फाइनेंशियल सर्विस प्रोवाइडर (एफएसपी) है और ऐसे संस्थानों के खिलाफ सामान्य तरीके से दिवालिया कार्यवाही शुरू नहीं की जा सकती।

कार्यालय, अध्यक्ष, काउंसलिंग समिति
संचालनालय तकनीकी शिक्षा, मध्यप्रदेश
टैगोर छात्रावास क्रमांक-T2, प्रथम तल, श्यामला हिल्स, दुरदर्शन रोड, भोपाल-462002
ऑनलाइन काउंसलिंग समय सारणी, सत्र 2025-26 (C-17)

संशोधन

विज्ञापन क्रमांक म.प्र. माध्यम/123626/2025 द्वारा विभिन्न समाचार-पत्रों में फॉर्मेसी पाठ्यक्रमों में प्रवेश हेतु प्रकाशित काउंसलिंग कार्यक्रम में पंजीयन करने की सुविधा को निम्नानुसार पढ़ा जावे :-

ऑनलाइन रजिस्ट्रेशन	दिनांक 24.12.2025 से 31.12.2025 तक (31.12.2025 को दोपहर 12:00 बजे तक)

- पंजीकृत अभ्यर्थी पूर्व में जारी समय-सारणी अनुसार प्रवेश के अवसर की दिनांक/समय को प्रवेश प्रक्रिया में शामिल होकर प्रवेश प्राप्त कर सकते हैं।
- शेष विज्ञापन यथावत रहेगा।
- अध्यक्ष काउंसलिंग समिति, मध्यप्रदेश भोपाल आवश्यकतानुसार समय-सारणी में परिवर्तन कर सकेंगे, जिसकी जानकारी वेबसाइट dte.mponline.gov.in पर उपलब्ध रहेगी।

संपर्क :- 0755-6720205, 2660441, ई-मेल : dte.helpcenter@mp.gov.in

विशेष कर्तव्यस्थ अधिकारी
तकनीकी शिक्षा, मध्यप्रदेश

म.प्र. माध्यम/123702/2025

HINDUJA HOUSING FINANCE
हिन्दुजा हाउसिंग फायनेंस लिमिटेड
कार्पोरेट कार्यालय: 167-169, द्वितीय तल, टिल्टिल मार्ग-दक्षिण एक्सटेंशन, कालकाजी, नई दिल्ली - 110019
रीजनल हेड ऑफिस: 101-बी, प्रथम तल एकता के सिनेमेन एवं सिटल नगर, इंदौर (म.प्र.) 452010
Email - auction@hindujahousingfinance.com
Date of Publication of Notice 28.12.2025 - 30.01.2026 between 11 AM to 2 PM
EMD Last date 12.01.2026 between 10 AM to 5 PM.
Date, Time of Inspection 13.01.2026 between 11 AM to 5 PM

निजी संधि के माध्यम से बिक्री की सूचना
वित्तीय प्रतिभूतिकरण और पुनर्गठन/ध्वंस के तहत प्रवर्तन प्रवर्तन अधिनियम 2002 (सरफेसी अधिनियम)।

ऋण खाता संख्या और ऋणी का नाम सहबर्गी-/गारंटर	शेष भुगतान धारा 13(2) दिनांक एवं राशि	अचल एवं सुरक्षित संपत्ति का विवरण	आरक्षित मूल्य (रू. में)
MP/SGR/SAGR/A000000018 CO/CPC/CPOF/A000001598 श्री प्रभाकाशर प्रजापत श्रीमती शाबाना बानो	01-04-2024 Rs.11,78,719/- 02-05-2025	सर्वे नं.70/1/3, मौजा बम्बाड़ा हाल्ती, पी.टी.एस. 47, तहसील कन्नौद, उजैनिल गंज कन्नौद, जिला - देवास, (म.प्र.) भूमि क्षेत्रफल - 1000 वर्ग फीट या 92.93 वर्ग मीटर। चौहद्दी- पूर्व - विक्रेता की भूमि, पश्चिम - फिर कुमावत का मकान, उत्तर - आगरी रोकी का पतोर, दक्षिण - 12 फीट चौड़ी गली	Rs. 750000/- Rs. 75000/-

दूसरा/तीसरा/चौथा से अधिकृत अधिकारी के साथ में अधोहस्ताक्षरी ने सरफेसी अधिनियम की अनुसूची संपत्ति का कब्जा ले लिया है। कर्ज रिपयमेंट का पूरा विवरण उपरोक्त है कि अनुसूची में अभिलिखित सुरक्षित संपत्ति निजी संधि के माध्यम से बेचा जाएगा जो निम्नानुसार है, 1. कब्जाकृत/कब्जा की "जैसा है जहां है" "जैसा है जो है" "जैसा कुछ भी है" "जैसा कुछ भी है" के आधार पर" "जैसा है जो है" के आधार पर" "जैसा है जो है" के आधार पर" जैसा है जहां है" के आधार पर" "जैसा है जो है" के आधार पर" के आधार पर बिक्री आधार के आधार पर की जाएगी। 2. संपत्ति दुरुपयोगकरण के अधीन की जिसमें भी बिक्री लागू किया अधिकारी द्वारा अनुसूची। 3. निजी संधि के माध्यम से संपत्ति की बिक्री के लिए लागत निम्न अधिकारी द्वारा अनुसूची। 4. निजी संधि के माध्यम से बिक्री "जैसा है जहां है" "जैसा है जो है" के आधार पर" "जैसा है जो है" के आधार पर" होगी। 5. क्रेता को निजी संधि में भाग लेने के लिए 10.01.2026 से पहले बोली राशि का 10% भुगतान करना होगा। 6. क्रेता को एकमात्र/अधिकृत की स्वीकृति की प्रतीक्षा के अधीन बोली राशि का पांचवां हिस्सा तुरंत बिक्री प्रतिभूति का 25% जमा करना होगा संपत्ति खरीदने का प्रस्ताव अधिकारी के पास 10 दिनों के भीतर जमा राशि 10% की अतिरिक्त राशि। 7. क्रेता को अनुमोदन मांगे जाने पर बिक्री प्रतिभूति का 25% की शुल्क भुगतान के बाद बिक्री प्रतिभूति का 75% भुगतान करना होगा। 8. प्रस्ताव खरीद। 9. बोली अधिकारी द्वारा बिना कारण बताए अस्वीकार कर सकते हैं। 10. खरीदार को संपत्ति की खरीद के संबंध में सभी स्टांप शुल्क, पंजीकरण शुल्क और अन्य खर्च, कर, शुल्क वहन करना होगा। 11. बिक्री प्रस्तावों अधिकारियों/सदस्यों के हस्ताक्षरों की आवश्यकता है। 12. अधिकारियों सुरक्षित लेनदार - हिन्दुजा हाउसिंग फाइनेंस लिमिटेड के अधिकृत अधिकारी के साथ सुरक्षित संपत्ति का निरीक्षण करने का निर्णय लिया है। बिक्री का यह नोटिस लागू प्रावधान दिनांक 06.01.2026 को Hinduja Housing Finance Limited, Branch Office: Hinduja Housing Finance Limited- 101-B, Business Park, NRK Near Mangal City, Vijay Nagar Indore - 452010 में बंधे आपत्ति: अधिक जानकारी और शर्तों के लिए, अधिकृत अधिकारी, Rajesh Chakoliya-8435571111, Vaibhav Shrivastava-9755225338, Pankaj Joshi - 96445 23078, Ajay Bhadya - 76996 07905

Date- 28.12.2025
Authorised Officer

जाहिर सूचना
व्यवसायिक या आवासीय भूखण्ड क्रमांक- 26-एल, रकबा- 2300 वर्गफीट, ग्राम पिपलानी वार्डो तीसरी मालदिह, ग्राम अकबरपुर, तहसील-कलेक्ट, जिला भोपाल (म.प्र.) के संबंध में

सर्वसाधारण को सूचित किया जाता है कि मेरे व्यवसाय के भी जिलेन्द्र शर्मा आत्मज श्री राम कुमार शर्मा, आयु-लगभग, एवं श्रीमती निरूपेश शर्मा पत्नी श्री राम कुमार शर्मा, आयु-लगभग, निवासीगण-एम-172, राजश्री कॉलोनी, कोलार रोड, भोपाल (म.प्र.) के स्वामित्व, स्वामित्व एवं अधिकार का एक विक्रय व्यवसायिक या आवासीय भूखण्ड क्रमांक-30-एल (वर्तमान), एवं उस पर निर्मित दो मंजिला भवन, जिसका कुल फ्लाट क्षेत्रफल-27.66 वर्गमीटर अर्थात 20 X 15 = 300 वर्गफीट है, जो कि भूमि खसरा क्रमांक-77/1/1, 77/1/2, 77/1/3, 77/1/4, 77/2-एम का अंश भाग होकर, राजश्री एवं निर्माण सहकारी समिति मर्यादित, भोपाल द्वारा विकसित कॉलोनी, ग्राम- अकबरपुर, तहसील कोलार, जिला भोपाल (म.प्र.) में भवन नियम योजनाओं के अन्तर्गत ग्राम क्रमांक-43 में स्थित है। जो अब करने हेतु बयाना राशि का भुगतान कर दिया है, एवं कि उक्त वर्णित संपत्ति के संबंध में किसी भी व्यक्ति, संस्था, बैंक, वित्त, सरकारी या निजी सरकारी कार्यालय को कोई आपत्ति हो या कोई दान, क्रय, गिरवी, हस्तांतरण, विक्रय, अनुबंध इत्यादि हो तो वह व्यक्ति अथवा संस्था इस सूचना प्रकाशन के 07 दिन के अंदर मेरे कार्यालय में यथा आवश्यक प्रमाणित दस्तावेज सहित लिखित आपत्ति प्रस्तुत करें अन्यथा मेरे व्यवहार द्वारा उक्त संपत्ति के विक्रय पत्र का पंजीयन अपने पक्ष में करा लिया जायेगा, तथा ऐसी स्थिति में कोई आपत्ति मान्य नहीं होगी।

शिखा शर्मा
ADVOCATE
बी.ई.बी. सी.बी.सी., कानूनविशेषज्ञ कानूनविद्, जैन कॉलोनी के पास, रायसेन रोड, भोपाल 8839901043

परिचम रेलवे
इंजीनियरिंग विभाग : ई-टेंडरिंग सूचना
संख्या : W/623/5/1/NIT, दिनांक : 24.12.2025, मंडल रेल प्रबंधक/ मंडल कार्यालय (कार्यालय) पश्चिम रेलवे, सलाहार भारत के राष्ट्रपति की ओर से निम्नलिखित कार्य के लिए "खुली निविदा" ई-निविदा के माध्यम से वेबसाइट www.ireps.gov.in पर आमंत्रित करते हैं। विवरण इस प्रकार है।
क्र. संख्या : 1, ई-टेंडरिंग संख्या : RTM-2025-26-154, कार्य का नाम : Execution of Work in RTM Division - (Composite Work - Civil + Electrical) 1. Ratlam Division - Civil Work in C/with Upgradation and Replacement of Telecom Passenger Amenities at 09 Stations (Simhastha 2028) 2. Ujjain - Civil Work in C/with - Upgradation and Replacement of Telecom Passenger Amenities and various Facilities in Connection of Simhastha 2028, अनुमानित लागत : ₹ 1,70,77,184.77, बयाना राशि : ₹ 2,35,400.00, निविदा सूचना की तिथि : 16.01.2026. क्र. संख्या : 2, ई-टेंडरिंग संख्या : RTM-2025-26-167, कार्य का नाम : RTM & UJN - Reconstruction of old dilapidated TSS, SP, SSP & TRD Depots buildings, अनुमानित लागत : ₹ 3,53,36,442.33, बयाना राशि : ₹ 3,26,700.00, निविदा सूचना की तिथि : 16.01.2026 विस्तृत निविदा सूचना अंदरा शार्ट एवं अन्य शर्तें वेबसाइट www.ireps.gov.in पर उपलब्ध है।
ADM/5/1/384
Follow us on: twitter.com/WesternRly

अखिल भारतीय आयुर्विज्ञान संस्थान, भोपाल
(स्वायत्त एवं संघीय स्वायत्त बजटीय, भारत सरकार के अधीन मानित संस्थान का संस्थान)
मालवी नगर, भोपाल-462020, मेघी प्रदेश, भूमाल : 0755-3940607,2986564
Email : info@aiimsbhopal.edu.in www.aiimsbhopal.edu.in
पी. ADM-3 (3)/MP/DI (OG)/2024/AIIMS/BPL/9683 दिनांक : 22.12.2025

सार्वजनिक सूचना

जहाँ कि, श्री मोहित पाटीदार, चालक (सामान्य श्रेणी), ने दिनांक 18.03.2024 को अखिल भारतीय आयुर्विज्ञान संस्थान (एम्स), भोपाल के कार्यस्थल प्रवेश किया। परिवाज़ प्रबंधन ने पदस्थ पदों हुए के दिनांक 26.04.2024 से 04.06.2024 तक बिना किसी अवकाश आवेदन प्रस्तुत किए अथवा स्थान प्राधिकारी को सूचित किए बिना अनधिकृत रूप से अनुपस्थ रहे अनुपस्थित रहे।

तथा जहाँ कि, श्री मोहित पाटीदार ने अपने पत्र दिनांक 08.06.2024 के माध्यम से यह अवगत कराया कि वे एक गंभीर पारिवारिक अपने पद से त्यागपत्र देना चाहते हैं तथा दिनांक 06.07.2024 से अनुपस्थ उपस्थित नहीं होंगे।

जहाँ कि, फलतुल पत्र के पश्चात श्री मोहित पाटीदार द्वारा न तो विधिवत त्यागपत्र प्रस्तुत किया गया है और न ही किसी प्रकार की अन्य सूचना दी गई है। वे निरंतर अनुपस्थ रहे अनुपस्थित हैं तथा निर्धारित प्रक्रियाओं और परिपाटियों की पूर्ति नहीं की गई है।

जहाँ कि, अन्यथारी नियुक्ति प्रस्ताव पत्र की शर्तों के अनुसार, समयपूर्व त्यागपत्र की स्थिति में श्री मोहित पाटीदार द्वारा ₹ 1,00,000/- (एक लाख रुपये मात्र) की बंध राशि जमा किया जाना तथा संबंधित विभागों से भी अधूरा प्रमाण पत्र प्रस्तुत किया जाना अनिवार्य है। उनकी द्वारा उक्त शर्तों का पालन नहीं किया गया है, जिससे परिणामस्वरूप उनकी नियुक्ति अनधिकृत अनुपस्थिति से सामान्य सेवाओं के भुगतान संचालन पर प्रतिकूल प्रभाव पड़ा है।

अतः, श्री मोहित पाटीदार को इस सार्वजनिक सूचना के माध्यम से अंतिम अवसर प्रदान किया जाता है कि वे अपने त्यागपत्र से संबंधित समस्त औपचारिकताएँ, जिनमें भी अधूरा प्रमाण पत्र प्रस्तुत करना तथा निर्धारित बंध राशि का भुगतान शामिलहैं, इस सूचना के निर्गमन की तिथि से सात (10) दिवस के भीतर पूर्ण करें।

निर्धारित अवधि में अनुपालन न किए जाने की स्थिति में, केन्द्रीय सिविल सेवा (आचरण) नियम, 1964 के प्रावधानों के अंतर्गत गंभीर कदाचार के आधार पर अनुशासनिक कार्यवाही प्रारंभ की जाएगी। साथ ही, बिना किसी अतिरिक्त सूचना के बंध राशि एवं अन्य देयकों की अनुपूर्ति हेतु आवश्यक कार्यवाई नियमानुसार प्रारंभ की जाएगी।

यह सूचना स्थान प्राधिकारी, एम्स भोपाल की स्वीकृति से जारी की जाती है।

इलाकाधिकारी/
उपकार्यालय अधिकारी
अखिल भारतीय आयुर्विज्ञान संस्थान (एम्स), भोपाल

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR PROLIFIC SYSTEMS AND TECHNOLOGIES PRIVATE LIMITED OPERATING IN ELECTRICAL TESTING AUTOMATION SOLUTIONS & INDUSTRIAL TRAINING AT THANE, MAHARASHTRA
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Prolific Systems and Technologies Private Limited PAN: AABCP0645A CIN: U30007MH1997PTC109461
2.	Address of the registered office	Plot No. A-267, MIDC, Near ESIS Hospital Road No.16-A, Wagle Industrial Estate, Thane, Thane West, Maharashtra, 400604, India
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Majority of Fixed Assets - Thane and Pune, Maharashtra Other Places-Hyderabad, Telangana
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	As per audited financial statements for F.Y 2023-2024, revenue from operation was Rs. 547.02 Lacs and other income was 27.39 Lacs
7.	Number of employees/ workmen	NA
8.	Further details, including last available financial statements (with schedules) of two years, list of creditors are available at URL	Further details can be sought by emailing at cirp.prolific@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) & 29A of the Code is available at	The Resolution Applicant must be eligible under section 29A of the Insolvency and Bankruptcy Code, 2016. For detailed EOI and eligibility criteria, please write an email to cirp.prolific@gmail.com
10.	Last date for receipt of expression of interest	12.01.2026
11.	Date of issue of provisional list of prospective resolution applicants	17.01.2026
12.	Last date for submission of objections to provisional list	22.01.2026
13.	Date of issue of final list of prospective resolution applicants	27.01.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	01.02.2026
15.	Last date for submission of resolution plans	03.03.2026
16.	Process email id to submit Expression of Interest	cirp.prolific@gmail.com
17.	Details of the corporate debtor's registration status as MSME	Not registered as MSME (Earlier registered under Udyog Aadhaar, but not migrated to Udyam MSME portal)

Sd/-
DA. : 28/12/2025 IP Megha Agrawal
Place : Nagpur IBBI/IPA-001/IP-P01456/2018-19/12272
AFA valid up to 31.12.2025
Address Registered with IBBI: 001, Shivranjani Apartments
In Circle of Congress Nagar Garden, Congress Nagar, Nagpur – 440012 (M.S)
For Prolific Systems and Technologies Private Limited

MEGHA AGRAWAL
IBBI
M. No.
12272
INSOLVENCY PROFESSIONAL

जाहिर सूचना
व्यवसायिक या आवासीय भूखण्ड क्रमांक- 26-एल, रकबा- 2300 वर्गफीट, ग्राम पिपलानी वार्डो तीसरी मालदिह, ग्राम अकबरपुर, तहसील-कलेक्ट, जिला भोपाल (म.प्र.) के संबंध में

सर्वसाधारण को सूचित किया जाता है कि मेरे व्यवसाय के भी जितेन्द्र शर्मा आत्मज श्री राम कुमार शर्मा, आयु-लगभग, एवं श्रीमती निरूपेश शर्मा पत्नी श्री राम कुमार शर्मा, आयु-लगभग, निवासीगण-एम-172, राजश्री कॉलोनी, कोलार रोड, भोपाल (म.प्र.) के स्वामित्व, स्वामित्व एवं अधिकार का एक विक्रय व्यवसायिक या आवासीय भूखण्ड क्रमांक-30-एल (वर्तमान), एवं उस पर निर्मित दो मंजिला भवन, जिसका कुल फ्लाट क्षेत्रफल-27.66 वर्गमीटर अर्थात 20 X 15 = 300 वर्गफीट है, जो क

▶ अंतरिम सरकार ने राजबाड़ी में शख्स की हत्या की कड़ी निंदा की

बांग्लादेश में एक और हिंदू युवक की हत्या से यूनुस ने झाड़ा पल्ला

सांप्रदायिक घटना मानने से इनकार, सोशल मीडिया पर गुमराह करने वाली जानकारी

● नई दिल्ली / राज न्यूज नेटवर्क

बांग्लादेश में अल्पसंख्यकों की हालत दयनीय है। अल्पसंख्यक हिंदू युवक दीपू चंद्र दास की नृशंस हत्या को अभी एक महीना भी नहीं हुआ था कि दूसरा मामला सामने आ गया। ताजा जानकारी के अनुसार अमृत मंडल नामक एक हिंदू युवक की भीड़ ने हत्या कर दी।

हालांकि, यूनुस सरकार का कहना है कि इसका सांप्रदायिक हिंसा से कोई संबंध नहीं है। सोशल मीडिया पर दावा किया जा रहा है कि भीड़ ने एक और हिंदू युवक की हत्या कर दी है। ऐसे में बांग्लादेशी मीडिया बीएसएस की ओर से साझा जानकारी के अनुसार, अंतरिम सरकार ने राजबाड़ी मॉब लिंचिंग में हुए शख्स की हत्या की कड़ी निंदा की। इसके साथ ही यूनुस सरकार ने सोशल मीडिया और कुछ मीडिया आउटलेट्स पर चल रहे इस दावे को खारिज कर दिया कि यह घटना सांप्रदायिक थी। यूनुस सरकार ने अपराधियों को कानून के दायरे में लाने का वादा किया।

प्रेस विंग की तरफ से जारी एक बयान में कहा गया कि सरकार के संज्ञान में आया है कि राजबाड़ी जिले के पंगशा पुलिस स्टेशन इलाके में बुधवार की रात को हुई दुखद हत्या के बारे में सोशल मीडिया और अलग-अलग मीडिया आउटलेट्स पर गुमराह करने वाली जानकारी फैलाई जा रही है। बीएसएस ने बताया कि पुलिस की जानकारी और शुरुआती जांच के अनुसार, यह घटना बिल्कुल भी सांप्रदायिक हमला नहीं थी, बल्कि यह जबरन वसूली और आतंकवादी गतिविधियों से पैदा हुई हिंसक स्थिति से उपजी थी।

अमृत का दोस्त सलीम पाइपगन के साथ गिरफ्तार

बयान में कहा गया है कि मृतक की पहचान अपराधी अमृत मंडल उर्फ साझट के तौर पर हुई है। वह जबरन वसूली के पैसे मांगने इलाके में गया था और गुस्साए स्थानीय लोगों के साथ झड़प के दौरान मारा गया। बयान के अनुसार, साझट पहले भी 2023 में दर्ज मर्डर और वसूली समेत कई गंभीर मामलों में आरोपी था। सभी मामलों में उसके खिलाफ अरेस्ट वारंट है। पुलिस ने उसके एक साथी सलीम को भी एक दिवंगी गिरफ्तार और एक पाइपगन के साथ हिरासत में लिया और कहा कि इस घटना के संबंध में पहले ही तीन मामले दर्ज किए जा चुके हैं।

बांग्लादेश के स्कूल कॉन्सर्ट में भीड़ ने किया हमला

ढाका। बांग्लादेश के फरीदपुर जिले में शुक्रवार की रात डिस्ट्रिक्ट स्कूल की 185वीं एनिवर्सरी के समापन समारोह के दौरान हिंसा हो गई। यहां मशहूर रॉक सिंगर जेम्स (नागर बाउल) का कॉन्सर्ट होना था, इससे ठीक पहले भीड़ ने पथराव शुरू कर दिया। घटना रात करीब 9:30 बजे हुई, जब जेम्स मंच पर आने वाले थे। आयोजकों के अनुसार, कुछ बाहरी लोग जबरन कार्यक्रम स्थल में घुसने की कोशिश कर रहे थे। रोकने पर उन्होंने ईंट-पत्थर और कुर्सियां फेंकना शुरू कर दिया और मंच की ओर बढ़ने लगे। इसके बाद प्रशासन के निर्देश पर कॉन्सर्ट रद्द कर दिया गया। घटना में 20 लोग घायल हो गए। इनमें ज्यादातर छात्र हैं। मौके पर मौजूद छात्रों और स्वयंसेवकों ने स्थिति संभालने की कोशिश की, जिसके बाद हमलावर पीछे हटे।

बैंड को सुरक्षा घेरे में बाहर निकाला गया: स्थिति बेकाबू होते देख फरीदपुर जिला प्रशासन ने हस्तक्षेप किया। रात करीब 10 बजे आयोजन समिति के संयोजक डॉ. मुस्तफिजुर रहमान शमीम ने मंच से ऐलान किया कि कानून-व्यवस्था बनाए रखने के लिए जिला उपायुक्त के निर्देश पर जेम्स का कॉन्सर्ट रद्द किया जा रहा है। जेम्स और उनके बैंड सदस्यों को सुरक्षा घेरे में सुरक्षित बाहर निकाला गया। किसी कलाकार को चोट नहीं लगी।

जापान में 50 से ज्यादा गाड़ियां टकराईं, 1 मरा

टोक्यो, आरएनएन। जापान में शुक्रवार देर रात बर्फीले मौसम के कारण बड़ा सड़क हादसा हुआ है। पुलिस के मुताबिक, कोहरे के कारण इलाके में विजिबिलिटी कम थी, जिसके चलते दो ट्रक आपस में टकरा गए। टक्कर के बाद एक्सप्रेसवे का एक हिस्सा ब्लॉक हो गया। पीछे से आ रही गाड़ियां बर्फीली सड़क पर समय रहते ब्रेक नहीं लगा सकीं और देखते ही देखते 50 से ज्यादा गाड़ियां आपस में भिड़ गए। टक्कर के बाद गाड़ियों में आग लग गई। हादसा गुन्मा प्रान्त के मिनाकामी कस्बे में कान-एत्सु एक्सप्रेसवे पर हुआ। इसमें 77 साल की बुजुर्ग महिला की मौत हो गई, जबकि 26 लोग घायल हो गए। हादसे के वक्त देश में साल के अंत और नए साल की छुट्टियों को लेकर भारी ट्रैफिक था।

एक दर्जन से ज्यादा गाड़ियां जलकर राख हुईं: पुलिस ने बताया कि घायलों में से पांच की हालत गंभीर है। हादसे के बाद एक गाड़ी में आग लग गई। जो तेजी से फैलते हुए एक दर्जन से ज्यादा गाड़ियों तक पहुंच गई। कई वाहन पूरी तरह जलकर राख हो गए हैं। आग बुझाने में दमकल कर्मियों को करीब सत घंटे लगे। पुलिस जांच, मलबा हटाने और सड़क की सफाई के चलते एक्सप्रेसवे के कुछ हिस्से अभी भी बंद हैं। यहां शुक्रवार देर रात भारी बर्फबारी की चेतावनी जारी की गई थी, लेकिन छुट्टियों के कारण लोग घूमने निकल रहे थे।

पाक में खैबर-पख्तूनख्वा के सीएम के साथ झड़प

विगत महीने पुलिस ने सोहेल को पीटा था

● लाहौर/ राज न्यूज नेटवर्क

पाकिस्तान की पंजाब विधानसभा में शुक्रवार को खैबर पख्तूनख्वा (केपी) के मुख्यमंत्री सोहेल अफरीदी के साथ सुरक्षाकर्मियों ने मारपीट की। उनके प्रतिनिधियों के साथ भी बदसलूकी की गई। घटना का वीडियो सामने आया है। वीडियो में दिख रहा है कि मुख्यमंत्री अफरीदी अपने प्रतिनिधियों के साथ पंजाब असेंबली में घुस रहे हैं, इस दौरान सुरक्षाकर्मी उन्हें रोकने की कोशिश करते हैं, तभी उनके साथी फतेह उल्लाह बुर्की बीच में आ जाते हैं। इसके बाद अफरीदी ने बयान जारी कर कहा- कोई भी लोकतांत्रिक सरकार ऐसा काम नहीं करती है, यह सीधे-सीधे मार्शल लॉ जैसा व्यवहार है। पाकिस्तान में लोकतंत्र खतरे में है। मुख्यमंत्री अफरीदी अपने प्रतिनिधियों के साथ पंजाब असेंबली में घुस रहे थे, इस दौरान सुरक्षाकर्मी उन्हें रोकने की कोशिश करते हैं। सीएम अफरीदी अपने प्रतिनिधियों संग पंजाब असेंबली में घुस रहे थे, इस दौरान सुरक्षाकर्मी उन्हें रोकने की कोशिश करते हैं।

अफरीदी के प्रतिनिधि के साथ भी मारपीट: गार्ड अफरीदी के प्रतिनिधि बुर्की के साथ मारपीट करते हैं और उन्हें धक्का देकर विधानसभा से बाहर निकालने की कोशिश करते हैं। हालांकि, अन्य अफसरों के बचाव में आने के बाद बुर्की को छोड़ दिया जाता है। पाक इस दौरान किसी को कोई चोट नहीं आई है। पाकिस्तान के पंजाब में मुस्लिम लीग नून की सरकार है और नवाज शरीफ की बेटी मरियम नवाज सीएम हैं। वहीं, केपी के मुख्यमंत्री सोहेल अफरीदी इमरान खान की पार्टी पीटीआई से हैं।

अफरीदी बोले- पंजाब में नकली सरकार चल रही

घटना के बाद अफरीदी ने मीडिया से कहा कि लाहौर में हमारे कार्यकर्ताओं के साथ बुरा व्यवहार और उत्पीड़न किया जा रहा है। उनका कहना था कि पंजाब में एक नकली सरकार है, जो सिर्फ एक पार्टी को डराने और धमकाने में लगी है। उन्होंने बताया कि वर्दी और मंत्री बहादुरीन में हमारे कार्यकर्ताओं के रास्ते रोके गए। उनके वाहन रोक दिए गए। कुछ कार्यकर्ताओं को गिरफ्तार किया गया और सांसदों के साथ भी बदसलूकी हुई।

टेक्सास में चोरों ने कार से बांधकर एटीएम उखाड़ा

टेक्सास, आरएनएन। टेक्सास में क्रिसमस ईव की सुबह दो नकाबपोश चोरों ने एक कन्विनियंस स्टोर से ब्रूस मशीन चुराने की कोशिश की। सुबह करीब साढ़े तीन बजे, दोनों संदिग्ध एक चोरी की हुई काली एसयूवी गाड़ी में 7-इलेवन स्टोर पहुंचे। एक संदिग्ध स्टोर का शीशा तोड़कर अंदर घुसा। उसने अंदर जाकर एटीएम पर मेटल केबल बांधा, जबकि दूसरा बाहर गाड़ी में बैठा रहा। पहला चोर मेटल केबल बांधकर बाहर आता है और गाड़ी में बैठे अपने साथी से कार स्टार्ट करने को कहता है। जैसे ही गाड़ी तेजी से आगे बढ़ती है, एटीएम मशीन पूरी दुकान को चीरती हुई बाहर निकल आती है। इससे स्टोर के सामने के दरवाजे, शीशे और अंदर की अलमारियां पूरी तरह तहस-नहस हो गईं, सामान इधर-उधर बिखर गया और काफी नुकसान हुआ। चोर एटीएम को बाहर निकालने दो बार कोशिश करते हैं। गाड़ी के तेजी से आगे बढ़ने के कारण एटीएम से केबल निकल जाती है। चोर फिर से केबल एटीएम से बांधता है और खींचने की कोशिश करता है, लेकिन इसबार एटीएम दूसरी गाड़ी में फंस जाती है। इसके कारण चोर एटीएम नहीं ले जा पाते हैं।

मशीन दूसरी गाड़ी में फंसी तो पैदल भागे

स्विट्ज़रलैंड को सता रहा रूसी राष्ट्रपति पुतिन का डर

सेना प्रमुख सुसली बोले- रूस की ओर से हमला हुआ तो कुछ नहीं कर पाएंगे

● बर्न / राज न्यूज नेटवर्क

रूस की वजह से यूरोप के कई देश अपना रक्षा बजट को तेजी से बढ़ा रहे हैं। बीते तीन साल से अधिक समय से यूक्रेन और रूस की जंग की वजह से यूरोप में सुरक्षा खतरा बढ़ता जा रहा है। इससे दुनिया का सबसे समृद्ध माना जाने वाला देश स्विट्ज़रलैंड भी अछूता नहीं है। स्विट्ज़रलैंड के सशस्त्र बलों के प्रमुख थॉमस सुसली ने बढ़ते रूसी खतरे को लेकर चिंता ज़ाहिर की है। प्रमुख थॉमस सुसली ने कहा कि अगर स्विट्ज़रलैंड पर फुल-स्केल सैन्य हमला होता है तो वह खुद को डिफेंड नहीं कर सकेगा।

मौजूदा हालात को देखते हुए लगता है कि हमें रक्षा बजट में इजाफा करने की जरूरत है। एनजेडजेड अखबार से बातचीत करते हुए सुसली ने कहा कि स्विट्ज़रलैंड के प्रमुख इंफ्रास्ट्रक्चर और साइबर हमलों से हम निपटने के लिए तैयार हैं। हालांकि, हमारे पास बड़े पैमाने पर सैन्य हमलों को झेलने की क्षमता नहीं है। थॉमस सुसली ने माना कि स्विट्ज़रलैंड के जवानों के पास बड़े स्तर पर उपकरणों की कमी का सामना कर रहा है।

उन्होंने कहा कि किसी इमर्जेंसी हालात में केवल एक तिहाई सैनिक ही पूरी तरह जरूरी उपकरणों से लैस होंगे। स्विट्ज़रलैंड फिलहाल अपने रक्षा उपकरणों को एडवांस करने में जुटा है। पुराने लड़ाकू विमानों को एफ-35 से रिप्लेस करने की कोशिश में काम कर रहा है। साथ ही साथ आर्टिलरी और ग्राउंड सिस्टम को भी एडवांस बनाने की प्रक्रिया जारी है।

सेना की सोच में नहीं आया बड़ा बदलाव

जब स्विट्ज़रलैंड के सेना प्रमुख से न्यूट्रैलिटी को लेकर सवाल पूछा गया तो उन्होंने कहा कि यूक्रेन युद्ध और रूस की ओर से लगातार यूरोप को स्थिर किए जाने की कोशिश के बावजूद स्विट्ज़रलैंड में सेना की सोच में बड़ा बदलाव नहीं आया। क्योंकि स्विट्ज़रलैंड की युद्ध से दूर है और हाल के सालों में हमारे पास युद्ध का एक्सपीरियंस नहीं है। यह गलत धारणा बनाई गई है कि अगर कोई न्यूट्रल है तो उसपर नहीं है कि वह सुरक्षित है। उन्होंने कि इतिहास से हम जानते हैं कि कोई अगर देश न्यूट्रल है और उसके पास हथियार हैं उन्हें युद्ध में खींच लिया जाता है. उनके मुताबिक न्यूट्रैलिटी तभी मायने रखती है, जब उसे हथियारों के जरिए सुरक्षित किया जा सके। बता दें कि मौजूदा समय में स्विट्ज़रलैंड अपने जीडीपी का 0.7 फीसदी डिफेंस सेक्टर पर खर्च करता है। हालांकि, इसे बढ़ाकर एक फीसदी करने का लक्ष्य रखा गया है।

ताइवान में 7.0 तीव्रता के भूकंप का जोरदार झटका

शहर में कई बिल्डिंग्स हिल उठीं, लोगों में भूकंप को लेकर दहशत बढ़ गई

● ताइपे / राज न्यूज नेटवर्क

ताइवान में भूकंप का जोरदार झटका आया है। इस भूकंप के चलते यहां पर तमाम बिल्डिंग्स उठीं। रिक्टर स्केल पर भूकंप की तीव्रता 7.0 मैग्नीट्यूड बताई गई है। फिलहाल यह पता नहीं चल पाया है कि इस भूकंप से कितना नुकसान हुआ है।

अधिकारी यह जानकारी जुटाने में लगे हुए हैं कि भूकंप से कहां और कितने लोग प्रभावित हुए हैं। स्थानीय मौसम एजेंसी के मुताबिक भूकंप का केंद्र यिलान काउंटी हॉल से 32.3 किमी पूर्व था। वहीं, इसकी गहराई जमीन से 72.8 किमी अंदर था। अधिकारियों के मुताबिक इस भूकंप ने राजधानी ताइपे में कई इमारतों को हिला दिया। बता दें कि ताइवान दो टेक्टोनिक प्लेट्स के जुड़ाव के पास स्थित है। इसलिए यहां पर भूकंप आने का खतरा बना रहता है। सोशल मीडिया पर भूकंप के विजुअल्स आए हैं। इनमें लोग दुकानों और घरों से बाहर भागते दिखाई दे रहे हैं। एक दवा की दुकान का वीडियो आया है, जिसमें रैक पर रखी हुई दवाएं अचानक से गिरने लगती हैं। वहीं, एक अन्य वीडियो में नजर आ रहा है कि एक व्यक्ति अपने घर में समाचार पर भूकंप की खबर देख रहा है। तभी उसके घर में रखी तमाम चीजें गिरने लगती हैं। राष्ट्रीय फायर एजेंसी ने कहा कि क्षति का आकलन जारी था।

60 के हुए सलमान, जगमगाया मुंबई

सी लिंक पर दबंग स्टार को दिया गया खास ट्रिब्यूट

● मुंबई / राज न्यूज नेटवर्क

मुंबई ने अपने सबसे चहेते सितारों में से एक सलमान खान को उनके 60वें जन्मदिन पर बेहद खास अंदाज में सम्मान दिया। इस मौके पर बांद्रा-वर्ली सी लिंक को रंग-बिरंगी रोशनी से सजाया गया, जो सलमान के लिए एक शानदार बर्थडे ट्रिब्यूट बन गया। यह नज़ारा साफ दिखाता है कि मुंबई शहर को अपने 'भाई' से कितना प्यार है। रात के समय सी लिंक से गुजरने वाले लोगों ने आसमान में चमकता हुआ सलमान खान के नाम का बड़ा बर्थडे मैसेज देखा। देखते ही देखते यह जगह जश्न का खास केंद्र बन गई। इस खूबसूरत नज़ारे ने हर किसी का ध्यान अपनी ओर खींचा। फैंस ने तस्वीरें और वीडियो बनाए, जो देखते ही देखते सोशल मीडिया पर वायरल हो गए।

In The Court of 1 Civil Judge Class-2, District Court Indore
Presiding Officer :- श्रीमति सुमेर अग्निहोत्री
संक्षेपण प्रकरण प्रक्रमांक हेतु
प्रकरण क्रमांक (RCS A/94/2025)
विषय
V/s
जनक व अन्य
Process ID
तारीख दिनांक 06.02.2026
प्रतिवादी :-
1. समस्त अभिलेख धारक इंदौर प्रापर्टी विनिवेश एवं प्रबंधकता सहा. पी.ओ. महेश पिता अ.स. विजय नगर इन्दौर (म.प्र.)
यह कि प्रार्थी की विवाह मिति प्रकाशन जारी, पुत्र का जन्म, पैतृकी-उपनाम इत्यादिगत, इंदौर में अपनी वैवाहिक विलिक्त सूत्र के लिये कार्य सम्पादित किया है, आपको इस न्यायालय में सूचना के प्रकाशन के 30 दिवस के भीतर यदि आप का प्रकाशन होने के लिये प्रकाशनाधिकृत इंदौर के लिये पत्रकार लिखा जाता है, आप न्यायालय में स्वयं या किसी ऐसे व्यक्ति/अभिकर्ता सूचना उपस्थित हो सकते है, जिसे न्यायालय अनुरोध किये गये हो और जो इस मामले में समस्त पक्षों पत्रकार सम्बन्ध का पूरा ज्ञान है साथ ही आपको यह भी निर्देश दिया जाता है कि उक्त दिन अपनी प्रतिरक्षा का विवरण प्रकाश प्रस्तुत करें और उस दिन ऐसे सब दस्तावेज जो आपके कब्जे या शक्ति में है पेश करें जिस पर आप अपनी प्रतिरक्षा या प्रतिदावा का मुकदमाई का सहारा ले सकेगा अन्यथा, प्रार्थी की ओर अन्य किसी दस्तावेज पर कोई या आपके कब्जे या शक्ति में हो अपनी प्रतिरक्षा या मुकदमा के बारे में प्रतिवादी के समक्ष में पेशकर के उन में किसी कागज़ी पत्र को पेश करने वाले दस्तावेज की विशिष्ट प्रकार के साथ प्रस्तावना की जाने वाली सूची प्रतिवाद करें।
आपको सूचित किया जाता है कि यदि आप नियत अवधि में इस न्यायालय में उपस्थित नहीं होंगे तो साथ की एक पक्षीय सुनवाई का प्रकाश निपटारा आपकी अनुपस्थिति में किया जायेगा। साथ ही यदि आप निपटारान न्यायालय के समक्ष में करने के अनुक्रम 3 के पीठासीन अधिकारी की अवपाश करने पर आज तारीख 19.12.2025 को मेरे हस्ताक्षर के और न्यायालय की मुहर प्रकाश दिया गया है। टिप्पणी :- मुकदमा स्थान 8-1, सांवेर किसी कारणवश प्रकाश दिनांक की उपरोक्त दस्तावेज की विशिष्ट प्रकार के साथ प्रस्तावना की जाने वाली सूची प्रतिवाद करें।
(श्रीमति सुमेर अग्निहोत्री)
अपर न्यायाधीश, सांवेर इन्दौर
जिला इन्दौर (म.प्र.)

OFFICE OF THE SECRETARY KRISHI UPAJ MANDI SAMITI BEDIYA, DISTT. KHARGONE
No. /Mandi/Nirman/2025-26/639 Bediya, Dated : 24.12.2025
NOTICE INVITING TENDER (SECOND CALL)
Online Percentage Rate E-Tenders are invited from contractors registered with the Office of the Engineer in Chief, M.P. Public Works Department, Government of Madhya Pradesh (Centralized Registration Cell) for CONSTRUCTION OF CEMENT CONCRETE ROAD AND LEVELLING WORK NEW CHILLY YARD BEDIYA (Second Call) Tender Number 2025_MPSAM_470957_1 (PAC amount Rs. 200.89 Lakh) and CONSTRUCTION OF CANTEEN CUM FARMERS MEETING HALL BUILDING AT NEW CHILLY YARD BEDIYA (Second Call) Tender Number 2025_MPSAM_470958_1 (PAC amount Rs. 51.26 Lakh). The following works Tender to be received online up to 5:30 PM on 19.01.2026 Technical bid documents with EMD & Financial Offer to be received online only as per Detailed NIT. The tender documents can be obtained online on the http://mptenders.gov.in as per the Notice Published on the above Portal and detailed information can also be seen on website www.mpmandiboard.gov.in
Note :- Any corrigendum in this NIT, if required, shall be displayed only in our above portal regarding any matter included in this NIT or otherwise. Other details of Construction/ Development works and locations & key dates can also be seen on our website www.mpmandiboard.gov.in
M.P. Madhyam/123700/2025 SECRETARY

नीता अंबानी ने शुरू किया कैंसर और डायलिसिस सेंटर

● मुंबई / राज न्यूज नेटवर्क

रिलायंस फाउंडेशन की संस्थापक और अध्यक्ष नीता अंबानी ने कैंसर पीड़ितों के इलाज के लिए रिलायंस फाउंडेशन अस्पताल की नई शाखा का उद्घाटन किया है, जिसे 'जीवन' नाम दिया गया है। नीता अंबानी ने इस अस्पताल को उन्होंने अपने दिवंगत पिता का धीरूभाई दलाल को समर्पित किया है। अस्पताल के उद्घाटन समारोह में रिलायंस डंडस्ट्रीज लिमिटेड के अध्यक्ष और प्रबंधक निदेशक मुकेश अंबानी भी मौजूद थे। इसके अलावा नीता अंबानी की बहन पूर्णिमा दलाल और मां ममता दलाल समेत अंबानी परिवार के कई सदस्यों ने भी इस खास कार्यक्रम में शिरकत की।

अस्पताल के उद्घाटन समारोह पर बात करते हुए नीता अंबानी ने कहा, 'जीवन' एक बेटी के रूप में मेरे पिता के लिए मेरी निष्ठा का प्रतीक है। उन्होंने हमेशा मुझे सिखाया कि सेवा ही पूजा का सर्वोच्च रूप है।

रतन के बड़े फैसलों से टाटा समूह को वैश्विक स्तर पर मिली अहम पहचान

● नई दिल्ली / राज न्यूज नेटवर्क

रविवार को रतन टाटा की पहली जयंती है, उनका जन्म 28 दिसंबर, 1937 में हुआ था। उन्होंने टाटा ग्रुप का 1991 से लेकर 2012 तक लगातार 21 वर्षों तक नेतृत्व किया और कई ऐसे फैसले लिए जिसने समूह को वैश्विक स्तर पर पहचान दिलाई। इसमें सबसे बड़ा और अहम लग्जरी कार कंपनी जगुआर लैंड रोवर (जेएलआर) का अभिग्रहण माना जाता है। यह टाटा मोटर्स की ओर से 2008 में रतन टाटा के नेतृत्व में फोर्ड मोटर से 2.3 अरब डॉलर में किया गया था। इसे रतन टाटा का फोर्ड मोटर से बदला माना जाता है, क्योंकि 1999 में टाटा मोटर्स के पैसेंजर वाहन सेगमेंट को फोर्ड मोटर ने खरीदने से मना कर दिया था। इस दौरान फोर्ड के एक अधिकारी ने रतन टाटा को कहा था कि जब आपको कार बिजनेस का ज्ञान ही नहीं था, तो आपने इस सेगमेंट में क्यों एंट्री की। अगर हम इसे खरीद लेते हैं तो यह आप पर एहसान होगा। इसने रतन टाटा को गहरी चोट पहुंचाई और उन्होंने अपनी कार को बेहतर बनाने की दिशा में काम किया।

इसके नौ साल बाद 2008 में जब फोर्ड मोटर वित्तीय संकट का सामना कर रही थी, जब टाटा मोटर्स की ओर से फोर्ड मोटर से जगुआर लैंड रोवर को खरीदा गया। उस समय फोर्ड ने कहा कि जेएलआर को खरीद कर आपने हमें राहत दी है। रतन टाटा को देश की सबसे अफोर्डेबल कार नैनो का जनक माना जाता है।

कार्यालय, अध्यक्ष, काउंसलिंग समिति
संचालनालय तकनीकी शिक्षा, मध्यप्रदेश
टैगोर छात्रावास क्रमांक-T2, प्रथम तल, श्यामला हिल्स, दरदर्शन रोड, भोपाल-462002
ऑनलाइन काउंसलिंग समय सारणी, सत्र 2025-26 (C-17)
संशोधन
विज्ञापन क्रमांक म.प्र. माध्यम/123626/2025 द्वारा विभिन्न समाचार-पत्रों में फार्मेसी पाठ्यक्रमों में प्रवेश हेतु प्रकाशित काउंसलिंग कार्यक्रम में पंजीयन करने की सुविधा को निम्नानुसार पढ़ा जावे :-

ऑनलाइन रजिस्ट्रेशन	दिनांक 24.12.2025 से 31.12.2025 तक (31.12.2025 को दोपहर 12:00 बजे तक)

- पंजीकृत अभ्यर्थी पूर्व में जारी समय-सारणी अनुसार प्रवेश के अवसर की दिनांक/समय को प्रवेश प्रक्रिया में शामिल होकर प्रवेश प्राप्त कर सकते हैं।
- शेष विज्ञापन यथावत रहेगा।
- अध्यक्ष काउंसलिंग समिति, मध्यप्रदेश भोपाल आवश्यकतानुसार समय-सारणी में परिवर्तन कर सकेंगे, जिसकी जानकारी वेबसाइट dte.mponline.gov.in पर उपलब्ध रहेगी।

संपर्क :- 0755-6720205, 2660441, ई-मेल : dte.helpcenter@mp.gov.in
विशेष कर्तव्यस्थ अधिकारी
तकनीकी शिक्षा, मध्यप्रदेश
म.प्र. माध्यम/123702/2025

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR PROLIFIC SYSTEMS AND TECHNOLOGIES PRIVATE LIMITED OPERATING IN ELECTRICAL TESTING AUTOMATION SOLUTIONS & INDUSTRIAL TRAINING AT THANE, MAHARASHTRA
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Prolific Systems and Technologies Private Limited PAN: AABCP0645A CIN: U30007MH 1997PTC109461
2.	Address of the registered office	Plot No. A-267, MIDC, Near ESIS Hospital Road No.18-A, Wagle Industrial Estate, Thane, Thane West, Maharashtra, 400604, India
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Majority of Fixed Assets - Thane and Pune, Maharashtra Other Places- Hyderabad, Telangana
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	As per audited financial statements for F.Y 2023-2024, revenue from operation was Rs. 547.02 Lacs and other income was 27.39 Lacs
7.	Number of employees/ workmen	NA
8.	Further details, including last available financial statements (with schedules) of two years, list of creditors are available at URL:	Further details can be sought by emailing at cirp.prolific@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) & 29A of the Code is available at	The Resolution Applicant must be eligible under section 29A of the Insolvency and Bankruptcy Code, 2016. For detailed EOI and eligibility criteria, please write an email to cirp.prolific@gmail.com
10.	Last date for receipt of expression of interest	12.01.2026
11.	Date of issue of provisional list of prospective resolution applicants	17.01.2026
12.	Last date for submission of objections to provisional list	22.01.2026
13.	Date of issue of final list of prospective resolution applicants	27.01.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	01.02.2026
15.	Last date for submission of resolution plans	03.03.2026
16.	Process email id to submit Expression of Interest	cirp.prolific@gmail.com
17.	Details of the corporate debtor's registration status as MSME	Not registered as MSME (Earlier registered under Udyog Aadhaar, but not migrated to Udyam MSME portal)

Dt. : 28/12/2025
Place : Nagpur
SD/-
IP Megha Agrawal
IBBI/IPA-001/IP-P01456/2018-19/12272
AFA valid up to 31.12.2025
Address Registered with IBBI: 001, Shivtarjan Apartments
In Circle of Congress Nagar Circle, Congress Nagar, Nagpur – 440012 (M.S.)
For Prolific Systems and Technologies Private Limited
MEGHA AGRAWAL IBBI M. No. 12272 INSOLVENCY PROFESSIONAL

FOR ADVERTISMENT
PLEASE CONTACT:
9948480279, 7330778889

Jagga Reddy Calls for Protection of Vizag Steel Plant Urges Election of 20 MPs from Andhra Pradesh

Hyderabad: Congress Working President has called upon the people of Andhra Pradesh to unite and protect the Visakhapatnam Steel Plant, describing it as a historic asset and the rightful property of the Telugu people. Addressing a media conference in Vijayawada along with Andhra Pradesh Congress Working President Mastan Ali, Jagga Reddy appealed to voters to elect 20 Members of Parliament from Andhra Pradesh in the 2029 general elections, asserting that this would pave the way for to become Prime Minister and ensure an end to the privatisation of the steel plant.

He said the slogan "Visakha Ukku – Andhrula Hakku" (Vizag Steel is the right of Andhra people) has a deep historical significance and reminded that the steel movement played a crucial role in shaping several national leaders. He noted that the Visakhapatnam Steel Plant, which was launched during the tenure of former Prime Minister Indira Gandhi with an investment of 14,000 crore, has today grown into an asset valued at nearly 2.50 lakh crore. Alleging that the Central government has an "ill-intentioned eye" on the valuable steel plant, Jagga Reddy accused the Narendra Modi-led government of attempting to hand it over to private interests.

Evolve-2025 Global Runway Season 5 Showcases Young Fashion Talent from Hyderabad

Hyderabad: The prestigious Evolve-2025 Global Runway Season 5, organised by Istituto di Moda Bargo, Milan (Italy), was held in grand style at The Nikunj Resort offering a vibrant platform for emerging fashion talent from across India.

Renowned Bollywood designer Anju Modi graced the occasion as the chief guest, encouraging young designers and appreciating their creativity and originality.

A total of 28 talented students from HIITMS Academy, Hyderabad, participated in the global runway, presenting innovative collections based on two impactful themes—Operation Sindoor, reflecting patriotism and national pride, and Side Effects of Smoking, highlighting social awareness and public health concerns.

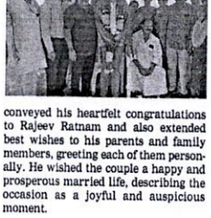
Under the expert mentorship of HIITMS Director Mohamed Rafi and faculty members Parshuram and Deekshit, the students showcased exceptional design sensibilities and craftsmanship, earning accolades from the jury and fashion experts.

The Hyderabad contingent emerged as a major highlight of the event, with their Operation Sindoor collection receiving special recognition. The designs were officially selected for presentation at the upcoming Istituto di Moda Bargo Milan Fashion Week, scheduled to be held in Milan, Italy marking a significant international achievement for the students and the institute.

Congress Leaders Congratulate Rajeev Ratnam on His Upcoming Wedding

Hyderabad: On the occasion of the forthcoming wedding of Congress leader Rajeev Ratnam, senior leaders of the Congress party gathered to extend their warm congratulations and best wishes. Telangana Pradesh Congress Committee (TPCC) Working President Jagga Reddy personally met Rajeev Ratnam and felicitated him as part of the celebrations. Former MLA Shaik Mastan Vali, State PCC General Secretary Gangishetty Umashankar, Vijayawada City Congress President Narasimha Rao, senior Congress leaders Khalil and Shivarama Krishna, Dalit leader Moshe, Rehman, and several other party leaders and activists were present on the occasion.

During the interaction, Jagga Reddy conveyed his heartfelt congratulations to Rajeev Ratnam and also extended best wishes to his parents and family members, greeting each of them personally. He wished the couple a happy and prosperous married life, describing the occasion as a joyful and auspicious moment.



Telangana Women's Commission Summons Actor Shivaji Over Remarks

Hyderabad: The Telangana State Women's Commission on Tuesday summoned actor Shivaji following his alleged inappropriate remarks against women artistes during the promotion of the film Dandora. Actor Shivaji appeared before the Commission During the inquiry, he tendered an apology, admitted his mistake, and withdrew his remarks completely. He assured the Commission that he would henceforth maintain respectful conduct and language while speaking about women and stated that he would incorporate changes in films wherever possible, in line with the Commission's suggestions. Chairperson Nerella Sharada questioned the actor on his statements, pointing out that harassment and violence against women cannot be justified by attire, as even children and elderly women are subjected to abuse. She also highlighted that women artistes face harassment even when dressed traditionally.The Commission stressed that inappropriate comments harm society and undermine the dignity of women. It called upon film producers, directors, and event organizers to act responsibly, ensure the safety of women artistes, and uphold respect for women at all times.

The Telangana Women's Commission reiterated its commitment to protecting women's rights, dignity, and social values.

Sri Sathya Sai Seva Organizations Telangana launches free employability training for Commerce and Finance graduates

Sri Sathya Sai Seva Organizations – Telangana has announced the launch of a free employability-focused training programme exclusively designed for Commerce and Finance graduates aspiring for entry-level corporate opportunities. The announcement was made on December 27, 2025, in Karimnagar.

The last date to apply for the programme is December 30, 2025. The training batch will commence in the first week of January 2026 and will be conducted at Khairtabad, Hyderabad. Interested and committed job seekers can register by contacting 9052372023.

Building on the success of its earlier Data Engineering programmes, through which over 100 students were trained and placed, the organisation is extending its service to unemployed Commerce and Finance postgraduates through this new initiative.The programme is open to MBA (Finance) and M.Com graduates who are keen on pursuing careers in the corporate sector or CA firms. Candidates currently pursuing professional courses such as CA or CMA are not eligible for this batch.

WARANGAL URBAN CO-OPERATIVE BANK LTD.
(Regd.No.900/31.12.1994)
ADMINISTRATIVE OFFICE:
H.No: 11-15-107, 'O' City Road, Kashibugga, Warangal.

POSSESSION NOTICE (For Immovable Property)
(Under SARFAESI Act 2002-APPENDIX IV (Rule 8 (1)))

Wherees the undersigned being the authorized officer of the Warangal Urban Cooperative Bank Limited, Warangal under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (Act 54 of 2002) and in exercise of powers conferred under section 13(2) read with rule of 3 of the Security Interest (Enforcement) Rules 2002 issued a Demand Notice Dated: 09-09-2025 calling upon the Borrower: VANCHANAGIRI RAJ KUMAR, S/o.YADAGIRI, Prop: HARI HARA ENTERPRISES Address: H.No. 15-1-1041, SRR Thota, Kareemabad, Warangal. Guarantors: 1) Sri. Koraboina Vinay S/o Koraboina Cheralu, H.No. 18-6-65, Kareemabad, Warangal. 2) Sri. Polu Raju S/o Polu Mohan Rao, H.No. 1-7-1694/1/A, Srinivas Nagar, Balasamudram, Hanamkonda. Loan A/c No.OM 2006605441000077. to repay the amount mentioned in the notice being Rs.1,34,81,132/- (Rupees One Crore Thirty Four Lakhs Eighty One Thousand One Hundred Thirty Two Only) within 60 days from the date of receipt of the said notice.

The borrower/s having failed to repay the amount, a notice is hereby given to the borrower/s and the public in general that the undersigned has taken Symbolic possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the said rules on the this 22.12.2025.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject the charge of Warangal Urban Cooperative Bank Limited for an amount of Rs.1,39,91,597/-(Rs. One Crore Thirty-nine lakhs ninety-one thousand five hundred ninety seven only) as on 17.12.2025 with interest thereon, expenses, costs and charges.

The borrower's attention is invited to provisions of Sub Section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that (Duplex) residential villa No.61 ground, first and second floor bearing GWMC H.No.(Not allotted) with plinth area of 3400sq.ft 2 car parking slots space in ground floor known as "Temple Tree" situated at Hunter road Shayampet, Hanamkonda Dist. Constructed in Plot No.61 to an extent of 266.65Sq yds or 222.96sq.mtrs of land with exclusive share and right out of schedule "A" known as "Temple Tree Project" in Sy.No.218/B, 238/A, 238/C, 238/D, 239, 240, 241, 241/A, 242, 242/A, 264/A, 264/B, 265, 266, 266/C, 266/D, 266/E, 268, 271, 272 & 274 of Shayampet(J), Revenue village, Kazipet mandal, Hanamkonda District. Covered by schedule 'A' Near to H.No.23-6-170/V-66 within GWMC limits. Property Belongs to Shri KORABOINA VINAY S/o KORABOINA CHERALU. Boundaries: East: Villa No.54, West: 30'-0" wide road, North: Villa No.62, South: Villa No.60.

Place: Warangal — Sd/- Authorised Officer
Date: 22.12.2025 — Warangal Urban Cooperative Bank Limited, Warangal

Protium — PROTIUM FINANCE LIMITED
(Formerly known as Growth Source Financial Technologies Ltd.)
Registered & Corporate Office Address: 7th Floor, Block B2, Phase – I Nirlon Knowledge Park, Pahadi Village, Off. Western Express Highway, Cama Industrial Estate, Goregaon(E), Mumbai-400063, Maharashtra

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower / Co-Borrower/ Mortgagor (s) that the below described immovable properties mortgaged to the Secured Creditor, the Physical Possession of which has been taken by the Authorised Officer of Protium Finance Ltd. the same shall be referred herein after as Protium Finance Ltd. The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis through E-Auction.
It is hereby informed to General public that we are going to conduct public E-Auction through website https://bankauctions.in/

1. Account Number	1. 6501SEEL2210526.
2. Name of Borrower, Co-Borrower/ Mortgagors	2. (A) Paras Sensar Bazar Through its Proprietor Mir Mohammed Uddin Ali Khan S/o Mir Kamal Uddin Ali Khan (B) Mir Mohammed Uddin Ali Khan S/o Mir Kamal Uddin Ali Khan (C) Alisa Anjum W/o Mir Mohammed Uddin Ali Khan All having address at Mugli No.3 H No 9-10-2/3 Balapur Saroornagar Hyderabad Andhra Pradesh 500035. Also at, H No 23-6-723, Gowliguda, Hyderabad Andhra Pradesh 500063
3. Date of Demand Notice	11th March, 2025
4. Amount as per Demand Notice U/s 13(2)	Rs. 20,77,535.34/- (Rupees Twenty Lakh Seventy Seven Thousand Five Hundred Thirty Five and Twenty Six Paise) as on 10th March, 2025 with further interest 18% from 11th March 2025 until payment in full amount along with other charges as demanded in our notice, within the statutory period of 60 days from the date of this notice.
5. Date of Physical Possession	4th September 2025
6. Amount as on date	Rs. 22,44,278/- (Rupees Twenty Two Lakh Forty Four Thousand Two Hundred Seventy Eight Only) as on date 27th Dec 2025

7. Description Of Property: All That the Portion of House Bearing Municipal No.23-6-733/A, admeasuring 88.16 Sq. Yards Or 71.71 Sq. Meters Out Of 250 Sq. Yards Situated at Gowliguda, Hyderabad, Which is More Fully Delineated in the Plan Annexed Hereto, in Local and Well Known Boundaries Of Portion Of H. No. 23-06-723, **South :** House Of Syed Ahmed, **East :** Lane, **West :** Portion Of H No 23-6-723
Together With All Other Rights, Buildings, Improvements and Easements Appurtenant Thereto.

8. Reserve Price	Rs. 22,00,000/- (Rupees Twenty Two Lakh Five Thousand Only)
9. Earnest Money Deposit	Rs. 2,20,500/- (Rupees Two Lakh Twenty Thousand Five Hundred Only)
10. Bid Increment Amount (in Rs.)	(Bid Incremental Value: Rs. 5,000/-)
11. E-Auction Date and Time	16-Jan-26 at 11:00 am to 2:00 PM (with unlimited extension of 5 min each)
12. EMD Submission Last Date	15-Jan-26 up to 5:00 PM.
13. Inspection Date	05-Jan-26 Between 11:00 AM TO 5:00 PM

1. All interested participants / bidders are requested to visit the website https://bankauctions.in & https://protium.co.in/ For details, help, procedure and online training on e-auction, prospective bidders may Contact Mr. Nitesh D Pawar Contact number: 8142000725/ 8142000066, email id: nitesh@bankauctions.in/ info@bankauctions.in
2. For further details on terms and conditions please visit https://bankauctions.in & https://protium.co.in/ to take part in e-auction.
3. Important information: This auction is published basis possession vide Sec 13(4) of SARFAESI Act. Physical Possession will be offered post completing Section 14 Orders as per process laid down under SARFAESI Act and as and when physical possession will be taken. Bidder shall do necessary due diligence in respect of documents and legality before participating in the auction proceedings.

THIS IS ALSO A STATUTORY 15 DAYS SALE NOTICE UNDER RULE 8(6)/ Rule 9 (1) OF SECURITY INTEREST (ENFORCEMENT) RULES,2002
Date: 28.12.2025, Place: HYDERABAD, TELANGANA — Sd/-, For Protium Finance Limited, Authorised Officer

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR PROLIFIC SYSTEMS AND TECHNOLOGIES PRIVATE LIMITED OPERATING IN ELECTRICAL TESTING AUTOMATION SOLUTIONS & INDUSTRIAL TRAINING AT THANE, MAHARASHTRA
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Prolific Systems and Technologies Private Limited PAN: AABCP0445A CIN: U30007MH 1997PTC109461
2.	Address of the registered office	Plot No. A-267, MIDC, Near ESIS Hospital Road No.16-A, Wagle Industrial Estate, Thane, Thane West, Maharashtra, 400604, India
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Majority of Fixed Assets - Thane and Pune, Maharashtra Other Places- Hyderabad, Telangana
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	As per audited financial statements for F.Y. 2023-2024, revenue from operation was Rs. 547.02 Lacs and other income was 27.39 Lacs
7.	Number of employees/ workmen	NA
8.	Further details, including last available financial statements (with schedules) of two years, list of creditors are available at URL:	Further details can be sought by emailing at cirp.prolific@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) & 29A of the Code is available at	The Resolution Applicant must be eligible under section 29A of the Insolvency and Bankruptcy Code, 2016. For detailed EOI and eligibility criteria, please write an email to cirp.prolific@gmail.com
10.	Last date for receipt of expression of interest	12.01.2026
11.	Date of issue of provisional list of prospective resolution applicants	17.01.2026
12.	Last date for submission of objections to provisional list	22.01.2026
13.	Date of issue of final list of prospective resolution applicants	27.01.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	01.02.2026
15.	Last date for submission of resolution plans	03.03.2026
16.	Process email id to submit Expression of Interest	cirp.prolific@gmail.com
17.	Details of the corporate debtor's registration status as MSME	Not registered as MSME (Earlier registered under Udyog Aadhaar, but not migrated to Udyam MSME portal)

Dt. : 28/12/2025
Place : Nagpur
Sd/-
IP Megha Agrawal
IBBI/IPA-001/IP-P01456/2018-19/12272
AFA valid up to 31.12.2025
Address Registered with IBBI: 001, Shivtarjani Apartments In Circle of Congress Nagar Garden, Congress Nagar, Nagpur – 440012 (M.S.)
For Prolific Systems and Technologies Private Limited

Protium — PROTIUM FINANCE LIMITED
(Formerly known as Growth Source Financial Technologies Ltd.)
Registered & Corporate Office Address: 7th Floor, Block B2, Phase – I Nirlon Knowledge Park, Pahadi Village, Off. Western Express Highway, Cama Industrial Estate, Goregaon(E), Mumbai-400063, Maharashtra

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower / Co-Borrower/ Mortgagor (s) that the below described immovable properties mortgaged to the Secured Creditor, the Physical Possession of which has been taken by the Authorised Officer of Protium Finance Ltd. the same shall be referred herein after as Protium Finance Ltd. The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis through E-Auction.
It is hereby informed to General public that we are going to conduct public E-Auction through website https://bankauctions.in/

1. Account Number	1. 6501SEEL2210526.
2. Name of Borrower, Co-Borrower/ Mortgagors	2. (A) Paras Sensar Bazar Through its Proprietor Mir Mohammed Uddin Ali Khan S/o Mir Kamal Uddin Ali Khan (B) Mir Mohammed Uddin Ali Khan S/o Mir Kamal Uddin Ali Khan (C) Alisa Anjum W/o Mir Mohammed Uddin Ali Khan All having address at Mugli No.3 H No 9-10-2/3 Balapur Saroornagar Hyderabad Andhra Pradesh 500035. Also at, H No 23-6-723, Gowliguda, Hyderabad Andhra Pradesh 500063
3. Date of Demand Notice	11th March, 2025
4. Amount as per Demand Notice U/s 13(2)	Rs. 20,77,535.34/- (Rupees Twenty Lakh Seventy Seven Thousand Five Hundred Thirty Five and Twenty Six Paise) as on 10th March, 2025 with further interest 18% from 11th March 2025 until payment in full amount along with other charges as demanded in our notice, within the statutory period of 60 days from the date of this notice.
5. Date of Physical Possession	4th September 2025
6. Amount as on date	Rs. 22,44,278/- (Rupees Twenty Two Lakh Forty Four Thousand Two Hundred Seventy Eight Only) as on date 27th Dec 2025

7. Description Of Property: All That the Portion of House Bearing Municipal No.23-6-733/A, admeasuring 88.16 Sq. Yards Or 71.71 Sq. Meters Out Of 250 Sq. Yards Situated at Gowliguda, Hyderabad, Which is More Fully Delineated in the Plan Annexed Hereto, in Local and Well Known Boundaries Of Portion Of H. No. 23-06-723, **South :** House Of Syed Ahmed, **East :** Lane, **West :** Portion Of H No 23-6-723
Together With All Other Rights, Buildings, Improvements and Easements Appurtenant Thereto.

8. Reserve Price	Rs. 22,00,000/- (Rupees Twenty Two Lakh Five Thousand Only)
9. Earnest Money Deposit	Rs. 2,20,500/- (Rupees Two Lakh Twenty Thousand Five Hundred Only)
10. Bid Increment Amount (in Rs.)	(Bid Incremental Value: Rs. 5,000/-)
11. E-Auction Date and Time	16-Jan-26 at 11:00 am to 2:00 PM (with unlimited extension of 5 min each)
12. EMD Submission Last Date	15-Jan-26 up to 5:00 PM.
13. Inspection Date	05-Jan-26 Between 11:00 AM TO 5:00 PM

1. All interested participants / bidders are requested to visit the website https://bankauctions.in & https://protium.co.in/ For details, help, procedure and online training on e-auction, prospective bidders may Contact Mr. Nitesh D Pawar Contact number: 8142000725/ 8142000066, email id: nitesh@bankauctions.in/ info@bankauctions.in
2. For further details on terms and conditions please visit https://bankauctions.in & https://protium.co.in/ to take part in e-auction.

THIS IS ALSO A STATUTORY 15 DAYS SALE NOTICE UNDER RULE 8(6)/ Rule 9 (1) OF SECURITY INTEREST (ENFORCEMENT) RULES,2002
Date: 28.12.2025, Place: HYDERABAD, ANDHRA PRADESH — Sd/-, For Protium Finance Limited, Authorised Officer

ADITYA BIRLA CAPITAL LIMITED
Registered Office: Indian Rayon Complex, Veraval, Gujarat - 362266
Corporate Office : 12th Floor, R Teck Park, Nirlon Complex, Near Hub Mall, Goregaon (East), Mumbai - 400063, MH

CORRIGENDUM

Please refer our Demand Notice published in The South India Times (English) & Mana Telangana (Telugu) in Hyderabad Edition on 19.08.2025 of Borrower 1) Mr. Pyarsani Bharat Kumar & 2) M/s. Venkateshwara Transport in the Demand NOTICE Dated of POSSESSION NOTICE. All others Terms & Conditions of the Demand Notice Contune & remain the same.

Place : Ranga Reddy / Medchal-Malkajgiri, Telangana — Sd/-
Date : 28.12.2025 — Authorised Officer, Aditya Birla Capital Limited

FOR ADVERTISMENT
PLEASE
CONTACT:
9948480279,
7330778889

SHRIRAM FINANCE LIMITED
Registered Office: Sri Towers, Plot No.148, South Phase, Industrial Estate, Guindy, Chennai-600032.
Administrative office: 6th Floor(level 2), Building No.Q2, Aurum Q parc, Gen 4/1, TTC, Thane Belapur Road, Ghansoli, Navi Mumbai-400710.

DEMAND NOTICE

Wherees the borrowers/co-borrowers/guarantors/ mentioned hereunder had availed the financial assistance from SHRIRAM FINANCE LTD. (Formerly known as Shriram City Union Finance Limited, amalgamated with Shriram Transport Finance Company Limited, subsequently Shriram Transport Company Limited name Changed as Shriram Finance Limited) We state that despite having availed the financial assistance, the borrowers/guarantors have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non-Performing Asset in accordance with the directives/guidelines issued by Reserve Bank of India, consequent to the Authorized Officer of SHRIRAM FINANCE LTD. under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 13(2) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notices on respective dates mentioned herein below under Section 13(2) of SARFAESI Act, 2002 calling upon the following borrowers /guarantors /mortgagors to repay the amount mentioned in the notices together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc. until the date of payment within 60 days from the date of receipt of notices. The notices issued to them on their last known addresses have returned un-served and as such they are hereby informed by way of public notice about the same.
The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

NAME OF THE BORROWER(S)/ Co-Borrower(S)/Guarantors

1) BAIDULU MANNEM @ALIAS MANEEM BAIDULU, S/o: Appaiah Maneem @alias Abbaiah, Age: 49 Years, Occ: Self Employee, R/o: H No:- 4-10 (or) 4-13, Shivaji Nagar, Chityal (m), Nalgonda, (d)-508114, B/o: "egg House (eggs Distribution), At # Same As Resi Address, 9848505444, 9154505444. 2) DURGA MANNEM, W/O: MANNEM SAIDULU, Age: 41 Years, Occ: House Wife, R/o: H No:- 4-10, Shivaji Nagar, Near Police Station, Chityal (m), Nalgonda, (d)-508114, 8096758444. 3) RAMANARSAIAH KALAKUNTLA, S/O: SATHAIAH KALAKUNTLA, Age: 71 Years, Occ: Self Employee, R/o: H No: 9-165, Santoshnagar, Chityal (mandal), Nalgonda(d)-508114, B/o: Proprietor Of "m/s Ramalingeshwara Egg Center & Bakery House", 9948150540.	NPA DATE 31.01.2017 DATE OF DEMAND NOTICE 09.11.2025 OUTSTANDING AMOUNT Rs.1,04,27,465/- LOAN AMOUNT Rs.1700000/-

.....Borrowers/Co-borrower /Guarantors/legal Heirs

BHONGT/160727002- Description Of The Immovable Property: All That The Open House Plot In Sy.no.124, Block No.7, Inside Residential Zone, Composite Nizam Sagar Of 200 Sq Yards Or 234.11 Sq Mts Situated Near Hanjanawada Chityal Village, Gram Panchayat And Mandal, Nalgonda District, Nalgonda Sub District And Bounded As Follows: Towards East: 18 Ft Wide Internal Road. Towards West: Open Land Of Kolloju Sathyanarayana. Towards North: 25 Wide Internal Road. Towards South: House Of Ganji Gopal.

In the circumstances as aforesaid, the notice is hereby given to the above borrowers, co-borrowers and/ or their guarantors (where ever applicable) to pay the outstanding dues as mentioned above along with future interest and applicable charges within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice against the secured assets including taking possession of the secured assets of the borrowers and the mortgagors under Section 13(4) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and the applicable rules there under.
Please note that under Section 13 (13) of the said Act, no Borrower shall, transfer by way of sale, lease or otherwise any of his secured assets referred to in the notice, without prior written consent of the secured creditor.

Dated: 27-12-2025 — Sd/-Authorized Officer
Place: CHITYAL — SHRIRAM FINANCE LTD.

SHRIRAM FINANCE LIMITED
Registered Office: Sri Towers, Plot No. 148, South Phase, Industrial Estate, Guindy, Chennai-600032.
Administrative office: 6th Floor (level 2), Building No. Q2, Aurum Q parc, Gen 4/1, TTC, Thane Belapur Road, Ghansoli, Navi Mumbai-400710.

DEMAND NOTICE

Wherees the borrowers/co-borrowers/guarantors/mentioned hereunder had availed the financial assistance from Shriram Finance Limited, (Formerly know as Shriram City Union Finance Limited, amalgamated with Shriram Transport finance Company Limited, subsequently Shriram Transport Company Limited name Changed as Shriram Finance Limited) We state that despite having availed the financial assistance, the borrowers/guarantors have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non-Performing Asset in accordance with the directives/guidelines issued by Reserve Bank of India, consequent to the Authorized Officer of SHRIRAM FINANCE LTD. under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 13(2) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notices on respective dates mentioned herein below under Section 13(2) of SARFAESI Act, 2002 calling upon the following borrowers /guarantors /mortgagors to repay the amount mentioned in the notices together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc. until the date of payment within 60 days from the date of receipt of notices.
The notices issued to them on their last known addresses have returned un-served and as such they are hereby informed by way of public notice about the same. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Name of the Borrowers(s)/Co-Borrower(s)/Guarantors	NPA DATE: 07.10.2022	Date Of Demand Notices: 20.11.2025
1) Gudigandla Sai Kumar Reddy, S/o: Gudigandla Narsimha Reddy, Age: 28 Years, Occ: Self Employee, R/o: 17-1-325/N/20, Flat No: 403, C N R Plaza, Nagarjuna Colony, Champapet, Karmanghat, Venkatnagar, Hyderabad-500079, B/o: Proprietor of "M/s. Nitin Infra Projects", At # Same As Resi Address, 6328203515. (2) Gudigandla Narsimha Reddy, S/o: Gudigandla Neelu Reddy @Alias Gudigandla Neelu Reddy, Age: 50 Years, Occ: Self Employee, R/o: Flat No. 403, C N R Plaza Nagarjuna Colony, Champapet, Hyderabad-500079, Address-II: 1-1-1872/2, Vijay Nagar, Mahbubnagar-509208, 8978982898. (3) Mahendhr Reddy Kotakap, S/o: Narayanareddy K @ Alias Narayan Reddy Kotakar, Age: 54 Years, Occ: Self Employee, R/O: Flat No.3, 9th Cross, Rockiown Colony, Vijay Nagar, Mahbubnagar, Hayath Nagar, Rangareddy-500068, 8919499927.	Outstanding Amount: Rs. 23,94,[illegible]	Loan Amount: Rs. [illegible]

.....Borrowers/Co-borrower /Guarantors/Legal heirs

HBSGOTT22051300002 - DESCRIPTION OF THE IMMOVABLE PROPERTY: All That The Part And Parcel Of The Open Bearing No. 970, Admeasuring 171 Square Yards or 142.97 Square Meters, In Survey No. 355, 356, 358, Situated In Tarnaka Village, Abdullapurmet Revnue Mandal, Ranga Reddy District Under Turkayamjal Municipality And Bounded As Follows: Towards East: Plot No. 969, Towards West: Neighbours Land, Towards North: Plot No. 971, Towards South: 30 Wide Road.
In the circumstances as aforesaid, the notice is hereby given to the above borrowers, co-borrowers and/or their guarantors (where ever applicable) to pay the outstanding dues as mentioned above along with future interest and applicable charges within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice against the secured assets including taking possession of the secured assets of the borrowers and the mortgagors under Section 13(4) of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002 and the applicable rules there under.
Please note that under Section 13 (13) of the said Act, no Borrower shall, transfer by way of sale, lease or otherwise any of his secured assets referred to in the notice, without prior written consent of the secured creditor.

Dated: 27.12.2025, Place: HYDERABAD & MAHBUBNAGAR — Authorized Officer, SHRIRAM FINANCE LTD.

పశుసంవర్ధక రంగ అభివృద్ధికి పెద్దపీట

జగిత్యాల,డిసెంబరు27 (సాక్ష్యం): రాష్ట్ర ప్రభుత్వం పశుసంవర్ధక రంగ అభివృద్ధికి పెద్దపీట వేస్తోందని సంక్షేమ శాఖ మంత్రి అడ్లూరి లక్ష్మణ్ కుమార్ తెలిపారు. పాడి రైతులకు అండగా నిలిచిందన్నారు. జగిత్యాల నక్కలపేటలో నట్టల నివారణ మందుల పంపిణీ కార్యక్రమంలో మంత్రి పాల్గొన్నారు. ఈ సందర్భంగా ఆయన మాట్లాడుతూ పశువులో నట్టల నివారణకు ప్రభుత్వం రూ.4,43,70,974 ఖర్చు చేస్తుందన్నారు. వ్యాధులు రాని జీవాల మరణాలు అరుపులో ఉంటాయన్నారు. రైతుల ఆదాయం పెంచడమే లక్ష్యంగా ప్రభుత్వం పలు కార్యక్రమాలను అమలు చేస్తోందన్నారు. రానున్న రోజుల్లో పశుసంవర్ధక సంస్థామం కోసం మరిన్ని పథకాలు అమలు చేయనున్నట్లు చామా ఇన్నారు. వ్యవసాయానికి అనుబంధంగా పాడి, గొర్రెల పెంపకం చేపట్టాలన్నారు. ఇర్రగల పశువులను నెరవేర్చుస్తామని అన్నారు. అర్హులందరికీ ఇందిరమ్మ ఇళ్లు ఇస్తామని అన్నారు. అధికారులు, ప్రజాప్రతినిధులు, నాయకులు పాల్గొన్నారు.

తండ్రి అనారోగ్యంతో అప్పులపాటు

తల్లిదండ్రులను చంపి కుమారుల ఆత్మహత్య
మహారాష్ట్ర నాందెడ్‌లో విషాద ఘటన

ముంబై,డిసెంబరు27 (సాక్ష్యం): ఇద్దరు కొడుకులు కలసి నిద్రిస్తున్న తల్లిదండ్రులను హత్య చేశారు. ఆ తర్వాత వీరు కూడా దూకి ఆత్మహత్యకు పాల్పడ్డారు. తండ్రి అనారోగ్యం వల్ల అప్పులపాలు కావడంతో వారిద్దరూ ఇలా చేసినట్లు పోలీసుల దర్యాప్తులో తేలింది. మహారాష్ట్రలోని నాందేడ్ జిల్లాలో ఈ సంఘటన జరిగింది. డిసెంబర్ 25న జరిగిన మూర్ గ్రామానికి చెందిన 51 ఏళ్ల రమేష్ సోనాజీ లాళీ, 45 ఏళ్ల భార్య రాధాబాయి వారి ఇంట్లో మంచంపై మరణించడాన్ని స్థానికులు గుర్తించారు. పోలీసులకు సమాచారం ఇచ్చారు. దీంతో వారు ఈ ఇంటికి చేరుకున్నారు. దంపతుల మృతదేహాలను పోస్ట్‌మార్టం కోసం ప్రభుత్వ ఆసుపత్రికి తరలించారు. నిద్రిస్తున్న ఆ భార్యాభర్తలను గొంతునొక్కి చంపినట్లు పోస్టుమార్టం రిపోర్ట్‌లో తేలింది. కాగా, ఆరో రోజున ఆ గ్రామానికి కొంత దూరంలోని పొలం పక్కనున్న ఆ దంపతుల కుమారులిద్దరు 25 ఏళ్ల ఆమన్, 23 ఏళ్ల అజయ్ మృతదేహాలు కనిపించాయి. దీంతో వారిద్దరి మృతదేహాలను కూడా పోస్టుమార్టం కోసం ప్రభుత్వ ఆసుపత్రికి తరలించారు. అన్నదమ్ములు రైలు ముందు దూకి ఆత్మహత్యకు పాల్పడినట్లు పోలీసులు నిర్ధారించారు. మరోవైపు ఒకే రోజు ఒకే కుటుంబానికి చెందిన నలుగురు వేర్వేరుగా మరణించిన ఈ సంఘటనపై పోలీసులు దర్యాప్తు చేశారు. స్థానికుల నుంచి వివరాలు సేకరించారు. పక్షవాతంతో మంచానికి పరిమితమైన రమేష్ చాలా కాలంగా అనారోగ్యంతో బాధపడుతున్నట్లు పోలీసులు తెలుసుకున్నారు. ఆయనకు చికిత్స కోసం ఆ కుటుంబం అప్పులపాలైనట్లు తెలిసింది. ఈ నేపథ్యంలో ఆర్థిక బాధలు తట్టుకోలేక ఇద్దరు కుమారులు తమ తల్లిదండ్రులను చంపి ఆ తర్వాత వీరు మరుసటి రోజు ఆత్మహత్య చేసుకున్నారని పోలీసులు గ్రహించారు. ఈ మేరకు కేసు నమోదు చేశారు. ఈ సంఘటనపై అన్ని కోణాల్లో దర్యాప్తు చేస్తున్నట్లు పోలీస్ అధికారి వెల్లడించారు.

ఉక్రెయిన్‌పై రష్యా భారీ క్షిపణి, డ్రోన్ దాడులు

మొదటిపేజీ తరువాయి...

అధ్యక్షుడు దొనాల్డ్ ట్రంప్, ఉక్రెయిన్ అధ్యక్షుడు వొలొడిమిర్ జెలెన్‌స్కీ భేటీకి కేవలం ఒకరోజు ముందే ఈ దాడి జరగడం రాజకీయంగా ప్రాధాన్యం సంతరించుకుంది. కీవ్ జనరేటింగ్ కథనం ప్రకారం, రష్యా ఈ దాడుల్లో అత్యాధునిక ఆయుధాలను వినియోగించింది. కీవ్‌పై కింజాల్ హైపర్‌సోనిక్ క్షిపణులు, జిర్కాన్ బాలిస్టిక్ మిసైళ్లు, కాలిబర్ క్రూయిజ్ మిసైళ్లు ప్రయోగించింది. అదే సమయంలో అనేక డ్రోన్లను కూడా గగనతలంలోకి పంపింది. నగరమంతా పేలుళ్ల శబ్దాలు వినిపించాయని స్థానికులు తెలిపారు. కీవ్ పరిసర ప్రాంతమైన కీవ్ ఒబ్లాస్ట్‌లో కూడా పేలుళ్లు రికార్డయినట్లు అధికారులు వెల్లడించారు. రాజధానికి ఈశాన్యంగా 20 కిలోమీటర్ల దూరంలో ఉన్న బ్రోవర్ పట్టణంలో దాడుల కారణంగా విద్యుత్ సరఫరా నిలిచిపోయింది. ఇక్కడి ఇంట్లో పాటు సమీప ప్రాంతాల్లో కూడా రీజల్టు అలుముకున్నాయి. ఈ దాడిని ప్రముఖంగిన కీవ్ మేయర్ విటాలి క్లిట్స్చో బ్రిగ్రామ్‌లో ఖండించారు. "రాజధానిలో పేలుళ్లు జరుగుతున్నాయి. గగనతల రక్షణ దళాలు పనిచేస్తున్నాయి. ప్రజలందరూ షెల్టర్లలో ఉండాలి" అంటూ ఆయన ప్రజలను అప్రమత్తం చేశారు.జిలిలా ఉండగా, ఉక్రెయిన్ మైనామిక దళం పరువు హెచ్చరికలు జారీ చేసింది. కీవ్ నగరంపై నేరుగా ప్రోన్లు సంధిస్తున్నాయని, అలాగే వెరిఫా డైమెన్స్ పిరేయస్కైస్ ప్రాంతాల సమీపంలో డ్రోన్ కదలికలు ఉన్నాయని తెలిపింది. చెర్నిహివ్ ప్రాంతం నుంచి కూడా డ్రోన్లు కీవ్ వైపు వస్తున్నట్లు అధికారులు వెల్లడించారు. "కీవ్ ప్రజలారా అత్యంత జాగ్రత్త వహించండి వెళ్లండి. నగరంపై డ్రోన్ దాడి కొనసాగుతోంది" అని వైమానిక దళం హెచ్చరించింది. ఈ దాడి నేపథ్యంలో ఉక్రెయిన్ భద్రత పరిస్థితి మరింత అప్రత్యక్షగా మారింది. ఇదంతా జరుగుతున్న వేళ, అమెరికా అధ్యక్షుడు దొనాల్డ్ ట్రంప్‌కతో జెలెన్‌స్కీ భేటీపై ప్రసంగాన్నప్పుడూ ఆసక్తి నెలకొంది. వైట్‌హౌజ్ అధికారుల ఆధ్వర్యంలో ఈ సమావేశం శాంతి చర్చలకు కీలకమవుతుందని ఉక్రెయిన్ ఆశిస్తోంది.జెలెన్‌స్కీ మీడియాతో మాట్లాడుతూ, ఈ భేటీ యుద్ధానికి ముగింపు దిశగా చర్చలను ముందుకు తీసుకెళ్లవచ్చని తెలిపారు. అయితే తక్షణమే ఒప్పందం కుదిరే అవకాశం లేదని స్పష్టం చేశారు. ఉక్రెయిన్%--%అమెరికా సంయుక్తంగా రూపొందించిన 20 పాయింట్ల శాంతి ప్రణాళిక 90 శాతం సిద్ధమైందని, మిగిలిన అంశాలపై చర్చ జరగనుందని చెప్పారు. యుద్ధం

ముగిసిన తర్వాత ఉక్రెయిన్‌కు దీర్ఘకాల భద్రతా హామీలు ఎలా కల్పించాలన్నదానిపై కూడా చర్చ ఉంటుందని పేర్కొన్నారు. ఇదే సమయంలో ట్రంప్ చేసిన వ్యాఖ్యలు చర్చనీయాంశంగా మారాయి. "నా ఆమోదం లేకుండా ఎలాంటి శాంతి ఒప్పందమూ ఉండదు. అతని దగ్గర ఏముందో చూద్దాం" అని ట్రంప్ వ్యాఖ్యానించారు. మరోవైపు, రష్యా రక్షణ మంత్రిత్వ శాఖ తమ దాడులను సమర్థించుకుంది. ఉక్రెయిన్ తమ దేశంలో పౌర లక్ష్యాలపై దాడులు చేస్తోందని ఆరోపించింది. దానికి ప్రతిస్పందనగానే ఉక్రెయిన్‌పై భారీ దాడులు చేపట్టామని తెలిపింది. జపోరిజ్జియా ప్రాంతంలో ఉన్న కోపోర్‌స్కీపై గ్రామాన్ని తమ దళాలు స్వాధీనం చేసుకున్నట్లు ప్రకటించింది. గత వారం రోజులలో ఒక భారీ దాడితో పాటు అదు సమూహ దాడులు నిర్వహించినట్లు వెల్లడించింది. మరోవైపు అమెరికా అధ్యక్షుడు దొనాల్డ్ ట్రంప్, ఉక్రెయిన్ అధ్యక్షుడు జెలెన్‌స్కీ మధ్య కీలక భేటీకి రంగం సిద్ధమవుతోంది. నేడు ఆదివారం ఫ్లోరిడాలో జరగనున్న సమావేశం కానున్న నేపథ్యంలో, ఉక్రెయిన్-రష్యా యుద్ధానికి సంబంధించిన శాంతి ఒప్పందంపై ప్రధాన చేసిన వ్యాఖ్యలు అంతర్జాతీయ రాజకీయాల్లో చర్చనీయాంశంగా మారాయి. ఉక్రెయిన్- రష్యా మధ్య కుదిరే ఏ శాంతి ఒప్పందమైనా తన ఆమోదం తప్పనిసరి అని ట్రంప్ స్పష్టం చేశారు.ఆదివల ఇర్రగల ఇంటర్వ్యూలో ట్రంప్ మాట్లాడుతూ, "నా అనుమతి లేకుండా జెలెన్‌స్కీకి ఏదీ ఉండదు. ఏం తీసుకువస్తారో చూద్దాం" అని వ్యాఖ్యానించారు. దాదాపు నాలుగేళ్లుగా కొనసాగుతున్న రష్యా- ఉక్రెయిన్ యుద్ధానికి ముగింపు పలికే ఉద్దేశంతో జెలెన్స్కీ కూడా 20 అంశాలతో కూడిన శాంతి ప్రణాళికను సిద్ధం చేసినట్లు సమాచారం. ఈ ప్రణాళికను ఫ్లోరిడా భేటీలో ట్రంప్ ముందుంచనున్నట్లు ఉక్రెయిన్ వర్గాలు వెల్లడించాయి. జెలెన్స్కీ ఇప్పటికే ఈ అంశాన్ని యూరప్ అగ్రనాయకులతో చర్చించారని, అయితే తక్షణమే పెద్ద క్లిష్టమైన అంశాలపై ఒప్పందం కుదరకపోవచ్చని ఆయన చెప్పారు. అలాగే యుద్ధం అనంతరం ఉక్రెయిన్ భద్రత, స్థిరత్వాన్ని కాపాడేందుకు అంతర్జాతీయ భాగస్వామ్యాలు ఎలా సమకేంద్రంగలో ట్రంప్‌తో చర్చించనున్నట్లు వెల్లడించారు. జిలిలా ఎక్స్ (ట్విట్టర్)లో చేసిన పోస్టులో జెలెన్స్కీ "అత్యున్నత స్థాయిలో సమావేశానికి అంగీకారం కుదిరింది. సమీప భవిష్యత్తులో అధ్యక్షుడు ట్రంప్‌తో భేటీ జరుగుతుంది. సూతన సంవత్సరానికి ముందే దాదా అంశాలపై నిర్ణ యం తీసుకునే అవకాశం ఉంది" అని పేర్కొన్నారు. ఈ భేటీతో ఉక్రెయిన్- రష్యా యుద్ధానికి శాంతి మార్గం సుగమమవుతుందా అనే ఆసక్తి ప్రసంసర్వాన్నంగా నెలకొంది.

మళ్లీ యూరియా కష్టాలు మొదలు

మొదటిపేజీ తరువాయి...

యాన్ ద్వారా ఎరువులను బుక్ చేసుకోవాలంటే కత్తి మీద సాములాంటిదేనని పేర్కొంటున్నారు. గతంలో ఆన్లైన్‌లో ఎరువులను పాత పద్ధతిలోనే ఇవ్వాలని రైతులు కోరుతున్నారు. ఫోన్ల గురించి మాకు తెలియదు. మేము ఇప్పటికీ రెండు ఫోన్లనే వాడుతున్నాం. ఎప్పుడు, ఎలా బుక్ చేసుకోవాలో మాకు తెలియదు. వానలొలలో ఇర్రగల్లు గోదాంలో పైసలు కట్టి తీసుకోవాలన్నా ఇప్పే బాగుండుంది సూచిస్తున్నారు.సాంకేతిక పరిజ్ఞానం పెరుగుతున్నప్పటికీ చాలా మంది రైతుల వద్ద ఆండ్రాయిడ్ ఫోన్లు లేవు. ఇప్పటికీ కీ ప్యాడ్ ఫోన్లనే ఉపయోగిస్తున్నారు. ఒకవేళ ఆండ్రాయిడ్ ఫోన్ ఉన్నా యాప్‌లో ఎరువులు బుక్ చేయడం , టిటీటీలు చెప్పడంపై ఏ మాత్రం అవగాహన లేదు. ఆసరా యానంకి కూడా కష్టాలు తప్పేలా లేవని రైతులు ఆందోళన చెందుతున్నారు. చాలా మంది రైతులకు ఎరువుల పాసుల పేర్లు కూడా తెలియని పరిస్థితి. యాప్‌లో ఎరువులను బుక్ చేసుకుంటే ఊరు, దుకాణం పేరు నమోదై ఉంటుంది. ఏ పాస్ పేరు బుక్ చేస్తే అదే దుకాణానికి వెళ్లి అలో నంబర్ చెబితేనే ఎరువులు ఇస్తారు. లేకపోతే ఎరువులు తీసుకోవడం కుదరదు. అది 15 రోజులు దాటితే ఎరువుల బుకింగ్ క్యాన్సిల్ అవుతుంది. ఇలాంటి సమస్యలను రైతులు ఎలా అధిగమిస్తారని, లేక పాత పద్ధతిని ఎంచుకుంటలా అనేది వేచిచూడాలంటే. పంటల వివరాలు నమోదు చేసుకొని రైతులకు సాగుపై అవగాహన కల్పించాల్సిన వ్యవసాయ అశాఖ ప్రధాన కొత్త లాస్య అప్పజెప్పింది. యాప్‌లపై అవగాహన లేని రైతులకు అవగాహన కల్పించాల్సిన బాధ్యత వ్యవసాయ విస్తరణాధికారులదే. డీలర్ పాయిం వద్ద ప్రత్యేక సిబ్బందిని ఏర్పాటు చేసి యాప్‌లపై అవగాహన కల్పించాలని చెప్పడంతో అధికారులు బాధ్యతలు పంచాల్సి వస్తున్నది. ఇప్పటికే ఎతలోపలు జిల్లా అధికారులు అవగాహన కల్పించే పనిలో పడ్డారు. మారుమూల గ్రామాల్లో రైతులకు అసలు సమాచారం చేరుకుంటా, ఆ గ్రామాలకు ఏతలోపలు చెల్లాలా అనేది పెద్ద ప్రశ్న. కామారెడ్డి జిల్లాలో 4 లక్షల 4 వేల 525 ఎకరాలు రైతులు సాగుచేస్తున్నట్లు వ్యవసాయ శాఖ వద్ద లెక్కలు ఉన్నాయి. దీంతోపాటు 40 వేల మంది కౌలు రైతులు కూడా సాగుచేస్తున్నట్లు అంచనా వేశారు. యానంగి పంటలకు సమాలలో రైతులు ఎరువులు అందుబాటాయి లేదా చూడాల్సిందే మరి.

తెలుగు రాష్ట్రాల్లో పెరిగిన చలి

మొదటిపేజీ తరువాయి..

ఒళ్లు గోడలు, ఇంటి నుంచి రోజంతా చల్లదనం వెలువడుతోంది. దీనితో ఇంట్లో చలిపెట్టింది. పై అంతస్తు, ఆపైన ఉండే వారికి తీతలగాలుల ప్రభావంతో మరింత ఎక్కువగా చలి ఉంటోంది. మరోవైపు ఆకాశంలో మేఘాలు లేకపోవడంతో, గాలిలో తేమశాతం తక్కువగా ఉంటుందనుకోలేని సూర్యకిరణాలు నేరుగా దూసుకొస్తున్నాయి. సూర్యాస్తమయం వరకు ఈ ప్రభావం ఉంటోంది. తర్వాత మళ్లీ బయట చలిపెరుగుతోంది. ఒళ్లలో వెచ్చగా ఉంటోంది. హైదరాబాద్, సికింద్రాబాద్, గచ్చిబౌలి, రాజేంద్రనగర్ వంటి కీలక ప్రాంతాల్లో 6-8 డిగ్రీల మధ్య కనిష్ట ఉష్ణోగ్రతలు నమోదవుతున్నాయి.తెలంగాణలో జనవరి రెండో వారం నుంచి కనిష్ట ఉష్ణోగ్రతలు 13 డిగ్రీలు, ఆపైన నమోదవుతాయని వాతావరణ నిపుణులు, మందస్సు అంచనాలు అందించే 'స్పైనెట్ వెదర్బెల్' అంచనా వేసింది. మరో వాతావరణ వెబ్సైట్ ఆక్యువెదర్.. జనవరి తొలివారం తర్వాత చలి నుంచి ఉపశమనం ఉంటుందని, నెలాఖరుకల్లా కనిష్ట ఉష్ణోగ్రతలు 18-19 మధ్యకు చేరుతాయని పేర్కొంది. ఈనెల 31వరకు తీవ్రమైన చలి పరిస్థితులు కొనసాగుతాయని.. కనిష్ట ఉష్ణోగ్రతలు సాధారణం కంటే మరో 3-4 డిగ్రీలు తక్కువగా నమోదవుతాయని వాతావరణ నివుణులంటా చెబుతున్నారు. సాధారణంగా 12 డిగ్రీలకన్నపై ఉష్ణోగ్రతలు ఉన్నప్పుడు కాంక్రీటు గోడలు, ఇనుపలు ఆ చల్లదనాన్ని పెట్టగా ప్రభావం కావు. అంతకన్నా ఎంత తగ్గుతూ పోతే.. అంతగా చల్లదనం, ప్రభావం అంతగా పెరుగుతుంది. రాత్రి ఉష్ణోగ్రతలు 8, 9 డిగ్రీలకు తగ్గితేకో... గోడలు, ఇనుపలు నుంచి తర్వాతి రోజంతా చల్లదనం వెలువడుతూనే ఉంటుంది. దానితో బయటికంటే ఇంట్లో చలి ఎక్కువగా ఉంటుంది. ఈ ఏడాది వానలు ఎక్కువగా కురవడం, ఉత్తర వాయువు దిశ నుంచి వీస్తున్న కీతల గాలులతో కనిష్ట ఉష్ణోగ్రతలు బాగా పడిపోయాయి. గత వేడిగాలి అది తక్కువ కనిష్ట ఉష్ణోగ్రతలు, ఎక్కువ రోజులు కొనసాగడం ఉపాధి చూస్తున్నాం. మరో 10 రోజులు వరకు చలి తీవ్రత కొనసాగే అవకాశం ఉంది. సంక్రాంతి తర్వాత రాష్ట్రంలో ఉష్ణోగ్రతలు పెరుగుతాయి. రాష్ట్రంలోని కొన్ని జిల్లాల్లో కనిష్ట, గరిష్ట ఉష్ణోగ్రతల మధ్య వ్యత్యాసం 15 డిగ్రీల కంటే ఎక్కువగా ఉంటోంది.

Protium ప్రోటియం ఫైనాన్స్ లిమిటెడ్
రిజిస్టర్ డ్ ఆఫీస్: ప్లాట్ నెం. 22, ఫేజ్ - II
ఇండస్ట్రీ & ఇన్ ఫ్రా కారిడార్, పరిశ్రమ నగర్, ఆంధ్రప్రదేశ్, 530012, భారత్ సెల్: 9246646 ఇమెయిల్ : cs@protium.co.in
సిఐఎన్: L65993AP2007PLC055227
సిరియస్ అప్పులపై అమ్మకపు నోటీసు

సెక్యూరిటైజేషన్ అండ్ రీకన్‌స్ట్రక్షన్ ఆఫ్ ఫైనాన్షియల్ అసెట్స్ అండ్ ఎన్‌ఫోర్స్‌మెంట్ ఆఫ్ సెక్యూరిటీ ఇంటరెస్ట్ (సెక్యూరిటీ ఇంటరెస్ట్) రూల్స్, 2002లోని రూల్ 8(6)తో చదువబడిన 8(1) రూల్ ప్రకారం తనఖాపెట్టిన స్థిర ఆస్తుల అమ్మకానికి సంబంధించి ప్రజలకు తెలియజేయడం.

1. లోన్ నంబర్ / పేరు(రుణగ్రహీత, హామీదారు/ తనఖాదారు పేరు	1. G80188EE11848462 2. (i) కేఎస్ రెడ్డి, అండ్ 2వ కథనము, జాబితాలో పేర్కొన్న ఆస్తి కలిగి ఉన్నవారు, (ii) సుధారెడ్డి ఇంటర్ ఆస్తి కలిగి ఉన్నవారు, (iii) సుధారెడ్డి ఇంటర్ ఆస్తి కలిగి ఉన్నవారు, (iv) సుధారెడ్డి ఇంటర్ ఆస్తి కలిగి ఉన్నవారు	
3. మొత్తం చెల్లించ వలసిన	రూ. 12 జూన్ 2025	
4. U/s 13(2) భౌతిక తేదీలో చెల్లించ వలసిన	రూ. 3,66,306.49/- (రూపాయి పదిన్నర వేల మూడు వందల ఆరు రూపాయలు మరియు తొంభై తొమ్మిది పైసలు మాత్రమే) తేదీ 30 జూన్ 2025 నాటికి 30 రోజుల లోపు చెల్లించబడింది. పార్టీకి/పార్టీలకు తేదీ 24 జూలై 2025 నుండి ఫుల్ అండ్ ఫైనల్ సెటిల్‌మెంట్ లెటర్ జారీ చేయబడింది.	
5. మొత్తానికి వాటా	రూ. 31 డిసెంబర్ 2025	
6. ప్రస్తుతానికి అమ్మకం	రూ. 30,55,953/- (రూపాయలు పద్నాలుగు లక్షల పద్దెనిమిది వేల తొమ్మిదివందల యాభై మూడు మాత్రమే) 27 డిసెంబర్ 2025 నాటికి	
7. అక్షర సంఖ్యలలో అమ్మకపు విలువ	రూ. 18-12-41/10/3 (పాత బంగారు నెం. 18-12-41/10) (ఇంటి నెం. 18-12-41/10 మరియు 18-12-41/10/1 (పాత బంగారు నెం. 18-12-41/10) (ఇంటి నెం. 18-12-41/10/2 (పాత బంగారు నెం. 18-12-41/10/3) (ఇంటి నెం. 18-12-41/10/4 (పాత బంగారు నెం. 18-12-41/10/5) (ఇంటి నెం. 18-12-41/10/6 (పాత బంగారు నెం. 18-12-41/10/7) (ఇంటి నెం. 18-12-41/10/8 (పాత బంగారు నెం. 18-12-41/10/9) (ఇంటి నెం. 18-12-41/10/10 (పాత బంగారు నెం. 18-12-41/10/11) (ఇంటి నెం. 18-12-41/10/12 (పాత బంగారు నెం. 18-12-41/10/13) (ఇంటి నెం. 18-12-41/10/14 (పాత బంగారు నెం. 18-12-41/10/15) (ఇంటి నెం. 18-12-41/10/16 (పాత బంగారు నెం. 18-12-41/10/17) (ఇంటి నెం. 18-12-41/10/18 (పాత బంగారు నెం. 18-12-41/10/19) (ఇంటి నెం. 18-12-41/10/20 (పాత బంగారు నెం. 18-12-41/10/21) (ఇంటి నెం. 18-12-41/10/22 (పాత బంగారు నెం. 18-12-41/10/23) (ఇంటి నెం. 18-12-41/10/24 (పాత బంగారు నెం. 18-12-41/10/25) (ఇంటి నెం. 18-12-41/10/26 (పాత బంగారు నెం. 18-12-41/10/27) (ఇంటి నెం. 18-12-41/10/28 (పాత బంగారు నెం. 18-12-41/10/29) (ఇంటి నెం. 18-12-41/10/30 (పాత బంగారు నెం. 18-12-41/10/31) (ఇంటి నెం. 18-12-41/10/32 (పాత బంగారు నెం. 18-12-41/10/33) (ఇంటి నెం. 18-12-41/10/34 (పాత బంగారు నెం. 18-12-41/10/35) (ఇంటి నెం. 18-12-41/10/36 (పాత బంగారు నెం. 18-12-41/10/37) (ఇంటి నెం. 18-12-41/10/38 (పాత బంగారు నెం. 18-12-41/10/39) (ఇంటి నెం. 18-12-41/10/40 (పాత బంగారు నెం. 18-12-41/10/41) (ఇంటి నెం. 18-12-41/10/42 (పాత బంగారు నెం. 18-12-41/10/43) (ఇంటి నెం. 18-12-41/10/44 (పాత బంగారు నెం. 18-12-41/10/45) (ఇంటి నెం. 18-12-41/10/46 (పాత బంగారు నెం. 18-12-41/10/47) (ఇంటి నెం. 18-12-41/10/48 (పాత బంగారు నెం. 18-12-41/10/49) (ఇంటి నెం. 18-12-41/10/50 (పాత బంగారు నెం. 18-12-41/10/51) (ఇంటి నెం. 18-12-41/10/52 (పాత బంగారు నెం. 18-12-41/10/53) (ఇంటి నెం. 18-12-41/10/54 (పాత బంగారు నెం. 18-12-41/10/55) (ఇంటి నెం. 18-12-41/10/56 (పాత బంగారు నెం. 18-12-41/10/57) (ఇంటి నెం. 18-12-41/10/58 (పాత బంగారు నెం. 18-12-41/10/59) (ఇంటి నెం. 18-12-41/10/60 (పాత బంగారు నెం. 18-12-41/10/61) (ఇంటి నెం. 18-12-41/10/62 (పాత బంగారు నెం. 18-12-41/10/63) (ఇంటి నెం. 18-12-41/10/64 (పాత బంగారు నెం. 18-12-41/10/65) (ఇంటి నెం. 18-12-41/10/66 (పాత బంగారు నెం. 18-12-41/10/67) (ఇంటి నెం. 18-12-41/10/68 (పాత బంగారు నెం. 18-12-41/10/69) (ఇంటి నెం. 18-12-41/10/70 (పాత బంగారు నెం. 18-12-41/10/71) (ఇంటి నెం. 18-12-41/10/72 (పాత బంగారు నెం. 18-12-41/10/73) (ఇంటి నెం. 18-12-41/10/74 (పాత బంగారు నెం. 18-12-41/10/75) (ఇంటి నెం. 18-12-41/10/76 (పాత బంగారు నెం. 18-12-41/10/77) (ఇంటి నెం. 18-12-41/10/78 (పాత బంగారు నెం. 18-12-41/10/79) (ఇంటి నెం. 18-12-41/10/80 (పాత బంగారు నెం. 18-12-41/10/81) (ఇంటి నెం. 18-12-41/10/82 (పాత బంగారు నెం. 18-12-41/10/83) (ఇంటి నెం. 18-12-41/10/84 (పాత బంగారు నెం. 18-12-41/10/85) (ఇంటి నెం. 18-12-41/10/86 (పాత బంగారు నెం. 18-12-41/10/87) (ఇంటి నెం. 18-12-41/10/88 (పాత బంగారు నెం. 18-12-41/10/89) (ఇంటి నెం. 18-12-41/10/90 (పాత బంగారు నెం. 18-12-41/10/91) (ఇంటి నెం. 18-12-41/10/92 (పాత బంగారు నెం. 18-12-41/10/93) (ఇంటి నెం. 18-12-41/10/94 (పాత బంగారు నెం. 18-12-41/10/95) (ఇంటి నెం. 18-12-41/10/96 (పాత బంగారు నెం. 18-12-41/10/97) (ఇంటి నెం. 18-12-41/10/98 (పాత బంగారు నెం. 18-12-41/10/99) (ఇంటి నెం. 18-12-41/10/100 (పాత బంగారు నెం. 18-12-41/10/101) (ఇంటి నెం. 18-12-41/10/102 (పాత బంగారు నెం. 18-12-41/10/103) (ఇంటి నెం. 18-12-41/10/104 (పాత బంగారు నెం. 18-12-41/10/105) (ఇంటి నెం. 18-12-41/10/106 (పాత బంగారు నెం. 18-12-41/10/107) (ఇంటి నెం. 18-12-41/10/108 (పాత బంగారు నెం. 18-12-41/10/109) (ఇంటి నెం. 18-12-41/10/110 (పాత బంగారు నెం. 18-12-41/10/111) (ఇంటి నెం. 18-12-41/10/112 (పాత బంగారు నెం. 18-12-41/10/113) (ఇంటి నెం. 18-12-41/10/114 (పాత బంగారు నెం. 18-12-41/10/115) (ఇంటి నెం. 18-12-41/10/116 (పాత బంగారు నెం. 18-12-41/10/117) (ఇంటి నెం. 18-12-41/10/118 (పాత బంగారు నెం. 18-12-41/10/119) (ఇంటి నెం. 18-12-41/10/120 (పాత బంగారు నెం. 18-12-41/10/121) (ఇంటి నెం. 18-12-41/10/122 (పాత బంగారు నెం. 18-12-41/10/123) (ఇంటి నెం. 18-12-41/10/124 (పాత బంగారు నెం. 18-12-41/10/125) (ఇంటి నెం. 18-12-41/10/126 (పాత బంగారు నెం. 18-12-41/10/127) (ఇంటి నెం. 18-12-41/10/128 (పాత బంగారు నెం. 18-12-41/10/129) (ఇంటి నెం. 18-12-41/10/130 (పాత బంగారు నెం. 18-12-41/10/131) (ఇంటి నెం. 18-12-41/10/132 (పాత బంగారు నెం. 18-12-41/10/133) (ఇంటి నెం. 18-12-41/10/134 (పాత బంగారు నెం. 18-12-41/10/135) (ఇంటి నెం. 18-12-41/10/136 (పాత బంగారు నెం. 18-12-41/10/137) (ఇంటి నెం. 18-12-41/10/138 (పాత బంగారు నెం. 18-12-41/10/139) (ఇంటి నెం. 18-12-41/10/140 (పాత బంగారు నెం. 18-12-41/10/141) (ఇంటి నెం. 18-12-41/10/142 (పాత బంగారు నెం. 18-12-41/10/143) (ఇంటి నెం. 18-12-41/10/144 (పాత బంగారు నెం. 18-12-41/10/145) (ఇంటి నెం. 18-12-41/10/146 (పాత బంగారు నెం. 18-12-41/10/147) (ఇంటి నెం. 18-12-41/10/148 (పాత బంగారు నెం. 18-12-41/10/149) (ఇంటి నెం. 18-12-41/10/150 (పాత బంగారు నెం. 18-12-41/10/151) (ఇంటి నెం. 18-12-41/10/152 (పాత బంగారు నెం. 18-12-41/10/153) (ఇంటి నెం. 18-12-41/10/154 (పాత బంగారు నెం. 18-12-41/10/155) (ఇంటి నెం. 18-12-41/10/156 (పాత బంగారు నెం. 18-12-41/10/157) (ఇంటి నెం. 18-12-41/10/158 (పాత బంగారు నెం. 18-12-41/10/159) (ఇంటి నెం. 18-12-41/10/160 (పాత బంగారు నెం. 18-12-41/10/161) (ఇంటి నెం. 18-12-41/10/162 (పాత బంగారు నెం. 18-12-41/10/163) (ఇంటి నెం. 18-12-41/10/164 (పాత బంగారు నెం. 18-12-41/10/165) (ఇంటి నెం. 18-12-41/10/166 (పాత బంగారు నెం. 18-12-41/10/167) (ఇంటి నెం. 18-12-41/10/168 (పాత బంగారు నెం. 18-12-41/10/169) (ఇంటి నెం. 18-12-41/10/170 (పాత బంగారు నెం. 18-12-41/10/171) (ఇంటి నెం. 18-12-41/10/172 (పాత బంగారు నెం. 18-12-41/10/173) (ఇంటి నెం. 18-12-41/10/174 (పాత బంగారు నెం. 18-12-41/10/175) (ఇంటి నెం. 18-12-41/10/176 (పాత బంగారు నెం. 18-12-41/10/177) (ఇంటి నెం. 18-12-41/10/178 (పాత బంగారు నెం. 18-12-41/10/179) (ఇంటి నెం. 18-12-41/10/180 (పాత బంగారు నెం. 18-12-41/10/181) (ఇంటి నెం. 18-12-41/10/182 (పాత బంగారు నెం. 18-12-41/10/183) (ఇంటి నెం. 18-12-41/10/184 (పాత బంగారు నెం. 18-12-41/10/185) (ఇంటి నెం. 18-12-41/10/186 (పాత బంగారు నెం. 18-12-41/10/187) (ఇంటి నెం. 18-12-41/10/188 (పాత బంగారు నెం. 18-12-41/10/189) (ఇంటి నెం. 18-12-41/10/190 (పాత బంగారు నెం. 18-12-41/10/191) (ఇంటి నెం. 18-12-41/10/192 (పాత బంగారు నెం. 18-12-41/10/193) (ఇంటి నెం. 18-12-41/10/194 (పాత బంగారు నెం. 18-12-41/10/195) (ఇంటి నెం. 18-12-41/10/196 (పాత బంగారు నెం. 18-12-41/10/197) (ఇంటి నెం. 18-12-41/10/198 (పాత బంగారు నెం. 18-12-41/10/199) (ఇంటి నెం. 18-12-41/10/200 (పాత బంగారు నెం. 18-12-41/10/201) (ఇంటి నెం. 18-12-41/10/202 (పాత బంగారు నెం. 18-12-41/10/203) (ఇంటి నెం. 18-12-41/10/204 (పాత బంగారు నెం. 18-12-41/10/205) (ఇంటి నెం. 18-12-41/10/206 (పాత బంగారు నెం. 18-12-41/10/207) (ఇంటి నెం. 18-12-41/10/208 (పాత బంగారు నెం. 18-12-41/10/209) (ఇంటి నెం. 18-12-41/10/210 (పాత బంగారు నెం. 18-12-41/10/211) (ఇంటి నెం. 18-12-41/10/212 (పాత బంగారు నెం. 18-12-41/10/213) (ఇంటి నెం. 18-12-41/10/214 (పాత బంగారు నెం. 18-12-41/10/215) (ఇంటి నెం. 18-12-41/10/216 (పాత బంగారు నెం. 18-12-41/10/217) (ఇంటి నెం. 18-12-41/10/218 (పాత బంగారు నెం. 18-12-41/10/219) (ఇంటి నెం. 18-12-41/10/220 (పాత బంగారు నెం. 18-12-41/10/221) (ఇంటి నెం. 18-12-41/10/222 (పాత బంగారు నెం. 18-12-41/10/223) (ఇంటి నెం. 18-12-41/10/224 (పాత బంగారు నెం. 18-12-41/10/225) (ఇంటి నెం. 18-12-41/10/226 (పాత బంగారు నెం. 18-12-41/10/227) (ఇంటి నెం. 18-12-41/10/228 (పాత బంగారు నెం. 18-12-41/10/229) (ఇంటి నెం. 18-12-41/10/230 (పాత బంగారు నెం. 18-12-41/10/231) (ఇంటి నెం. 18-12-41/10/232 (పాత బంగారు నెం. 18-12-41/10/233) (ఇంటి నెం. 18-12-41/10/234 (పాత బంగారు నెం. 18-12-41/10/235) (ఇంటి నెం. 18-12-41/10/236 (పాత బంగారు నెం. 18-12-41/10/237) (ఇంటి నెం. 18-12-41/10/238 (పాత బంగారు నెం.